CONTENTS

Fifteenth Series, Vol. X, Fifth Session, 2010/1932 (Saka)
No. 6, Monday, August 2, 2010/ Sravana 11, 1932 (Saka)

S U B J E C T	P A G E S
ORAL ANSWERS TO QUESTIONS	
*Starred Question Nos. 101 to 105	2-38
WRITTEN ANSWERS TO QUESTIONS	
Starred Question Nos.106 to 120	39-125
Unstarred Question Nos. 1151 to 1380	126-511

* The sign + marked above the name of a Member indicates that the Question was actually asked on the floor of the House by that Member

PAPERS LAID ON THE TABLE 512-515

STANDING COMMITTEE ON SCIENCE AND TECHNOLOGY, ENVIRONMENT AND FORESTS 515
211th Report

STATEMENT BY MINISTER
Status of implementation of the recommendations contained in the 89th Report of the Standing Committee on Commerce on 'Development of Leather Industry', pertaining to the Department of Industrial Policy and Promotion, Ministry of Commerce and Industry
Shri Jyotiraditya M. Scindia 516

ELECTIONS TO COMMITTEES 517-518

(i) National Shipping Board 517

(ii) National Welfare Board for Seafarers 518

ENEMY PROPERTY (AMENDMENT AND VALIDATION) BILL, 2010 519

STATEMENT RE: ENEMY PROPERTY (AMENDMENT AND VALIDATION) ORDINANCE, 2010

Shri Ajay Maken 519

SUBMISSIONS BY MEMBERS 520-527

(i) Re: Situation in Jammu and Kashmir 520-524

(ii) Re: Alleged custodial death of a dalit youth at Sakaldiha Police Station in Chandauli district of Uttar Pradesh 525-527

MATTERS UNDER RULE 377 543-559

(i) Need to purchase the agricultural produce of farmers through National Agricultural Cooperative Marketing Federation (NAFEd) particularly in Andhra Pradesh

Shri Ponnam Prabhakar 544

(ii) Need to provide adequate funds for setting up 'Model Schools' in Uttar Pradesh

Shri Jagdambika Pal 545

(iii) Need to write off the outstanding dues against Khadi & Village Industries Commission

Shri K.P. Dhanapalan 546

(iv) Need to construct a bridge over the creek between Bhadeli and Bhagal in Valsad Parliamentary Constituency, Gujarat under Pradhan Mantri Gram Sadak Yojana

Shri Kishanbhai V. Patel 547

(v) Need to facilitate the process of getting Kisan Credit Cards to the farmers of Barmer and Jaisalmer regions in Rajasthan so as to enable them to get loans from Banks

Shri Harish Choudhary 548

(vi) Need to take measures to improve the socio-economic conditions of SCs & STs in the country

Shri L. Rajagopal 549-550

(vii) Need to check the spread of mysterious viral disease in Jalgaon district of Maharashtra

Shri Haribhau Jawale 551

(viii) Need to grant early clearance/N.O.C. from M/o Environment & Forests for the development works being carried out in Himachal Pradesh, J&K and Uttarkhand

Dr. Rajan Sushant 552

(ix) Need to conduct an inquiry into the construction of road on Gwalior-Etawah section on National Highway No. 92

Shri Ashok Argal 553

(x) Need to accord sanction for ethanol to the Sugar Mills of Bihar particularly Warsliganj, Sugar Mill in Nawada

Dr. Bhola Singh 554

(xi) Need for stoppage of Rajdhani Express and other passenger trains at Mirzapur Railway Station in Uttar Pradesh an also start a new Inter-city train between Mirzapur and Lucknow

Shri Bal Kumar Patel 555

(xii) Need for central assistance to drought affected areas of Bihar particularly to Nalanda

Shri Kaushalendra Kumar 556

(xiii) Need to declare Minimum Support Price for Jute at Rs. 2500 per quintal and increase the number of Jute procurement centers in West Bengal

Shri Prabodh Panda 557

(xiv) Need to implement Minority Welfare Programmes including the proposal put forward by Rangnath Misra Commission

Shri Mohammed E.T. Basheer 558

(xv) Need to release due share of water to Rajasthan from Punjab

Dr. Kirodi Lal Meena 559

STATUTORY RESOLUTION RE: DISAPPROVAL OF SECURITIES AND INSURANCE LAWS (AMENDMENT AND VALIDATION) ORDINANCE, 2010 AND SECURITIES AND INSURANCE LAWS (AMENDMENT AND VALIDATION) BILL, 2010 560-611

Motion to Consider 560-611

Shri Prabodh Panda 560-561

Shri Pranab Mukherjee 562-566

Shri Nishikant Dubey 567-570

Shri Manish Tiwari 571-577

Shri Shailendra Kumar 578-579

Sk. Saidul Haque 580-582

Shri B. Mahtab 583-588

Shri Chandrakant Khaire 589-590

Shri Vijay Bahadur Singh 591-592

Shri S. Semmalai 593-594

Shri Prasanta Kumar Majumdar 595-596

Dr. Raghuvansh Prasad Singh 597-599

Shri Pranab Mukherjee 600-607
608-611

Clauses 2 to 7 and 1 611

Motion to pass 611

STATE BANK OF INDIA (AMENDMENT) BILL, 2010	612-657
Motion to Consider	612-657
Shri Pranab Mukherjee	612-613
Shri Nishikant Dubey	614-617
Shri Bhakta Charan Das	618-620
Shri Shailendra Kumar	621-622
Shri Gorakhnath Pandey	623-624
Shri Mangani Lal Mandal	625-626
Shri A. Sampath	627-629
Shri B. Mahtab	630-632
Shri Anandrao Adsul	633-634
Shri S. Semmalai	635-636
Shri Prabodh Panda	637-638
Dr. Raghuvansh Prasad Singh	639-642
Shri S.S. Ramasubbu	643-645
Shri Prasanta Kumar Majumdar	646-647
Shri Pranab Mukherjee	648-656
Clauses 2 to 33 and 1	657
Motion to pass	657

ANNEXURE – I

Member-wise Index to Starred Questions	658
Member-wise Index to Unstarred Questions	659-663

ANNEXURE – II

Ministry-wise Index to Starred Questions	664
Ministry-wise Index to Unstarred Questions	665

OFFICERS OF LOK SABHA

THE SPEAKER

Shrimati Meira Kumar

THE DEPUTY SPEAKER

Shri Karia Munda

PANEL OF CHAIRMEN

Shri Basu Deb Acharia

Shri P.C. Chacko

Shrimati Sumitra Mahajan

Shri Inder Singh Namdhari

Shri Francisco Cosme Sardinha

Shri Arjun Charan Sethi

Dr. Raghuvansh Prasad Singh

Dr. M. Thambidurai

Shri Beni Prasad Verma

Dr. Girija Vyas

SECRETARY-GENERAL

Shri P.D.T. Achary

LOK SABHA DEBATES

LOK SABHA

Monday, August 2, 2010/ Sravana 11, 1932 (Saka)

The Lok Sabha met at Eleven of the Clock

[MADAM SPEAKER in the Chair]

अध्यक्ष महोदया : मुझे सदन को यह बताते हुए प्रसन्नता हो रही है कि पक्ष और प्रतिपक्ष के नेताओं में यह सहमति हुई है कि आम आदमी पर पड़ रहे मुद्रास्फीति के प्रतिकूल प्रभाव पर कल सदन में चर्चा होगी और आज सदन बिना किसी व्यवधान के चलेगा।

(Q.No. 101)

अध्यक्ष महोदया : प्रश्नकाल प्रश्न संख्या 101

SHRI M. RAJA MOHAN REDDY : The Council for Advancement of People's Action and Rural Technology (CAPART) is an autonomous body registered under the Societies Registration Act 1860 which acts under the Ministry of Rural Development. It looks after the developmental activities in rural areas. CAPART is encouraging around 12,000 organizations throughout the length and breadth of the country to improve the conditions of rural areas. I would like to know from the hon. Minister how effective is the monitoring system. Is there any loophole or is there any improvement still to be done to cut the pilferage activities in these organizations?

श्री प्रदीप जैन : माननीय अध्यक्ष महोदया, यह बात सही है कि कपार्ट के क्रिया-कलापों के संबंध में हम रिव्यू कर रहे हैं, क्योंकि इतने बड़े एन.जी.ओ. इसके साथ इन्वॉल्व हैं और लम्बे समय तक इनके बारे में शिकायतें आती रही हैं। इसलिए कपार्ट की फंक्शनिंग को ठीक करने के लिए सब-ग्रुप बनाए गए हैं और 'इरमा' को यह काम दिया गया है कि वह सब-ग्रुप की रिपोर्ट के आधार पर हमें सजैस्ट करे, जिससे हम उसे इम्प्रूव करने के लिए एडीक्वेट स्टैप ले सकें।

SHRI M. RAJA MOHAN REDDY : Is there any proposal with the Government to encourage the reputed unrecognized NGOs working well for the development of the rural areas? I would also like to know whether there is any proposal to encourage NGOs supported by the BPL family women to deal with the problems of rural women.

THE MINISTER OF RURAL DEVELOPMENT AND MINISTER OF PANCHAYATI RAJ (DR. C.P. JOSHI): We are waiting for the recommendation of the IRM. The moment we get the recommendation, we will address this issue also.

श्री शरद यादव : अध्यक्षा जी, एक तो जो एन.जी.ओज. हैं, उनकी बाढ़ आई हुई है और एकाउंटेबिलिटी के नाम पर जो कदम उठाए जा रहे हैं, वे बहुत ही अपर्याप्त हैं। इसलिए मैं मंत्री जी से पूछना चाहता हूं कि इसके क्या कारण हैं ?

अखबारों में एक खबर आई थी कि आपकी सरकार के एक प्रभावशाली व्यक्ति ने कहा है, यह वर्शन उनका नहीं था, अखबार में खबर थी कि ग्रामीण विकास के जितने भी काम हैं, वे सब कॉरपोरेट्स को या एन.जी.ओज. को दे दिए जाएं। क्या यह जो खबर है, इसमें कोई सत्यता है और जो एन.जी.ओज. हैं, उनमें मेरी

मान्यता यह है कि बड़ी संख्या ऐसे लोगों की है, जो सिर्फ बेईमानी कर रहे हैं, सिर्फ लूट कर रहे हैं और उनकी एकाउंटेबिलिटी का हमने कोई हथियार नहीं रखा है और न कोई संस्था बनाई है। अतः मैं माननीय मंत्री जी से जानना चाहता हूं कि क्या सरकार तत्काल इस पर एक प्रभावी कदम उठाने का काम करेगी ?

डॉ. सी.पी. जोशी : अध्यक्ष महोदया, माननीय सदस्य ने एन.जी.ओ. के बारे में जनरल चर्चा की है। मैं उनसे यही निवेदन करना चाहता हूं कि हमारे मंत्रालय में जो एन.जी.ओ. काम कर रहे हैं, उनके बारे में सारी चीजों को रिव्यू करने हेतु ही हम कपार्ट की सारी फंक्शनिंग को रिव्यू कर रहे हैं और हम कोशिश कर रहे हैं कि एन.जी.ओ. की एकाउंटेबिलिटी होनी चाहिए और जैसे ही 'इरमा' की रिपोर्ट आएगी हम अपने मंत्रालय के जो एन.जी.ओ. हैं, उनकी एकाउंटेबिलिटी के बारे में कुछ नियम और कानून बनाएंगे।

श्री शैलेन्द्र कुमार : माननीय अध्यक्षा जी, आपने मुझे बोलने का मौका दिया, इसके लिए मैं आपका आभारी हूं। अभी जैसा कि माननीय मंत्री जी जवाब दे रहे थे और हमारे सम्मानित सदस्य आदरणीय शरद यादव जी ने क्वश्चन किया कि आज पूरे देश में लगभग 890 के करीब एन.जी.ओ. काम कर रहे हैं। अभी मैं उत्तर प्रदेश की बात बताना चाहूंगा कि 73 एन.जी.ओ. को डिफॉल्टर घोषित किया गया है, जिसकी जांच चल रही है। चाहे सत्ता पक्ष के हों या विपक्ष के हों, सभी सम्मानित सदस्यों की चिन्ता है कि ग्रामीण विकास कार्यक्रम में गैर-सरकारी जो संगठन हैं, जिन्हें आप लाखों-करोड़ों रुपये का अनुदान देते हैं, ताकि ग्रामीण विकास में आम जनता की बात हो, वहां हम लोग भी अपने क्षेत्रों का दौरा करते हैं तो आज तक कहीं नहीं दिखाई पड़ता कि कहीं भी कोई विकास का काम हो रहा है। एन.जी.ओ. या कापार्ट के माध्यम से, जिसको आपने अभी अपने उद्बोधन में उद्धृत किया, कहीं भी कोई काम नहीं हो रहा है। मैं आपके माध्यम से चाहूंगा कि जितने भी गैर-सरकारी संगठन, एन.जी.ओज़. हैं, उनकी मोनेटरिंग, उनकी जांच एक गुप्तचर एजेंसी से कराई जाये। आज सरकार का करोड़ों रुपये का धन पानी में बहता हुआ दिखाई पड़ रहा है, जा रहा है, इसलिए मैं चाहूंगा कि इसकी जांच होनी चाहिए और ऐसे लोगों को जांच करके जेल में जाना चाहिए और उनसे रिकवरी की भी व्यवस्था होनी चाहिए। क्या मंत्री जी इस बात की व्यवस्था करेंगे?

डॉ. सी.पी.जोशी: माननीय सदस्य की चिन्ता से मैं भी सहमत हूं। अगर आप कोई स्पेसिफिक इंस्टांस लाएंगे तो निश्चित रूप से उस पर कार्रवाई करेंगे।

अध्यक्ष महोदया : प्रश्न संख्या 102 - श्री राम सिंह राठवा।

श्री रेवती रमन सिंह : मैंने सुबह से आपको लिखकर दिया है।...(व्यवधान)

अध्यक्ष महोदया : रेवती रमण जी, अभी आपके दल के सदस्य बोल लिए हैं। हम फिर आपको मौका देंगे।

(Q.No. 102)

श्री रामसिंह राठवा : अध्यक्ष महोदया, मैं आपका बहुत-बहुत आभारी हूं कि आपने मुझे प्रश्न पूछने का अवसर दिया। मैं आदरणीय मंत्री महोदय से आपके माध्यम से यह जानना चाहता हूं कि गुजरात में ऑयल सीड के उत्पादन और कपास का उत्पादन के निर्यात और आयात के बारे में, गुजरात में ऑयल सीड्स का कितना उत्पादन पिछले दो वर्षों में हुआ और उसमें से एस.टी.सी. ने कितना निर्यात किया, उसके आंकड़े बताने की कृपा करें? साथ-साथ जो कॉटन की बात है, सरकार द्वारा कॉटन का निर्यात बन्द कर दिया गया है। अब पता नहीं लगता है कि कॉटन का निर्यात क्यों बन्द किया गया है, मुझे लगता है कि उसके बारे में भी मंत्री जी प्रकाश डालेंगे।

श्री आनन्द शर्मा: महोदया, मैंने माननीय सदस्य के प्रश्न का उत्तर देते हुए स्पष्ट किया है। इनका प्रश्न है कि क्या कृषि के उत्पादन और उसके निर्यात के बारे में कोई टार्गेट सरकार तय करती है। यह स्पष्ट कहा गया है कि सरकार की तरफ से कोई टार्गेट फिक्स नहीं किया जाता। जहां तक इनका प्रश्न ऑयल मील्स के बारे में है कि कितना उत्पादन हुआ, वह जानकारी मेरे विभाग के पास नहीं है। मैं जानकारी प्राप्त करके इनको दे सकता हूं। ऑयल मील्स का कितना निर्यात हुआ है, वह जानकारी मैंने प्रश्न के उत्तर में दी है। पिछले साल भी ऑयल सीड्स का 7,849 करोड़ रुपये का भारत से बाहर निर्यात हुआ है। उस पर कोई पाबन्दी नहीं है। अगर माननीय सदस्य को किसी ने यह सूचना दी है तो वह सही नहीं है।

श्री रामसिंह राठवा : मैडम, मैंने जो कॉटन की बात की, वह बात मंत्री जी बताने में हिचकिचा रहे हैं। मैं उसी बात को दोहराते हुए मंत्री जी से पूछना चाहता हूं कि पहले कॉटन के ऊपर टैक्स डाला गया, उसके बाद वह कॉटन निर्यात के लिए बन्द कर दिया गया है। मेरे ख्याल से यह ठीक नहीं है। किसान के लिए यह बहुत ही आघातजनक है।

मेरा दूसरा प्रश्न है कि अभी हाल ही में महाराष्ट्र, हरियाणा, उत्तर प्रदेश में, कई राज्यों में गेहूं, जो गोदामों से बाहर रखा हुआ था, वह भारी वर्षा के कारण सड़ गया है। यह गेहूं निर्यात होना था और अब यह कौड़ियों के भाव शराब बनाने वाली कम्पनियों को दिया जा रहा है। मैं मंत्री जी से यह जानना चाहता हूं कि इस घोटाले की जांच क्या किसी उच्च-स्तर की कमेटी से करवाएंगे?

श्री आनन्द शर्मा : अध्यक्ष महोदया, जहां तक माननीय सदस्य ने निर्यात की बात कही है, कॉटन की जो सूची मैंने एग्रीकल्चरल प्रोड्यूस की इनको दी है, उसको अपीडा प्रमोट करती है - एग्रीकल्चरल प्रमोशनल प्रोडक्ट्स एक्सपोर्ट डेवलपमेंट अथारिटी। उसमें कॉटन शामिल नहीं है। कॉटन के विषय में अगर सही प्रश्न आपको लाना है, तो टेक्सटाइल मंत्री इसके बारे में सदन को सूचना दे सकते हैं। मैं कहना चाहूंगा कि देश में क्या

आवश्यकता थी, उसको देखते हुए मंत्रियों के एक समूह ने निर्णय किया कि जो मिनिमम रिक्वायरमेंट नयी फसल आने तक होती है, उसको यहां के उद्योग के लिए रखा जाता है। उसमें अलग-अलग मंत्रालयों की सहमति तय की जाती है और कोई पाबंदी नहीं लगी है। एक सितंबर से जब नयी कॉटन की फसल आएगी, उसके बाद किसी भी तरह की रूकावट नहीं होगी।

श्री रामसिंह राठवा : महोदया, मेरा जो गेहूं के संबंध में प्रश्न है, मंत्री जी ने उसका उत्तर नहीं दिया। गोदामों में जो गेहूं सड़ रहा है, उसका जवाब मंत्री जी ने नहीं दिया।

श्री आनन्द शर्मा : अध्यक्ष महोदया, खाद्य मंत्री और कृषि मंत्री इसका उत्तर दे सकते हैं।

अध्यक्ष महोदया : श्री भाउसाहेब राजाराम वाकचौरे - उपस्थित नहीं।

SHRI B. MAHTAB : Madam Speaker, I intend to raise a serious issue relating to import of pulses. Repeatedly it has been said by economists that when economic growth takes places prices are bound to rise and to contain domestic prices of essential commodities it is necessary to import goods from outside. What the reply has been given by the hon. Minister is that in 2007-08, 28 lakh MTs of pulses were imported but in 2008-09 it came down to 24 lakh MTs and this year, in 2009-10, it has increased to 34.48 lakh MTs. The price, of course, has varied, but my question here, keeping the demand in view, does the Ministry take cognizance of the fact that we have to import more pulses because despite import of 10 lakh MTs more than last year the prices have not come down? The Ministry of Commerce has a greater role to play in making pulses available. It should not be left to the market forces. I would like the hon. Minister to react to this.

SHRI ANAND SHARMA: Madam Speaker, through you, I would like to inform the hon. Member that the availability of pulses and other essential food commodities is regularly monitored and the PSUs are mandated to import in time so that the domestic availability is assured. India has a shortage of pulses. Though the subject of production of pulses and edible oils is a matter of the Agriculture Ministry for that matter, yet we remain a large importer of pulses from various countries and even this year we have taken timely steps to ensure that adequate stocks are imported by the

State undertakings so that there is no shortage in the country. But as the information given by me clearly indicates, the need of pulses for imports has gone up from 28 lakh tonnes, close to 3 million MTs to 3.5 million MTs and therefore when it comes to prices we have ensured that it can be imported under OGL. Besides the PSUs, any trader can import at zero Duty. There is no duty on the import of pulses.

Similarly, I would like to add here also about edible oils. We have a huge shortage of edible oils, close to 8 million tonnes. Therefore, edible oils are also allowed to be imported at zero Duty for crude and at 7.5 per cent for refined edible oil.

श्री सोनवणे प्रताप नारायणराव : अध्यक्ष महोदया, कृषि उत्पादनों का निर्यात बढ़ाने का जो लक्ष्य और प्रयत्न शासन कर रहा है, उसका प्रमुख कारण है कि हमारे देश में ज्यादा से ज्यादा फॉरेन करैंसी आए और देश की प्रगति और विकास की गति बढ़े। गत पन्द्रह सालों से कृषि उत्पाद जैसे अंगूर, अनार, प्याज आदि के निर्यात में वृद्धि हुई है। इसका प्रमुख कारण भारतीय किसानों की कड़ी मेहनत है। इस साल महाराष्ट्र के नासिक जिले में अंगूर उत्पादक तथा अंगूर निर्यातक किसान बहुत संकट में आए हैं। अंगूर के 3,750 कंटेनर्स यूरोपियन देशों में भेजे गए। इन अंगूरों में लिवोसिल नामक औषध के कुछ अंश पाने की वजह बताकर यूरोपियन देशों, विशेषकर जर्मनी ने मैटीरियल लेने से इंकार कर दिया। इससे सब किसान बंधु संकट में आ गए हैं। इस कारण दस लाख परिवार सफर कर रहे हैं और बड़ी मात्रा में नुकसान हुआ है। इस विषय में एपेडा, जो केन्द्र शासन की संस्था है, उसकी यह बताने की जिम्मेदारी थी कि इस औषध का उपयोग कैसे किया जाए, लेकिन वक्त पर यह नहीं बताया गया, इसलिए वह इसके लिए जिम्मेदार है।...(व्यवधान)

अध्यक्ष महोदया : आप प्रश्न पूछिए।

...(व्यवधान)

श्री सोनवणे प्रताप नारायणराव : मैं प्रश्न की ओर ही आ रहा हूं।...(व्यवधान)

अध्यक्ष महोदया : जल्दी आइए।

...(व्यवधान)

श्री सोनवणे प्रताप नारायणराव : लिवोसिल औषध जिस पर ऑब्जैक्शन किया गया, वह जर्मनी का ही उत्पाद है। मैं सभागृह का ध्यान आकर्षित करना चाहता हूं कि किसानों और निर्यातकों को इस संकट से बचाना चाहिए।...(व्यवधान) मैंने खुद एक किसान होने के नाते देखा है कि जैसे माता-पिता अपने बच्चों की परवरिश करते हैं, वैसी ही परवरिश अंगूर उत्पादन करते समय किसान करते हैं। किसानों को प्राकृतिक विपदा के साथ मानव निर्मित विपदा का भी संकट झेलना पड़ता है।...(व्यवधान)

अध्यक्ष महोदया : आप जल्दी से प्रश्न पूछिए।

...(व्यवधान)

श्री सोनवणे प्रताप नारायणराव : मैं जानना चाहता हूं कि क्या सरकार किसानों को राहत और नुकसान की भरपाई देगी?...(व्यवधान)

अध्यक्ष महोदया : माननीय मंत्री महोदय, आप माननीय सदस्य का प्रश्न समझ गए होंगे।

...(व्यवधान)

श्री आनन्द शर्मा : अध्यक्ष महोदया, अंगूर के उत्पादकों को यूरोपियन यूनियन में निर्यात में जो तकलीफ उठानी पड़ी, माननीय सदस्य ने उसकी चर्चा की है। यह सही है कि भारत से यूरोपियन यूनियन में जनवरी और अप्रैल के बीच अंगूरों का निर्यात होता है। इस साल हमें यह सूचना मिली कि यूरोपियन यूनियन ने हॉलैंड, जर्मनी और कुछ और देशों में 3,725 कंटेनर्स भारतीय अंगूरों को इस कारण रोका कि उसमें क्लोरो मैक्विट ग्रोथ प्रमोटिंग हारमोन की मात्रा जो 0.05 एमजी प्रति केजी तय की गई थी, जिसकी सूचना उत्पादकों और संबंधित विभाग को थी, वह उससे ज्यादा पाई गई। उसकी जांच हुई। हमने उस पर हस्तक्षेप किया। भारत के राजदूत जो यूरोपियन कमीशन बैल्जियम में हैं, उन्होंने और अधिकारियों ने यूरोपियन कमीशन से बात की। यहां से विशेषज्ञ गए, जांच भी करवाई गई और भारत सरकार ने एक विषय उठाया कि यूरोपियन कमीशन ने क्लोरो मैक्विट की जो मात्रा तय की है, यूरोपियन फूड सिक्युरिटी एजेंसी उससे ज्यादा मात्रा को स्वीकार करती है। हमारे इस तर्क को कुछ देशों ने स्वीकार किया, जिसमें इंग्लैंड और आयरलैंड हैं। वे कंटेनर्स छोड़ दिए गए, स्वीकार कर लिए गए। जर्मनी और हॉलैंड ने उसे स्वीकार नहीं किया है। यह मुद्दा भारत सरकार और यूरोपियन कमीशन के बीच अभी भी उठाया गया।

SHRI S.S. RAMASUBBU : Hon. Minister informed that the Government allowed import of pulses and other food articles from foreign countries at zero import duty. In the domestic markets, once the prices rise – whether it is the price of wheat or any other food article – the hoarders and traders are reluctant to reduce their prices.

The State Governments' cooperation is inevitable to reduce or to bring down the prices. I would like to know whether the Central Government has asked the State Governments to take steps to reduce the prices. I would also like to know whether the State Governments are taking any steps to reduce the prices and whether they are taking action against the hoarders and traders. What steps have they taken?

SHRI ANAND SHARMA: I would like to convey to the hon. Member that it is true that price rise is a major issue, which has been decided to be discussed in the House tomorrow. It has been reviewed at the highest level of the Government. The Prime Minister along with the Finance Minister and the Agriculture Minister had a meeting with the State Chief Ministers. Both the Central Government and the State Governments are concerned. The State Governments too have a responsibility.

Though the question is not directly related to my Ministry, I would like to inform here that we have seen speculative price build up through hoarding, particularly when there is reported shortfall. For example, last year we had drought in some parts of the country and there were heavy rains in some other parts of the country, including Maharashtra, Karnataka and Andhra Pradesh which led to a speculative rise in the prices of onions, though adequate availability in the country was assured. So, this is a national effort which has to be ensured by the Government and administration in every State of the country.

(Q.No. 103)

श्री हुक्मदेव नारायण यादव : अध्यक्ष महोदया, मैं आपके प्रति आभार प्रकट करते हुए सरकार से जानना चाहता हूं कि प्रश्न के खंड 'घ' में जो जानकारी देनी थी, वह जानकारी नहीं दी गयी। लेकिन सरकार ने यह कहा है कि 31.3.2007 तक अंतर-राज्यीय जल-परिवहन के काम में लगे हुए लोगों को जो 30 प्रतिशत अनुदान दिया जा रहा था, उसे सरकार ने बंद कर दिया है। यह योजना चालू हुई थी और श्रीमान् अटल बिहारी वाजपेयी जी की सरकार में इस पर काफी जोर दिया गया था और इस पर काफी पैसे खर्च होने लगे। क्या कारण है कि सरकार ने इस अनुदान सहायता देने की व्यवस्था को बंद कर दिया? जो देसी कम्पनियां इसमें काफी तादाद में लगी हुई थीं, खासकर केरल से लेकर समुद्री किनारे वाले जितने राज्य हैं, असम के ब्रह्मपुत्र और बिहार के गंगा तक जो एक जल-परिवहन द्वारा विस्तार से कार्यक्रम चालू किया गया था, इस अनुदान के बंद करने के कारण देसी कम्पनियों को काफी नुकसान हुआ है। इसमें विदेशी कम्पनियां बढ़ रही हैं। क्या सरकार उस अनुदान को चालू करना चाहती हैं? इसके साथ-साथ सरकार ने अनुदान देना क्यों बंद कर दिया है?

SHRI G.K. VASAN: Madam Speaker, through you, I would like to inform the hon. Member that private sector participation has been envisaged in the IWT sector and the Government has taken a lot of important steps.

Regarding the subsidy about which the hon. Member has asked a question, I would like to tell that the Vessel Building Subsidy Scheme was in operation from April, 2002 to 31st March, 2007. Extension of this Scheme has been sought from the Planning Commission and the Ministry is taking great care so that this will help the IWT sector.

श्री हुक्मदेव नारायण यादव : अध्यक्ष महोदया, मंत्री जी ने प्रश्न के उत्तर में पांच जलमार्गों के बारे में चर्चा की है। जिसमें एक हल्दिया से फरक्का होकर पटना, वाराणसी, इलाहाबाद तक जलमार्ग पर काम शुरू किये गये थे और पटना में इसका जैटी बनाकर परिवहन का कार्य शुरू किया गया था। कहलगांव वाले से लेकर पटना होते हुए वाराणसी, इलाहाबाद तक गंगा नदी के जलमार्ग को चालू करने के बारे में सरकार की क्या योजना है और फरक्का से लेकर ब्रह्मपुत्र नदी में असम तक जोड़ने की सरकार की जो योजना थी, वह कार्यक्रम बीच में क्यों रूक गया था? उसको युद्धस्तर पर चालू करने के लिए सरकार की क्या योजना है? जिस क्षेत्र में निजी कंपनी को काम दिया गया है, उसमें कितने लोगों ने आवेदन किया था और किस आधार पर निजी कंपनी को काम दिया गया और बाकी देसी कंपनियों को क्यों छोड़ दिया गया?

SHRI G.K. VASAN: Madam, I would like to tell the hon. Member that the development works are being carried out on the NWs-1,2 and 3. The NW-1 does provide seamless connectivity through inland water transport to Uttar Pradesh, Bihar, Jharkhand and West Bengal. Further NW-2 is also connected with Haldia and Kolkata Ports through waterways of Bangladesh for which the Inland Water Transmit and Trad protocol exists between India and Bangladesh.

On the question which the hon. Member has asked today, I would like to tell the hon. Member that this project will continue and the Ministry is taking all efforts to do it.

SHRI SATPAL MAHARAJ : The National Transport Committee, in its report submitted in 1980, recommended the formation of an authority for development and regulation of inland waterways. I would like to know what efforts are being taken to increase the total nodal mix of inland water transport in the country. महोदया, मैं आपके माध्यम से यह भी जानना चाहता हूं कि गंगा नदी पर हरिद्वार से गंगा सागर तक स्टीमर चलाने की क्या सरकार की कोई योजना है?

SHRI G.K. VASAN: Madam I would like to tell the hon. Member, through you, that five waterways have been declared as National Waterways. Efforts are on to make these waterways fully operational in terms of requisite infrastructure subject to availability of funds. Fixed scheduled sailing and demonstration voyages for cargo transportation are being carried out by the IWAI on NW-1 and 2 Inland water transport sector having remained underdeveloped for some time, the private sector does not show much interest. Now, we are on the PPP mode and soon the PPP mode will take place in a greater way in IWAI. On the suggestion which the hon. Member has given, we will take it and we will try to implement it.

DR. M. THAMBIDURAI : The inland waterways offer an eco-friendly and cost effective alternative to road and rail transport. What are the steps being taken by the Government to increase the cargo transportation in the National Waterways?

Secondly, I would also like to particularly know the steps taken to commission the project of National Waterways No. 4 from Kakinada to Marakkanum. It will be more helpful to Andhra Pradesh, Tamil Nadu and Pondicherry States. Therefore, I would like to ask from the hon. Minister as to what steps the hon. Minister has taken to commission this project.

SHRI G. K. VASAN: Madam several steps have been taken by the Government to increase cargo transportation through the national waterways. These include - provision of assured fairway with two meter depth, navigations aids for round the clock operation etc. I would also like to tell the hon. Member that floating or permanent terminal facilities at various locations have been situated. Close interaction with prospective shippers and operators are taking place from the Ministry side. I would also like to tell the hon. Member that facilities for mechanized handling of cargo by the way of crane mooted hand tools are also taking place.

Regarding the NW-4 which the hon. Member has mentioned, after declaration of the waterway as NW 4 in November, 2008, the detailed project report has been prepared and we are waiting for the budgetary allocation from the Twelfth Plan on this. But still we are trying to find out the potential of the movement so that the PPP projects can start on the NW -4.

SHRI ABDUL RAHMAN : Madam, our inland waterways have a great potential to attract tourists both from within our country and abroad. I do not want to elaborate this subject. I would like to ask very precisely from the hon. Minister, through you, Madam Speaker, as to with a view to tapping this potential whether any cruise shipping vessels ply on our National Waterways or not.

SHRI G.K. VASAN: Madam, through NW 1,2 & 3, a lot of cruise shipping is taking place. Especially in Varanasi and Kerala, these are very popular. We are also trying to add more in the interest of the tourists regarding IWAI.

श्री राजनाथ सिंह : अध्यक्ष महोदया, इंटरस्टेट वाटर ट्रांसपोर्टेशन का पहले से अधिक महत्व बढ़ गया है और मैं समझता हूं कि पूरा सदन भी इससे सहमत होगा, क्योंकि रोड पर ट्रैफिक डेंसिटी प्रतिदिन बढ़ती जा रही है। जो भी यात्री सड़कों से चलने वाले हैं, उन्हें काफी परेशानी होती है। मैं मंत्री जी से लम्बा प्रश्न न करते हुए एक स्पेसिफिक प्रोजेक्ट के बारे में जानना चाहूंगा कि वर्ष 2000 में इलाहाबाद से लेकर कोलकाता तक एक नेवीगेशन चैनल बनाने का काम शुरू किया गया था। उस समय वह काम प्रारम्भ भी हो गया था, क्योंकि मैं स्वयं रोड ट्रांसपोर्ट और शिपिंग ट्रांसपोर्ट दोनों विभागों का मंत्री था। उस कार्य का उद्घाटन करने मैं स्वयं गया था। इसलिए मैं अच्छी तरह जानता हूं कि वह कार्य प्रारम्भ हो चुका था। लेकिन क्यों वह कार्य रुका, इसके पीछे क्या कारण हैं, मैं इसकी जानकारी मंत्री जी से चाहता हूं?

SHRI G.K. VASAN: Madam, through you, I would like to tell the hon. Member that on the direction of the Ministry of Shipping, the IWAI started fortnightly fixed schedule sailing between Kolkata and Patna through the vessels of CIWTC. Due to various reasons, however, the CIWTC could not continue to service it after three years. Now, the IWAI uses its own cargo vessels in transporting various materials on NW 1 as well as NW 2 from time to time depending on the availability of cargo. In addition, the IWAI vessels have been regularly transporting stone chips between Sahibganj and Patna for the last 3-4 years.… (*Interruptions*)

DR. RATNA DE: Madam, considering the problems faced by the North-Eastern Region in terms of connectivity, the inland waterways can play a crucial role in providing the much-needed connectivity with the rest of the country. Would the hon. Minister state the steps taken by the Government to tap the potential of this sector to provide connectivity to the North-Eastern Region?

SHRI G.K. VASAN: Regarding the North-Eastern States, I would like to tell the hon. Member through you, Madam, that the river Brahmaputra,which has been declared as the National Waterway-12, has been a traditional IWT route connecting the North-Eastern Region with Kolkata and Haldia ports through the waterways of Bangladesh. Under the bilateral protocol between the two countries, India and Bangladesh vessels ply on the designated routes in both the countries for transit of cargo. I would also like to tell the hon. Member that the Kaladan Multimodal Transit-Transport Project, which the MEA signed with the Myanmar Government, will also be completed in 2013 which will save a lot of time for the North-East in the IW sector.

श्री रेवती रमन सिंह : अध्यक्ष महोदया, अभी माननीय राजनाथ सिंह जी ने एक सवाल पूछा था। मान्यवर, मैं आपका ध्यान आकर्षित करना चाहता हूं कि इन्होंने बड़ा स्पेसिफिक सवाल पूछा था कि इलाहाबाद से बनारस, पटना होते हुए फरक्का-हुगली तक जो वाटरवे तीन साल पहले प्रारम्भ किया गया था, उसका क्या हुआ? वहां हर जगह जेट्टी भी बना दी गई है। मान्यवर, आप इस बात से अवगत हैं कि रोड्स पर यातायात इतना बढ़ गया है कि हर रोज एक्सीडेंट्स होते हैं। इसका अंदाजा इस बात से लगाया जा सकता है कि रोड पर चलने वालों की एक्सीडेंट्स में मृत्यु की दर चीन के बाद भारत में सबसे ज्यादा है। इसलिए जलमार्गों को अगर आप विकसित करेंगे तो इसके दो फायदे होंगे। एक तो आपके मंत्रालय की आमदनी बढ़ेगी और दूसरा तमाम कारगो बजाए रोड से जाने के, जल स्रोत से जाएगा। मैं मंत्री जी से स्पेसिफिक जानना चाहता हूं कि इलाहाबाद से फरक्का तक बनारस-पटना होते हुए कब तक यह परियोजना शुरू हो जाएगी और जहां-जहां ड्रेजिंग करानी है, खुदाई करानी है, वह कार्य कब तक हो जाएगा?

SHRI G.K. VASAN: The hon. Member mentioned about an important route. I would like to tell the hon. Member that necessary steps will be taken from the Ministry regarding this route and it will be commissioned as early as possible.… (*Interruptions*)

(Q.No. 104)

श्री नारायण सिंह अमलाबे : माननीय अध्यक्ष महोदया, मैं आपके माध्यम से माननीय मंत्री जी से पूछना चाहता हूं कि महात्मा गांधी राष्ट्रीय ग्रामीण रोजगार गारंटी योजना पूरे देश में चल रही है, लेकिन कुछ राज्य सरकारें इस योजना को मनमाने ढंग से चला रही हैं। मैं मध्य प्रदेश का उदाहरण देना चाहता हूं। वहां मध्य प्रदेश के मुख्य मंत्री जी अपनी दुकान चलाने के लिए, मुख्यमंत्री सड़क योजना, बारहमासी सड़क संपर्क योजना, ग्रामीण संपर्क योजना। ... (व्यवधान)

श्री गणेश सिंह : अध्यक्ष जी, माननीय सदस्य से कहा जाए कि वे इस प्रकार से नाम आदि न लें।...(व्यवधान)

अध्यक्ष महोदया : ठीक है, आप बैठ जाइये।

श्री नारायण सिंह अमलाबे : इसी प्रकार की हित-ग्राही मूलक योजनाएं, जैसे कपिलधारा, नंदन फलोद्यान, निर्मल वाटिका, मीनाक्षी, उसी प्रकार समूह मूलक योजनाएं, जैसे सहस्रधारा, निर्मलनीर आदि चला रहे हैं। मै आपके माध्यम से माननीय मंत्री जी से कहना चाहता हूं कि राज्य सरकारों को जो महात्मा गांधी रोजगार गारंटी योजना के नाम से राशि जाती है, उस राशि के ऊपर महात्मा गांधी रोजगार गारंटी योजना का नाम होना चाहिए।

श्री प्रदीप जैन : माननीय अध्यक्ष महोदया, मैं आपके माध्यम से माननीय सदस्य को बताना चाहता हूं कि महात्मा गांधी नरेगा अधिनियम प्रत्येक राज्य को यह अधिकार देता है, धारा (4) के अंतर्गत, उपधारा (1) के अंतर्गत कि वह योजनाओं का निर्माण करे और ऐसी योजनाएं जो एक्ट के प्रस्तावना की सारी अनिवार्यताओं को पूरा करे। हमें अप्रशिक्षित, अकुशल श्रमिकों को 10 दिन का रोजगार देना है लेकिन उसके साथ-साथ राज्यों पर यह अंकुश भी भारत सरकार के ग्रामीण विकास मंत्रालय ने अनेक पत्रों के माध्यम से लगाया है, एक्ट में प्रावधान है, उस प्रावधान के अंतर्गत पूरे देश के हर राज्य में महात्मा गांधी राष्ट्रीय ग्रामीण रोजगार गारंटी योजना लिखा जाना है। इसलिए उसमें किसी भी स्तर पर कोई भी राज्य सरकार अपने नाम से कोई योजना नहीं चला सकती। उसके लिए भारत सरकार के मंत्रालय ने 10 जून को एक पत्र दिया है, जिसमें यह सुनिश्चित करने का निर्देश दिया है कि महात्मा गांधी नरेगा के अंतर्गत शुरु की गयी परियोजनाएं, कार्यों और योजनाओं को किसी भी हालत में राज्य-विशिष्ट या स्थानीय नाम न दिया जाए। महात्मा गांधी नरेगा के अंतर्गत कार्यों, दस्तावेजों और प्रक्रिया को केवल महात्मा गांधी राष्ट्रीय ग्रामीण रोजगार गारंटी अधिनियम का नाम दिया जाएगा। अगर अधिनियम के अंतर्गत मुहैया कराई गयी राशि का इस्तेमाल करते हुए इस तरह से बनायी गयी, शुरु की गयीं योजनाएं चलती हैं तो उन्हें तत्काल राज्य सरकारों को बंद करना चाहिए। इस पर एक पत्र 14 जुलाई को भी

दिया गया है कि अगर इस तरह से किसी भी योजना के अंतर्गत नाम, शीर्षक बदलकर योजना चलाई जाती है तो उसमें धनराशि व्यय करने की जिम्मेदारी भारत सरकारी की नहीं होगी, बल्कि राज्य सरकारों की होगी।

श्री नारायण सिंह अमलाबे : माननीय अध्यक्ष महोदया, मैं आपके माध्यम से मंत्री जी से अनुरोध करता हूं कि जिस प्रकार अभी मंत्री जी ने उत्तर दिया कि केन्द्र से इन योजनाओं के अंतर्गत नाम बदलने की अनुमति नहीं है तो इसका कड़ाई से पालन होना चाहिए और तत्काल यहां से ऐसा आदेश जारी हो कि राज्य सरकारें महात्मा गांधी राष्ट्रीय रोजगार गारन्टी का ही नाम रखें।

अध्यक्ष महोदया : ठीक है।

कुमारी मीनाक्षी नटराजन : माननीय अध्यक्षा जी, माननीय मंत्री जी ने इस प्रश्न के उत्तर में कहा है कि 10 जून और उसके बाद 14 जुलाई, 2010 में दो बार केंद्र सरकार द्वारा राज्य सरकारों को अलग-अलग निर्देश जारी किए गए हैं, लेकिन उसके बावजूद लगातार मध्य प्रदेश में एवं अन्य राज्यों में ऐसी उपयोजनाएं चल रही हैं। संघीय व्यवस्था में हालांकि यह लचीलापन होता है कि राज्य सरकारें अपने अनुसार उपयोजनाएं बनाएं, लेकिन महात्मा गांधी राष्ट्रीय ग्रामीण रोजगार योजना जैसी बड़ी योजना में, जहां बहुत बड़े पैमाने पर एकरूपता की आवश्यकता है, वहां भ्रम की स्थिति पैदा होती है।

मैं माननीय मंत्री जी से जानना चाहती हूं कि राज्य सरकारें आपके निर्देश पर क्या कार्यवाही कर रही हैं? जो दिशा-निर्देश 10 जून और 14 जुलाई को जारी किए गए, उनके अनुपालन संबंधी क्या जानकारी केंद्र सरकार को राज्य सरकारों द्वारा उपलब्ध कराई गई है?

श्री प्रदीप जैन : अध्यक्ष महोदया, मैं आपके माध्यम से सम्मानीय सदस्या को बताना चाहता हूं कि मंत्रालय द्वारा पत्र जारी किए गए हैं और उनके उत्तर की प्रतीक्षा है। चूंकि भ्रम की स्थिति नहीं रहनी चाहिए, इसलिए संसार का सबसे बड़ा कानून, जिससे लोगों को रोजगार मिलता है, बेरोजगारी भत्ता मिलता है, हम संघीय ढांचे के अनुसार पूरे देश संचालित करते हैं, लेकिन राज्यों की अपनी जिम्मेदारी भी होती है। एक्ट में पूरे प्रोविजन्स हैं कि अगर राज्य सरकार अपनी जिम्मेदारी का सही ढंग से निर्वाह नहीं कर सकती है, तो भारत सरकार को धारा 27 के अंतर्गत बहुत सारे अधिकार दिए गए हैं, जिनके माध्यम से हम राज्य सरकार की धनराशि का आवंटन रोक भी सकते हैं।

श्री वीरेन्द्र कश्यप : अध्यक्ष महोदया, मैं ग्रामीण विकास मंत्री से पूछने से पहले थोड़ा विवरण अपने पहाड़ी क्षेत्र के बारे में देना चाहूंगा। पहाड़ी क्षेत्रों में जंगली जानवरों द्वारा छोटे किसानों की फसलों का नुकसान होता है। वहां चारों तरफ जंगल हैं। वहां बहुत से बंदर और दूसरे जंगली जानवर हैं, जो फसलों का बहुत भारी नुकसान करते हैं। हम उन जंगली जानवरों को और बंदरों को मार नहीं सकते हैं। पहाड़ी क्षेत्रों में लोग दिन में रोजगार करने हेतु गांवों से बाहर चले जाते हैं और इस वजह से पीछे से बंदर और दूसरे जंगली जानवर उनकी फसल को बर्बाद कर देते हैं।

मैं मंत्री जी से पूछना चाहता हूं कि क्या ऐसी कोई योजना मनरेगा के अंतर्गत है, जिससे वहां के स्थानीय किसानों को रोजगार भी मिले और उनकी फसल की रखवाली करने के लिए इस योजना में कोई प्रबंध भी किया जाए। इसके साथ मैं यह भी पूछना चाहता हूं कि पहाड़ों में जगलों को बचाने के लिए गर्मियों में जो आग लगती है, उसे रोकने के लिए क्या आप कोई प्रावधान करेंगे कि जब गर्मियों का समय होता है, तो फायर वाचर मनरेगा के माध्यम से आप रखें, ताकि रोजगार भी उपलब्ध हो सके और जंगल भी बच सकें?

डॉ. सी.पी.जोशी : महोदया, एक्ट के शेड्यूल-1 के अंदर जो कार्य निर्धारित किए गए हैं, केवल वही काम इस योजना में किए जा सकते हैं। अभी माननीय सदस्य के प्रस्ताव के संबंध में कोई विचार नहीं है।

SHRI PRABODH PANDA : Madam Speaker, through you, I want to bring some matters to the notice of the hon. Minister that we have experienced with regard the MGNREGA. The problems are related to two aspects. One is that the wage received outside, that is in the sowing period and in the harvesting period, is much higher than the NREGA rate. So it is very difficult to draw the rural workers to the NREGA schemes. Another problem is that only one person of a family is entitled to do the job.

So, I would like to know whether the Minister is going to have a re-look or re-visit particularly in these two respects. One is about the wage, which has to be enhanced to Rs.200, and the other is that not only one member in a family but all the members in a family who are willing to participate in MGNREGA should be given a chance to work.

DR. C.P. JOSHI: Madam, as per the information that we are having, only 69 lakh households have completed 100 days' work out of 5.2 crore people who are working in MGNREGA. Now, people are not getting work even for 100 days. At this juncture, we do not have any thinking to allow people to work for more than 100 days.

So far as the Act is concerned, it says very categorically that we are having this for enhancement of livelihood security for household. So, it is only a supplementary source of income that we are giving them.

श्रीमती सुषमा स्वराज : अध्यक्ष जी, मैं मंत्री महोदय से कहना चाहूंगी कि जिन राज्य सरकारों ने मनरेगा को अपनी स्थानीय योजनाओं के साथ जोड़ने का काम किया है, उन्होंने मनरेगा को और प्रभावी बनाया है। मनरेगा को कमजोर नहीं किया क्योंकि मनरेगा में केवल मिट्टी का काम होता है, वे राज्य सरकारें उन योजनाओं में मिट्टी का काम मनरेगा के अन्तर्गत करवाकर लोगों को रोजगार देती हैं और अन्य खर्च अपने खजाने से करके कोई स्थानीय सम्पत्ति का निर्माण भी कर लेती हैं। इसलिए इस बात का बुरा मानने की बजाए इन राज्य सरकारों की अन्वेषक बात के ऊपर इनोवेशंस के लिए इन राज्य सरकारों को पारितोषिक दिया जाना चाहिए न कि उनकी राशि समाप्त करने की तरफ आपका ध्यान जाना चाहिए। आप उनकी राशि बंद करने का काम कर रहे हैं। जिन राज्य सरकारों ने ऐसी योजनाएं नहीं चलाईं, वहां केवल गड्ढे खुदे पड़े हैं और बारिश आती है तो दलदल हो जाती हैं। लेकिन ये राज्य सरकारें जो स्थानीय योजनाओं के साथ इसको जोड़ रही हैं, वे लोगों का भी काम कर रही हैं और विकास का भी काम कर रही हैं। वे लोक कल्याण के लिए मनरेगा का इस्तेमाल कर रही हैं। इसलिए उनको इनाम दीजिए।

डॉ. सी.पी.जोशी: अध्यक्ष महोदया, प्रतिपक्ष के नेता ने जो बात कही है, मेरा कहना है कि यह समझना ज्यादा आवश्यक है कि एक्ट के प्रोविजन्स के अन्तर्गत शैड्यूल 1 के अन्तर्गत वर्क आइडेंटिफाइ कर रखे हैं। एक्ट के वॉयलेशन का अधिकार किसी को भी नहीं है। न किसी सरकार को है और न किसी को है। एक्ट का पालन किया जाना चाहिए। हम प्रतिपक्ष के नेता से आशा करते हैं कि कम से कम एक्ट के पालन करने की जिम्मेदारी आपकी सरकारों की भी है कि एक्ट का पालन करें, एक्ट का वॉयलेशन करने का अधिकार किसी को भी नहीं है। एक्ट का वॉयलेशन अगर होता है तो एफआईआर होती है, यह उनका काम होता है।

MADAM SPEAKER: Q. No. 105 – Shri P. Karunakaran.

(Q.No. 105)

SHRI P. KARUNAKARAN : Madam Speaker, there were about 50 lakh beedi workers in the country. Now, the number of beedi workers has declined drastically. Beedi industries in various States face very severe problems – either financial or marketing. It is due to some restrictions imposed on these industries either in the form of court verdict or administrative set up. The majority of the workers employed in this sector are women and they are getting very low wages. In the recent years, a large number of workers have been thrown out of employment and they are not getting any new employment. Various Trade Unions and also some State Government representatives met the Labour Minister and also the Prime Minister and requested to have a rehabilitation scheme. These workers are denied of employment not because of their own reasons; they are ready to work but they are not getting employment. So, I would like to know from the hon. Minister whether the Government has any thinking to have a rehabilitation scheme for these poor beedi workers.

SHRI MALLIKARJUN KHARGE: Madam Speaker, as per the statistics that we have, I think, employment has not declined. For the information of the hon. Member I would like to submit that in 2007, the number of estimated beedi workers was 55 lakh and the number of identified beedi workers was 44,49,352; in 2008, the number of estimated beedi workers was 55,38,308 and the number of identified beedi workers was 47,40,344; and in 2009, the number of estimated beedi workers was 55,38,308 and the number of identified beedi workers was 49,82,970.

So, the figure itself shows that there is no decrease in employment. That is one thing.

Another thing is that a large number of labourers are working in the beedi industry. As per the Act, wherever they are working, the figure itself shows that there is no decrease in employment. The figure of cess collected by these Government also shows that there is no decrease in employment of beedi workers. We can say today

that since last three to four years, these figures are more or less constant. But if there is any such deficiency, the Government will examine that matter.

SHRI P. KARUNAKARAN : Madam, I am sorry to say that the figures given by the hon. Minister are not fully correct to the actual situation prevailing, at least, in Kerala. The wages of the beedi workers are very low. The number of days of employment that they are getting is also very low. So, how can we say that there is no deterioration as far as the conditions of the beedi workers are concerned?

In this connection, the Government of Kerala has taken up a pension scheme for the beedi workers especially who retire at the age of 50, of Rs. 500. In this regard, the Government of Kerala has submitted a representation to the Central Government. I think, if this pension scheme is implemented, it would benefit not only the beedi workers of the State of Kerala but also the beedi workers at the national level. The State Government has submitted that this pension scheme may be implemented in the ratio of 80:20 as regards financial share of the Centre and the State.

I know that the hon. Minister also comes from a State where a large number of beedi workers are there. He knows much about them. I do not know but the statistics which he has given is not fully correct.

So, I would like to know whether the Central Government would take some more interests and initiatives with regard to improving the actual position of these beedi workers; and also giving some rehabilitation in the sense, that they get jobs.

MADAM SPEAKER: Please ask your Supplementary.

SHRI P. KARUNAKARAN : So, there are many other issues as to why this industry is going sick. So, it is the responsibility of the Central Government as well as the State Governments to give some assistance to these beedi workers. I would like to know whether the Government would take such steps.

SHRI MALLIKARJUN KHARGE: Madam, it is true that the hon. Chief Minister of Kerala has written us a letter. He has given a package of Rs. 108 crore for the pension scheme to be implemented in the ratio of 80:20. As per their scheme 30,000 beedi workers are aged; and Rs.3,000 per month should be given who attain the age of 50.

Madam, this proposal is very difficult to implement. We have to examine this issue as a whole throughout the country. We have to think about the beedi workers of not only Kerala but also about the beedi workers of West Bengal, Tamil Nadu, Karnataka, Madhya Pradesh, etc. We have to consider all the States… (*Interruptions*)

श्री गणेश सिंह : महोदया, पूरे देश में बीड़ी वर्कर्स की हालत खराब है।

श्री मल्लिकार्जुन खरगे: मेरे पास जो फिगर्स हैं, मैं उनके मुताबिक बोल रहा हूं। ये आंकड़े बताते हैं कि मजदूरों की संख्या घटी नहीं है, जितनी है उतनी ही है। पिछले साल थोड़ी घटी है इसलिए जहां भी बीड़ी मजदूर शिफ्ट होते हैं, वहां हम उन्हें टेलरिंग, सिलाई मशीन, इलेक्ट्रिशियन आदि छोटे उद्योगों में लगाने की कोशिश कर रहे हैं। हम केरल चीफ मिनस्टर के प्रस्ताव को इस वक्त स्वीकार नहीं कर सकते लेकिन एक स्कीम को अपना सकते हैं जिसे यूनियन फाइनेंस मिनिस्टर ने इस बजट में एनाउंस किया है जिसमें सैंट्रल मैचिंग कन्ट्रीब्यूशन में 1000 करोड़ रुपए रखे गए हैं, और 1000 रुपए हर एक व्यक्ति को देना है। अगर वे इसमें स्वाबलंबन इंश्योरेंस का इस्तेमाल करें तो 1000 रुपए सैंट्रल गवर्नमेंट से मिल सकते हैं।

…(व्यवधान)

श्री गणेश सिंह : इतनी महंगाई के समय में एक हजार रुपये में क्या हो सकता है?…(व्यवधान)

अध्यक्ष महोदया : आप बैठ जाइये।

श्री मल्लिकार्जुन खरगे : यह पेंशन के लिए कंट्रीब्यूशन है।

अध्यक्ष महोदया : प्लीज आप चेयर को एड्रैस कीजिए।

श्री मल्लिकार्जुन खरगे : इसलिए मैं चाहता हूं कि केरल के चीफ मिनिस्टर सैंट्रल गवर्नमैन्ट की स्कीम को एडाप्ट करें, जिससे बीड़ी वर्कर्स का कुछ भला हो सके।

DR. KAKOLI GHOSH DASTIDAR : Thank you Hon. Madam, through you I want to draw the attention of our hon. Minister to the fact that a large number of people living in West Bengal are beedi workers, nearly 40 lakhs. At the outset, I wish to congratulate the Central Government and the Ministry for taking these steps which they have to rehabilitate the beedi workers who are no longer able to continue their work.

I wish to draw his attention and ask him this question. Is he aware that in the State of West Bengal, a large amount of sanctioned money, which has been sent through the Central Government, has been siphoned off by the local Government in West Bengal? This was found out by a very high-powered committee from the Centre. They visited the State of West Bengal last month and found that there is a particular stain on the hands and fingers of the beedi workers. They have found that the fund has been siphoned off and the ID cards, which are meant for beedi workers, have been given to the people who are not involved in beedi works, delated by this stain not present on ID Card holders fingers.

MADAM SPEAKER: Please ask your question. We have very little time.

DR. KAKOLI GHOSH DASTIDAR : So, is he aware that this money has been siphoned off? What is the Central Government doing to take care of this particular problem? Also, the beedi workers in West Bengal are not getting any health care facilities through the Government of West Bengal.

श्री मल्लिकार्जुन खरगे : बीड़ी वर्कर्स को आइडेन्टिफाई करने के लिए हमारे जो लेबर वैलफेयर ऑफिसर्स हैं, वे उन्हें डिस्पैंसरी के थ्रू आइडेन्टिफाई करते हैं। उन्हें डिस्पैंसरी ले जाकर देखकर एक्जीक्यूटिव ऑफिसर, बीडीओ, पंचायत ऑफिसर्स आइडेन्टिफाई करते हैं कि यह बीड़ी वर्कर है या नहीं और बीड़ी वर्कर आइडेन्टिफाई होने के बाद ही उन्हें आइडेन्टिफिकेशन कार्ड दिया जाता है। इसमें मेरे पास अभी तक ऐसी कोई शिकायत नहीं आई है कि वहां आइडेन्टिफिकेशन बोगस हो रहा है। यदि वे ऐसी कोई स्पेसिफिक इंस्टांस लिखकर देंगे तो उसके ऊपर मैं कार्रवाई कर सकता हूं।

श्री वीरेन्द्र कुमार : अध्यक्ष महोदया, माननीय मंत्री जी ने अपने उत्तर में बताया कि उपलब्ध आंकड़े वित्तीय संकट नहीं दर्शाते हैं और आंकड़ों के माध्यम से उन्होंने अपनी बात को सिद्ध करने का प्रयास भी किया है। मैं कहना चाहता हूं कि यहां जो जानकारी दी गई है, मैं उस जानकारी से सहमत नहीं हूं। मैं मध्य प्रदेश से आता हूं। उन्होंने 55 लाख के आसपास आंकड़े बताये हैं।

अध्यक्ष महोदया : यदि आप जल्दी प्रश्न पूछेंगे तो मंत्री जी उत्तर दे पायेंगे, ज्यादा समय नहीं बचा है।

श्री वीरेन्द्र कुमार : इन्होंने जो 55 लाख के आसपास आंकड़े बताये हैं, यह संख्या ठीक नहीं है। इनका ठीक ढंग से सर्वे नहीं कराया गया है। आज बीड़ी उद्योग लगातार मर रहा है और सिगरेट उद्योग बढ़ रहा है। बीड़ी उद्योग में ज्यादातर अनुसूचित जाति समाज के लोग काम करते हैं। हमारे मध्य प्रदेश के सागर में जो बीड़ी उत्पादनकर्ता एक सप्ताह में दस ट्रक बीड़ी बनाकर भेजते थे, आज वहां से मात्र दो ट्रक बीड़ी जा रही है। उसका कारण यह है कि इसके ऊपर एक्साइज ड्यूटी बहुत अधिक बढ़ा दी गई है, जिसके कारण बीड़ी उद्योग सिगरेट उद्योग का सामना नहीं कर पा रहा है। इसलिए मैं आपके माध्यम से मंत्री जी से जानना चाहता हूं कि क्या केन्द्र सरकार के द्वारा एक्साइज ड्यूटी में कमी करके बीड़ी श्रमिकों के हितों का संरक्षण करने के लिए कोई कदम उठाये जायेंगे? इसके अलावा उन्होंने जो सामाजिक सुरक्षा की बात कही है, उसमें 40 हजार रुपये बीड़ी मजदूर आवास योजना के अंतर्गत दिये जाते हैं। यह पैसे न जाने कितने समय पहले दिये जाते थे। ...(व्यवधान)

अध्यक्ष महोदया : मंत्री जी को उत्तर देने के लिए समय दीजिए।

श्री वीरेन्द्र कुमार : 40 हजार रुपये की राशि में कोई आवास नहीं बनता है, क्या इस राशि को बढ़ाये जाने के लिए भी सरकार द्वारा कोई कदम उठाये जा रहे हैं?

श्री मल्लिकार्जुन खरगे : जो सैस कलैक्ट की जाती है, उस सैस को कलैक्ट करने पर ही किन-किन फैक्टरियों में कितनी बीड़ी बनती हैं, हमारे पास उनके आंकड़े होते हैं। लेकिन आपकी बात सच है कि जो लोग पांच लाख के अंदर बीड़ी मैन्युफैक्चर करते हैं, उन लोगों का हिसाब नहीं मिलता है, चूंकि वे लोग घर में मैन्युफैक्चर करते हैं और उससे सैस भी एवॉइड होता है। इसलिए आपने हाउसिंग की जो प्रॉब्लम उठाई ...(व्यवधान)

श्री वीरेन्द्र कुमार : आप एक्साइज ड्यूटी घटाने के बारे में बोलिये।...(व्यवधान)

श्री हरिन पाठक : वह एक्साइज ड्यूटी घटाने के बारे में पूछ रहे हैं। ...(व्यवधान)

अध्यक्ष महोदया : प्लीज, उन्हें उत्तर देने दीजिए।

...(व्यवधान)

श्री मल्लिकार्जुन खरगे : सैस के ऊपर ही बीड़ी कर्मियों के लिये वैलफेयर स्कीम ली जाती हैं। चाहे हाऊसिंग हो, हैल्थ हो और...(व्यवधान) स्कालरशिप हो और मकान हों, इन सारी चीजें के लिए, सैस से जो पैसा कलैक्ट होता है, उसी पैसे को हम लोग देते हैं। अगर सैस को एग्जैम्पट करें तो वैलफेयर स्कीम नहीं चल सकती।

12.00 hrs.

PAPERS LAID ON THE TABLE

MADAM SPEAKER: Now Papers to be laid on the Table of the House.

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI JYOTIRADITYA M. SCINDIA): I beg to lay on the Table:-

(1) A copy of the Trade Marks (Amendment) Rules, 2010 (Hindi and English versions) published in Notification No. G.S.R. 428(E) in Gazette of India dated 20th May, 2010, under sub-section (4) of Section 157 of the Trade Marks Act, 1999.

(Placed in Library, See No. LT 2680/15/10)

(2) (i) A copy of the Annual Report (Hindi and English versions) of the Shellac and Forest Products Export Promotion Council (formerly Shellac Export Promotion Council), Kolkata, for the year 2008-2009.

(ii) A copy of the Annual Accounts (Hindi and English versions) of the Shellac and Forest Products Export Promotion Council (formerly Shellac Export Promotion Council), Kolkata, for the year 2008-2009, together with Audit Report thereon.

(iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Shellac and Forest Products Export Promotion Council (formerly Shellac Export Promotion Council), Kolkata, for the year 2008-2009.

(3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.

(Placed in Library, See No. LT 2681/15/10)

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI M.M. PALLAM RAJU): I beg to lay on the Table a copy of the Memorandum of Understanding (Hindi and English versions) between the Bharat Dynamics Limited and the Ministry of Defence for the year 2010-2011.

(Placed in Library, See No. LT 2682/15/10)

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS AND INFORMATION TECHNOLOGY (SHRI GURUDAS KAMAT): I beg to lay on the Table:-

(1) (i) A copy of the Annual Report (Hindi and English versions) of the Centre for Development of Telematics, New Delhi, for the year 2006-2007, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Centre for Development of Telematics, New Delhi, for the year 2006-2007.

(2) (i) A copy of the Annual Report (Hindi and English versions) of the Centre for Development of Telematics, New Delhi, for the year 2007-2008, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Centre for Development of Telematics, New Delhi, for the year 2007-2008.

(3) (i) A copy of the Annual Report (Hindi and English versions) of the Centre for Development of Telematics, New Delhi, for the year 2008-2009, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Centre for Development of Telematics, New Delhi, for the year 2008-2009, for the year 2008-2009.

(4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item Nos. (1) to (3) above.

(Placed in Library, See No. LT 2683/15/10)

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND EMPLOYMENT (SHRI HARISH RAWAT): I beg to lay on the Table:-

(1) A copy of the Apprenticeship (Amendment) Rules, 2010 (Hindi and English versions) published in Notification No. G.S.R. 507(E) in Gazette of India dated 16th June, 2010, under sub-section (3) of Section 37 of the Apprentices Act, 1961.

(Placed in Library, See No. LT 2684/15/10)

(2) A copy of the Employees' Deposit Linked Insurance (Amendment) Scheme, 2010 (Hindi and English versions) published in Notification No. G.S.R. 523(E) in Gazette of India dated 18th June, 2010, under sub-section (2) of Section 7 of the Employees' Provident Funds & Miscellaneous Provisions Act, 1952.

(Placed in Library, See No. LT 2685/15/10)

THE MINISTER OF STATE IN THE MINISTRY OF SHIPPING (SHRI MUKUL ROY): I beg to lay on the Table:-

(1) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Maritime Studies, Mumbai, for the year 2008-2009, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Maritime Studies, Mumbai, for the year 2008-2009.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

(Placed in Library, See No. LT 2686/15/10)

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS AND INFORMATION TECHNOLOGY (SHRI SACHIN PILOT): I beg to lay on the Table:-

(1) A copy of the Telecom Regulatory Authority of India (Officers and Staff Appointment) (Ninth Amendment) Regulations, 2010 (Hindi and English versions) published in Notification No. 5-4/2000-A&P in Gazette of India dated 4th May, 2010, under Section 37 of the Telecom Regulatory Authority of India Act, 1997.

(Placed in Library, See No. LT 2687/15/10)

(2) A copy of the Addenda to the Annual Report (Hindi and English versions) of the Telecom Regulatory Authority of India for the year 2008-2009, together with an explanatory memorandum.

(Placed in Library, See No. LT 2688/15/10)

(3) A copy of the Notification No. F. NO. 116-5/2009-MN published in Gazette of India dated 31st May, 2010, containing Errata (in English version only) to the Explanatory Memorandum to the Telecommunication Mobile Number Portability Per Port Transaction Charge and Dipping Charge Regulations, 2009 under the Telecom Regulatory Authority of India Act, 1997.

(Placed in Library, See No. LT 2689/15/10)

12.02 hrs.

STANDING COMMITTEE ON SCIENCE AND TECHNOLOGY, ENVIRONMENT AND FORESTS

211th Report

SHRI NINONG ERING (ARUNACHAL EAST): I beg to lay on Table Two Hundred and Eleventh Report* (Hindi and English versions) of the Standing Committee on Science and Technology, Environment and Forests on The Protection and Utilisation of Public Funded Intellectual Property Bill, 2008.

---

* The report was presented to Hon. Chairman, Rajya Sabha on the 28th June, 2010 and was forwarded to the Hon. Speaker, Lok Sabha the same day.

12.02¼ hrs.

STATEMENT BY MINISTER

Status of implementation of the recommendations contained in the 89th Report of the Standing Committee on Commerce on 'Development of Leader Industry', pertaining to the Department of Industrial Policy and Promotion, Ministry of Commerce and Industry*

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI JYOTIRADITYA M. SCINDIA): I beg to lay a statement regarding the status of implementation of the recommendations contained in the 89th Report of the Standing Committee on Commerce on `Development of Leather Industry', pertaining to the Department of Industrial Policy and Promotion, Ministry of Commerce and Industry.

---

* Laid on the Table and also placed in Library, See No. LT 2749/15/10

<u>12.02½ hrs.</u>

ELECTIONS TO COMMITTEES

(i) National Shipping Board

THE MINISTER OF SHIPPING (SHRI G.K. VASAN): I beg to move:

> "That in pursuance of clause (a) of sub-section (2) of section 4 of the Merchant Shipping Act, 1958, read with rule 3 of the National Shipping Board Rules, 1960, the members of this House do proceed to elect, in such manner as the Speaker may direct, four members from amongst themselves to serve as members of the National Shipping Board, subject to the other provisions of the said Act and the rules made thereunder."

MADAM SPEAKER: The question is:

> "That in pursuance of clause (a) of sub-section (2) of section 4 of the Merchant Shipping Act, 1958, read with rule 3 of the National Shipping Board Rules, 1960, the members of this House do proceed to elect, in such manner as the Speaker may direct, four members from amongst themselves to serve as members of the National Shipping Board, subject to the other provisions of the said Act and the rules made thereunder."

The motion was adopted.

(ii) National Welfare Board for Seafarers

THE MINISTER OF SHIPPING (SHRI G.K. VASAN): I beg to move:

> “That in pursuance of sub-rule (i) of rule 4 of the National Welfare Board for Seafarers Rules, 1963, the members of this House do proceed to elect, in such manner as the Speaker may direct, one member from amongst themselves to serve as a member of the National Welfare Board for Seafarers, subject to the other provisions of the said rules.”

MADAM SPEAKER: The question is:

> “That in pursuance of sub-rule (i) of rule 4 of the National Welfare Board for Seafarers Rules, 1963, the members of this House do proceed to elect, in such manner as the Speaker may direct, one member from amongst themselves to serve as a member of the National Welfare Board for Seafarers, subject to the other provisions of the said rules.”

The motion was adopted.

12.03 hrs.

ENEMY PROPERTY (AMENDMENT AND VALIDATION) BILL, 2010

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI AJAY MAKEN): On behalf of Shri P. Chidambaram, I beg to move for leave to introduce a Bill further to amend the Enemy Property Act, 1968 and the Public Premises (Eviction of Unauthorised Occupants) Act, 1971.

MADAM SPEAKER: The question is:

> "That leave be granted to introduce a Bill further to amend the Enemy Property Act, 1968 and the Public Premises (Eviction of Unauthorised Occupants) Act, 1971."

SHRI AJAY MAKAN : Madam, I introduce the Bill

The motion was adopted.

12.03½ hrs.

STATEMENT RE: ENEMY PROPERTY (AMENDMENT AND VALIDATION) ORDINANCE, 2010*

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI AJAY MAKEN): On behalf of Shri P. Chidambaram, I beg to lay on the Table an explanatory statement (Hindi and English versions) showing reasons for immediate legislation by the Enemy Property (Amendment and Validation) Ordinance (No.4 of 2010).

---

* Laid on the Table and also placed in Library, See No. LT 2690/15/10

12.06 hrs.

SUBMISSIONS BY MEMBERS

(i) Situation in Jammu and Kashmir

श्री लाल कृष्ण आडवाणी (गांधीनगर): अध्यक्ष महोदया,मैं आपका आभारी हूं कि आपने मुझे दो शब्द कहने का अवसर दिया। मुझे खुशी है कि गृह मंत्री जी यहां उपस्थित हैं। देशभर में जो समाचार पिछले दो महीने से श्रीनगर और कश्मीर घाटी के अन्य भागों से आते रहे हैं, वे बहुत चिन्ता पैदा करते हैं और सरकार भी चिन्तित है। इसका प्रमाण यह है कि पिछले सप्ताह में दो बार कैबिनेट कमेटी ऑन सिक्यूरिटी की मीटिंग हुई है।

समाचार पत्रों से लगता है कि यह बैठक मुख्य रूप से कश्मीर की स्थिति के बारे में विचार करने के लिए हुई है। आज जब सदन पिछले सप्ताह के गतिरोध से उबरकर अपनी कार्यवाही फिर से नॉर्मल तौर पर शुरू कर रहा है, मैं समझता हूं कि यह उचित होगा कि सरकार की ओर से सदन को इस स्थिति के बारे में बताया जाये। उसे ठीक करने के लिए क्या-कुछ किया जा रहा है, उसके फैक्ट्स क्या हैं, इसके बारे में भी सदन को बताया जाये। आज मैं हिन्दू पत्र में देख रहा था कि जम्मू-कश्मीर पुलिस के एक प्रमुख अधिकारी ने कहा कि इस प्रकार का संकट पुलिस ने पहले कभी नहीं देखा है, ऐसे संकट का सामना पुलिस ने पहले कभी नहीं किया है। कल इतवार की हैडिंग्स तो सब अखबारों में "ब्लडी संडे", "रक्तरंजित रविवार" आदि थीं। कल 9 लोग मारे गये और कल भी शायद कैबिनेट कमेटी ऑन सिक्यूरिटी की बैठक हुई थी। हिंसा और अराजकता यही दो लक्षण विगत दिनों की परिस्थिति के हैं। उस परिस्थिति के तथ्य क्या हैं, ऐसा क्यों हुआ, इसके बारे में सरकार क्या कर रही है, इसके बारे में सदन जानना चाहेगा? मैं मांग करता हूं कि गृह मंत्री जी सदन को इसके बारे में अवगत करायें।

SHRI BASU DEB ACHARIA (BANKURA): Madam, I have also given notice. … (*Interruptions*)

श्री शरद यादव (मधेपुरा): महोदया, आडवाणी जी ने जो चिंता जाहिर की है, मैं उससे पूरी तरह सहमत हूं। हालात बहुत गंभीर हैं और समूचा देश चिंतित है। चाहे नागरिक हों या सिक्यूरिटी के लोग हों, वहां विकट परिस्थिति है। तीन दिन पहले मैं प्रधानमंत्री जी से भी मिला था और मैंने कश्मीर और नेपाल के बारे में चर्चा की थी। नेपाल में भी परिस्थिति बहुत भयावह है, लेकिन मैं उस पर कुछ नहीं कहना चाहता हूं। कश्मीर के अंदर, वैली के अंदर जो परिस्थिति है, उस पर देश चिंतित है। सरकार प्रयास कर रही है, कैबिनेट कमेटी ऑन सिक्यूरिटी रात को भी इसी सवाल पर बैठी रही। आपकी चिंता का एक समाधान यह है कि आप वहां की सारी परिस्थिति से वाकिफ हैं, लेकिन इस पक्ष के लोग, आडवाणी जी ने ठीक कहा कि हम सब लोग, हमारी चिंता है, क्या हालत है और उसमें हम लोग क्या सहायता कर सकते हैं। हम लोगों का भी बहुत लोगों से जम्मू-कश्मीर में

संपर्क है। आप जो प्रयास कर रहे हैं, आपकी जो राजनीतिक दिशा है, उस बाबत यदि मान लीजिये प्रतिपक्ष से भी, इस सदन के बाहर के लोगों से भी मदद ली जाये तो कोई रास्ता बन सकता है। इसका प्रयास दूसरे लोग भी कर सकते हैं, इसलिए मैं सरकार से ऐसा करने के लिए कहूंगा। आप जो काम कर रहे हैं, उससे हमारा कोई मतभेद नहीं है। हमारा केवल इतना ही मतभेद है कि आपकी चिंता का समाधान आपके पास है, लेकिन हम लोगों की चिंता का कोई समाधान नहीं है। इसी नाते मैं सरकार से निवेदन करूंगा कि इस पर यहां वक्तव्य देना चाहिए और इस सवाल पर जूझने के लिए सबकी, जिन-जिन लोगों में सामर्थ्य है, जो सक्षम हैं, उन सबकी मदद लेनी चाहिए। यही मेरा आपके माध्यम से सरकार से निवेदन है।

MADAM SPEAKER : Shri Basu Deb Acharia, you have given notices for two topics. Please speak on one.

SHRI BASU DEB ACHARIA : Yes, Madam. I will speak only on this – situation in Kashmir.

MADAM SPEAKER : Al right.

SHRI BASU DEB ACHARIA : Madam, the situation in Kashmir is very grave. The incidents started on 11th June when one teenaged student, who was hit by a teargas shell, died on the spot following protest by the young men escalating in Srinagar and other places in the Valley.

Madam, in the first fortnight, three more deaths occurred through police firing and young people threw stones on the paramilitary forces and the police. Subsequently, deliberate attempts were made to beat the young men. There is deep alienation of the people in Srinagar and other places in the entire Kashmir area. The Chief Minister had also called an all-party meeting and assured them to take some steps to contain and control the situation, but no steps have so far been taken to address the problem and to resolve the situation.

Yesterday in one incident, more than seven persons were killed and 35 persons were injured when a mob set afire a police station where explosives were stored, triggering massive blasts in a few areas on the outskirts of Srinagar city.

There is a need for a dialogue by the Central Government as well as by the State Government. The people of the State have lost faith in the Government. There is

complete alienation of the people. The Central Government should take steps because the autonomy, which was there, has been eroded during this period. There is a need for restoration of autonomy in the State. I urge upon the Government, in order to improve the situation and to know the views of the people, that they should send a parliamentary delegation to Kashmir to find out the feelings of the people and to assuage the feelings of the people of Kashmir. There is a need for such steps to be taken by the Government.

श्री गणेश सिंह (सतना): अध्यक्ष महोदया, भारतीय खाद्य निगम द्वारा देश में वर्ष 2009-10 में गेहूं की खरीद की गई थी...(व्यवधान)

SHRI BASU DEB ACHARIA : Madam, the situation in Kashmir is very serious. The Government should make a statement on this. … (*Interruptions*)

The Home Minister is here. … (*Interruptions*)

MADAM SPEAKER: But you know, it is 'Zero Hour'. Let us proceed with the 'Zero Hour'.

… (*Interruptions*)

श्री हरिन पाठक (अहमदाबाद पूर्व): महोदया, हमारे नेता ने जो कहा है, गृह मंत्री जी यहां उपस्थित हैं, हम चाहते हैं वे इस बारे में अपना स्टेटमेंट दें।...(व्यवधान)

अध्यक्ष महोदया : आप लोग शून्य प्रहर चलने दीजिए। यह बहुत दिनों बाद चल रहा है।

...(व्यवधान)

श्री हरिन पाठक : महोदया, हमारे नेता ने इतना बड़ा प्रश्न उठाया है, इस पर पूरा देश चिन्तित है, इस पर सरकार की तरफ से बयान आना चाहिए...(व्यवधान)

MADAM SPEAKER: I cannot compel the Government.

… (*Interruptions*)

SHRI BASU DEB ACHARIA : The Government should make a statement. The situation is very serious there.… (*Interruptions*)

श्री लाल कृष्ण आडवाणी : महोदया, गृह मंत्री जी बताएं कि वे इस बारे में कब बयान देंगे?...(व्यवधान)

श्री हरिन पाठक : महोदया, वह यह तो बता सकते हैं कि इस संबंध में अपना बयान कब देंगे?...(व्यवधान)

श्री गोपीनाथ मुंडे (बीड): महोदया, गृह मंत्री जी कम से कम यह तो बता सकते हैं कि वे कब अपना बयान देंगे?...(व्यवधान)

श्री मुलायम सिंह यादव (मैनपुरी): अध्यक्ष महोदया, यह ऐसा सवाल नहीं है, जिस पर हमने नोटिस दिया है या नहीं। यह देश से जुड़ा हुआ सवाल है, इसलिए हम इस पर अपनी राय तो दे सकते हैं। यदि हमने नोटिस नहीं दिया है तो इसका यह तात्पर्य नहीं है कि हमारी सरकार और देश के लिए कोई राय नहीं हो सकती है।...(व्यवधान)

अध्यक्ष महोदया : क्या आप इस विषय पर बोलना चाहते हैं?

श्री मुलायम सिंह यादव : जी हां।

अध्यक्ष महोदया : आपने हमें पूर्व में सूचना नहीं दी है। आप अब बता रहे हैं। आप अपनी बात कह सकते हैं।

श्री मुलायम सिंह यादव : अध्यक्ष महोदया, आपने मुझे बोलने का समय दिया, उसके लिए आपको बहुत-बहुत धन्यवाद। अभी माननीय आडवाणी जी और अन्य नेताओं ने आपके माध्यम से सरकार का ध्यान कश्मीर की समस्या की तरफ आकर्षित किया। मेरा केवल एक सवाल है । मैं भी कश्मीर के लोगों से अच्छी तरह सम्पर्क में हूँ। सुझाव यह है कि चाहे हमारी सरकार रही हो या कांग्रेस की रही हो, अभी तक कश्मीर की जनता को विश्वास में नहीं ले पाई, यह असली समस्या है। इस पर बहुत बातचीत हुई है, कश्मीर के लोगों ने कहा कि जिस दिन केन्द्र सरकार पर विश्वास हो जाएगा, उस दिन कश्मीर की समस्या हल हो जाएगी और काश्मीर की जनता ही उसे हल कर लेगी। अब उसका एक ही उपाय है कि हम सब लोग मिल कर कोई ऐसी राय बनाएं, जिससे कश्मीर की जनता को दिल्ली की सरकार पर विश्वास हो जाए, केवल यह समस्या है। हम आज भी सम्पर्क में है और बातचीत होती है। इतना-सा सवाल है, अब कैसे सम्पर्क हो, केन्द्र सरकार और हम लोगों पर कैसे विश्वास हो, वहां के लोग काश्मीर की समस्या हल करने के लिए तैयार है।

THE MINISTER OF HOME AFFAIRS (SHRI P. CHIDAMBARAM): Madam Speaker, I take note of the concerns expressed by the hon. Members and we share the concerns.

Jammu and Kashmir is a very sensitive State, and the problems are well known. In the last few weeks, the problem has taken a serious turn. There was a lull after July 19, but again there have been very serious disturbances in Jammu and Kashmir after July 30. The Chief Minister of Jammu and Kashmir has arrived in Delhi. We intend to talk to him again today. I have spoken to him several times in the last week.

I am aware that I should come to this House and make a statement. If it is possible today, I will do so. Otherwise, I will do it as early as possible.

MADAM SPEAKER: Thank you.

12.17 hrs.

श्री गणेश सिंह (सतना): माननीय अध्यक्ष महोदया, मैं भारत सरकार के एफ.सी.आई. विभाग का ध्यान वर्ष 2009-10 में गेहूं की जो खरीदी हुई थी, उसकी तरफ दिलाना चाहता हूं। मेरे लोक सभा क्षेत्र सतना में कृषि उपजमण्डी परिसर में जो गेहूं की खरीदी की गई थी, उसमें साढ़े पांच सौ मीट्रिक टन गेहूं कम मिला था, जब कि भुगतान पूरी खरीदी का हो चुका था। उक्त खरीदी की जब शिकायत हुई, उसके बाद जांच दल ने स्टॉक में गेहूं की कमी को स्वीकार किया। फर्जी किसानों के नाम पर जो चेक बनाए गए थे, उनमें से अधिकांश चेक आज भी किसानों को नहीं मिले। खरीदे गए गेहूं को माल गोदाम तक पहुंचाने के लिए जो ट्रांसपोर्टर तय किया गया था, उसके ऊपर जांच दल ने गेहूं कम होने का आरोप मढ़ दिया।

अध्यक्ष महोदया, आपके माध्यम से सरकार से मेरी मांग है कि अधिकारियों ने जो गोलमाल किया था, उसकी जांच करने के बाद क्या जानकारी आई है और जो दोषी पाए गए हैं, मैं उन पर तत्काल कार्यवाही की मांग करता हूं।

SUBMISSION BY MEMBERS …Contd.

(ii) Re: Alleged custodial death of a dalit youth at Sakaldiha Police Station in Chandauli district of Uttar Pradesh

श्री रामकिशुन (चन्दौली): अध्यक्ष महोदया, आपने मुझे बोलने का समय दिया, इसके लिए आपको धन्यवाद। उत्तर प्रदेश में एक दलित युवक को जनपद चन्दौली में पुलिस की हिरासत में पीट-पीट कर मार दिया गया। इतना ही नहीं, वहां पूरा पुलिस प्रशासन इस घटना पर पर्दा डालने की कोशिश कर रहा है। वह पढ़ा-लिखा गरीब परिवार का नौजवान था। …(व्यवधान)

अध्यक्ष महोदया, यह इतना गंभीर मसला है, उत्तर प्रदेश का डीजीपी कहता है कि उसे मारा नहीं गया था, बल्कि उसका हार्ट फेल हो गया था। मेडिकल रिपोर्ट आती है, मेडिकल रिपोर्ट में डाक्टर कहता है कि उसका ब्रेन हेमरेज हुआ, जब कि लाठियों की चोट उसके गर्दन पर थी। उसके बाद उत्तर प्रदेश की सरकार कहती है कि वह पुलिस की कार्यवाही में नहीं मारा गया।…(व्यवधान)

अध्यक्ष महोदया, दो भाइयों में मामूली सी कहा-सुनी हुई थी। पुलिस का कोई हक नहीं बनता था कि उसे उसके घर से घसीट कर ले जाकर थाने में बंद कर दे। सत्ता पक्ष के एक नेता के इशारे पर उसके दूसरे भाई को पीट कर मारा गया।…(व्यवधान) इस घटना से पूरा चंदौली उबल रहा था। ये तमाम अखबारों की कटिंगें हैं, दैनिक जागरण ने लिखा है - "उबल पड़ा चंदौली।" वहां तमाम तरह की घटनाएं हुईं, तमाम दलितों को अपमानित किया गया। उस परिवार को आज तक वहां न्यान नहीं मिला।…(व्यवधान)

अध्यक्ष महोदया : आप केन्द्र सरकार से क्या चाहते हैं, वह बता दीजिए।

…(व्यवधान)

श्री रामकिशुन : अध्यक्ष महोदया, मैं केन्द्र सरकार के माननीय गृह मंत्री जी से मांग करता हूं कि यह अनुसूचित जाति और दलित का मामला है। इसलिए इस पूरी घटना की जांच कराई जाए। उस दलित परिवार को 10 लाख रुपए मुआवजा दिया जाए। जिन पुलिस वालों ने उसे मारा, उनके खिलाफ धारा 302 के अन्तर्गत मुकदमा चलाया जाए और उन्हें सस्पेंड किया जाए। तब उसकी जांच होगी। उसमें सत्ता पक्ष के एक नेता का हाथ है। वह पुलिस से मिला हुआ था। उसका बयान आ चुका है। उसकी मां अस्पताल में रो-रो कर चिल्ला रही है कि मेरे बेटे को पुलिस ने मार डाला। ऐसी स्थिति में मैं चाहता हूं कि इस घटना की सी.बी.आई. द्वारा जांच कराई जाए और जितने लोग उसमें लिप्त हैं, जितने लोग दोषी हैं, उनके खिलाफ हत्या का मुकदमा कायम कर के उन्हें जेल भेजा जाए। मैं भारत सरकार से मांग करता हूं कि उस परिवार को 10 लाख रुपए का मुआवजा दिया जाए।

मैडम, आज उत्तर प्रदेश की हालत यह है कि वहां दलितों पर अत्याचार हो रहे हैं। पूरा चन्दौली जिला नक्सल प्रभावित इलाका है। वहां जो गरीबों की हालत है, वह बयान नहीं की जा सकती है। …(व्यवधान)

अध्यक्ष महोदया : अब आपकी बात पूरी हो गई है। कृपया बैठ जाएं। श्री भर्तृहरि महताब।

…(व्यवधान)

श्री रामकिशुन : मैडम, वह नक्सल प्रभावित जिला है। इसलिए जरूरी है कि …(व्यवधान)

अध्यक्ष महोदया :ठीक है। आपकी बात पूरी हो गई है। कृपया अब आप बैठ जाइए।

…(व्यवधान)

अध्यक्ष महोदया : श्री पन्ना लाल पुनिया, अपने आपको इस विषय से सम्बद्ध कर रहे हैं।

… (*Interruptions*)

MADAM SPEAKER: Nothing will go on record except what Shri B. Mahtab is saying.

*(Interruptions) …**

अध्यक्ष महोदया : आप बैठ जाइए। उन्होंने अपनी बात कह दी है।

…(व्यवधान)

अध्यक्ष महोदया : डॉ. रघुवंश प्रसाद जी, आप बैठ जाइए। उन्होंने अपनी बात कह दी है।

* Not recorded

...(व्यवधान)

श्री मुलायम सिंह यादव : महोदया, वहां तो एक मंत्री को गोली मार दी गई। ...(व्यवधान)

अध्यक्ष महोदया : मुलायम सिंह जी, मैं खड़ी हूं। आप कृपया बैठ जाइए।

मैं सिर्फ इतना कहना चाह रही हूं कि दलितों पर जब भी अत्याचार हों, वह एक गम्भीर मामला हो जाता है। इसलिए उस पर हमें दलगत राजनीति से ऊपर उठकर विचार करना चाहिए। अगर आप नोटिस देंगे, तो सिर्फ इस मामले में ही नहीं, बल्कि हरिजनों की क्या स्थिति है और उनकी सुरक्षा के संबंध में जो भी प्रश्न हैं, उन पर विचार कर सकते हैं।

डॉ. रघुवंश प्रसाद सिंह (वैशाली): अध्यक्ष महोदया, सदन में मंत्री महोदय बैठे हैं। सरकार क्यों चुप बैठी हुई है ? इस पर मंत्री महोदय को कुछ बोलना चाहिए। ...(व्यवधान)

अध्यक्ष महोदया : आप बैठ जाइए।

...(व्यवधान)

अध्यक्ष महोदया : आप बैठ जाइए।

...(व्यवधान)

अध्यक्ष महोदया : मंत्री जी, इस विषय में कुछ बोलना चाहते हैं। आप कृपया बैठ जाइए।

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI V. NARAYANASAMY): As you have rightly observed, Madam, it is a very serious matter. The Government took note of it. At the appropriate time, the Government will come out with a statement on this issue.

SHRI B. MAHTAB (CUTTACK): Madam Speaker, over the past four years, six lakh metric tonnes of grain have been lost in storage. Another six lakhs and fifty thousand metric tonnes of grains have been lost in transit. It is said that food grains rot for want of storage facilities. If the cause is known, then what is being done to save the stocks?

Some may say that by improving storage and transit, a solution can be found, but do you not have "open plinths" meaning grain stocks are covered? The problem is that food grains rot because FCI procures more than it can store or transfer. The

Government has to maintain buffer stocks and for that you need enhanced storage capacity.

The greater question is the alleged corrupt practices rampant in hiring a go-down and de-hiring it. Is the Government paying the full rent on a general hiring basis or just on the basis of number of bags that are stored in it? Is it just an O&M (Operation and Maintenance) problem? There is no penalty for poor quality of services.

It may be expensive to build storage facilities and manage operations as this will be added to the cost of subsidy. What is needed? Does the Government have a clear Grain Handling Policy that lays down standards for acceptable losses in storage and handling? If they are there, do they fail when the stocks overflow the storage capacity or is it sheer negligence? What actions has the Government taken to punish those because of whom tonnes and tonnes of grains have been allowed to rot in the open? Has some one been made accountable?

The Apex Court has said to the Government that if it cannot store the food grains, it must give it to the people to eat.

I quote the Government figures, Madam. Maximum damage has been done in Punjab, next in West Bengal and then in Gujarat. This is a figure of last two weeks which covers more than ten thousand metric tonnes of which is rice, of which is wheat and also paddy. Is it not a serious problem? The Government has identified it. But is there any effective step taken to solve this problem? On short-term basis, is the Government hiring warehouses or putting up water-proof tents to save the grain? On long-term basis, why can the Government not construct adequate warehouses or storage facility?

Lastly, have the Government considered the Wadhwa Committee Report which had recommended construction of warehouses in large numbers? I would like to get a response from the Government on these issues.

श्री भक्त चरण दास (कालाहांडी): अध्यक्ष महोदया, मेरे संसदीय क्षेत्र कालाहांडी में एक रेलवे वैगन फैक्टरी स्थापित करने के लिए पिछले बजट सैशन में माननीय रेल मंत्री महोदया ने घोषणा की थी। मुझे बड़े दुख के साथ कहना पड़ रहा है कि मेरे संसदीय क्षेत्र में अभी 10 हजार लोग आन्दोलन में उतर आये हैं और भुवनेश्वर में और अलग जगह में आन्दोलन करने की कोशिश की जा रही है।

आप जानती हैं कि पिछड़े इलाकों में विकास नहीं हो पाने के कारण क्षेत्रीय असन्तुलन कितना बढ़ रहा है, लोगों का दिल मुख्य धारा में नहीं जुड़ पाने के कारण कैसे टूट रहा है। कालाहांडी में जब यह घोषणा हुई कि भुवनेश्वर और कालाहांडी में से किसी एक जगह इसे स्थापित किया जायेगा तो कालाहांडी जैसे अविकसित, पिछड़े इलाके के लोग बहुत खुश थे, क्योंकि कालाहांडी में औद्योगिकीकरण नहीं है, बेरोजगारी बहुत है और आगे प्रगति नहीं हो पा रही है। वहां के लिए लोग खुश थे कि यह वैगन फैक्टरी स्थापित होगी, लेकिन आज तक कोई निर्णय इस मामले में नहीं ले पाने के कारण वहां पर जनता आन्दोलन में उतर आई है।

मैं आपके माध्यम से भारत सरकार के रेल मंत्रालय की मंत्री महोदया से निवेदन करूंगा कि इस मामले पर ध्यान देकर कालाहांडी में रेलवे वैगन फैक्टरी स्थापित करने का निर्णय तुरन्त लिया जाये।

श्री जगदम्बिका पाल (डुमरियागंज): महोदया, यह विषय महत्वपूर्ण है। यह तात्कालिक घटना है। यह लोक महत्व का विषय है। ...(व्यवधान)

अध्यक्ष महोदया : ठीक है। आपको बोलने मौका दे देंगे।

...(व्यवधान)

अध्यक्ष महोदया : आपको भी बोलने का मौका देंगे। अभी आप इनको बोलने दीजिए।

...(व्यवधान)

श्रीमती जयश्रीबेन पटेल (महेसाणा): आदरणीय अध्यक्ष महोदया, आपने मुझे एक महत्वपूर्ण विषय पर बोलने का मौका दिया, इसके लिए मैं आपकी आभारी हूं। भारत सरकार की अनेक योजनाओं में सर्वशिक्षा अभियान एक महत्वपूर्ण योजना है। वर्ष 2001-02 में शुरू की गयी यह योजना, सर्वशिक्षा अभियान देश के कोने-कोने में सभी बच्चों को मौलिक शिक्षा उपलब्ध कराने के लिए प्रतिज्ञाबद्ध है। आज यह कार्यक्रम पूरे देश में फैल चुका है और 11 लाख आवासों में 19.2 करोड़ बच्चों की जरूरतों को सामने लाता है। इस योजना में 8.5 लाख प्राथमिक व उच्च प्राथमिक विद्यालय आते हैं और योजना के अंतर्गत 33 लाख शिक्षक-शिक्षिका आ रहे हैं। इस सब का उद्देश्य घर-घर शिक्षा की रोशनी पहुंचाना है । इतनी उदात्त ध्येय वाली योजना वास्तव में पूर्ण रूप से सफल नहीं हो पायी है। इसके कारणों का विश्लेषण अत्यन्त जरूरी है - जैसे कि निःशुल्क एवं अनिवार्य शिक्षा का अधिकार अधिनियम, 2009 के परिशिष्ट में शिक्षक छात्र का अनुपात तय किया गया है, किन्तु वास्तविकता हर

प्रदेश में भिन्न-भिन्न है। कहीं-कहीं पर शिक्षक बिना स्कूल चल रहे हैं, तो कहीं पर एक छात्रा के लिए तीन शिक्षक हैं। दोपहर के भोजन में खरीदारी, वितरण, रख-रखाव और खाना पकाने में गड़बड़ियां हो रही हैं। किचन शेड के अनुदानों में घोटाले, मुक्त किताबों की खरीद-वितरण और परिवहन ठेका में भी भ्रष्टाचार हो रहा है। 6 से 14 साल के बच्चे को स्कूली शिक्षा मुहैय्या कराने के लिए ब्रिटेन ने भारत को करीब 33 अरब 25 करोड़ रूपए की मदद दी, इस रकम में से करीब 480 करोड़ रूपए भ्रष्टाचार की भेंट चढ़ गए। ब्रिटेन ने धन के दुरूपयोग पर जांच तक बैठा दी है। मैं आपके माध्यम से सरकार से अनुरोध करती हूं कि शिक्षा की विभिन्न योजनाओं की ओर पूरा ध्यान दिया जाए और सर्वशिक्षा अभियान को, सर्वभ्रष्ट अभियान बनने से बचाया जाए तथा भवन, पेयजल, शौचालय इत्यादि उपलब्ध कराये जाएं।

महोदया, मैं आपके माध्यम से शिक्षा मंत्री जी से यह निवेदन करना चाहती हूं।

श्री सतपाल महाराज (गढ़वाल): महोदया, मैं आपके माध्यम से इस सदन का ध्यान मध्य हिमालय के केदारखंड क्षेत्र में प्राचीन काल से बोली जाने वाली तथा देवगाथाओं, जागरों, भड़वार्ताओं, विभिन्न लोकगीतों, थड़िया चौंफुला, छूड़ा, बाजूबन्द, लामण, छोपती, तांदी, झुमैलो मांगल गीतों के आदिकालीन लोकगायकों / वाचकों के कंठों में रची बसी और श्रुति-अनुश्रुति परम्परा से आगे बढ़ती गढ़वाली लोकभाषा प्राचीनतम भाषाओं में से एक है। गढ़वाली एवं कुमाऊनी भाषाओं ने कागज कलम पर कब उतरना शुरू किया इस प्रश्न का ठीक उत्तर तो भाषा विज्ञानी ही दे सकते हैं। मैं सिर्फ इतना स्मरण दिलाना चाहता हूं कि 13-14वीं शताब्दी से पहले सहारनपुर व हिमाचल तक फैले गढ़वाल राज्य का राजकाज गढ़वाली भाषा में ही चलता था। देवप्रयाग मंदिर में महाराजा जगतपाल का सन 1335 का दानपात्र लेख, देवलगढ़ में अजयपाल का 15वीं शताब्दी का लेख, बदरीनाथ एवं मालद्यूल आदि अनेक स्थानों में मिले शिलालेख, ताम्रपत्र गढ़वाली भाषा के प्राचीनतम होने के प्रमाण हैं। डॉ0 हरिदत्त भट्ट शैलेस के अनुसार 10वीं शताब्दी से गढ़वाली का लिखित साहित्य उपलब्ध है।

जैसा कि आप सभी जानते कि हमारा देश एक बहुभाषी देश है। यहां पर समय और परिस्थितियों की आवश्यकतानुसार अनेक भाषाओं का जन्म हुआ है। उनमें से कुछ भाषायें तो समय के साथ-साथ अपना वर्चस्व एवं सम्मान बनाये रखने में सफल रही हैं और कुछ भाषायें पर्याप्त सुविधाएं एवं प्रचार-प्रसार न मिलने के कारण अपने अस्तित्व एवं सम्मान के लिए संघर्ष कर रही हैं। जो उनका अधिकार है वह उन्हें अब तक नहीं मिल सका है। उनमें गढ़वाली एवं कुमाऊंनी भाषाएं मुख्य हैं। लगभग 50 लाख गढ़वाली एवं कुमाऊंनी बोलने वाले लोग अपनी मातृभाषा को अपने जीवनकाल में ही दम तोड़ते व विलुप्त होते कैसे देख सकते हैं?

महोदया, भाषा सर्वेक्षणों के द्वारा यह तथ्य सिद्ध हुआ है कि गढ़वाली एवं कुमाऊंनी भाषा भारत की प्राचीनतम भाषाओं में हैं। लेकिन अत्यंत खेद के साथ मैं यह कह सकता हूं कि गढ़वाली एवं कुमाऊंनी भाषा को

आज तक वह सम्मान नहीं दिया गया जो दूसरी भारतीय भाषाओं को प्राप्त है और न ही इनके प्रचार एवं प्रसार के लिए आवश्यक प्रयास किए गए।

मैं आपसे उत्तराखंड की जनता ही नहीं अपितु उन सभी भाषा प्रेमियों की ओर से अनुरोध करता हूं कि गढ़वाली एवं कुमाऊंनी भाषाओं को संविधान की 8वीं अनुसूचि में सम्मिलित कर इन्हें राज भाषा का दर्जा एवं सम्मान दिया जाए एवं इनके प्रचार-प्रसार के लिए आवश्यक कदम उठाए जाएं। हिन्दी अकादमी, उर्दू अकादमी, पंजाबी अकादमी, सिंधी अकादमी आदि की तर्ज पर इन भाषाओं के लिए भी अकादमी स्थापित की जाए ताकि इन भाषाओं पर शोध कार्य किया जा सके तथा अन्य सम्पर्क माध्यमों जैसे मीडिया, फिल्म, नाटक, संगीत आदि के संस्थान स्थापित किए जाएं।

एक बार पुन: मैं आपसे अनुरोध करता हूं कि भारत के वृहद् क्षेत्र उत्तराखंड में प्रयोग की जा रही गढ़वाली एवं कुमाऊंनी देव भाषाओं को संविधान की 8वीं अनुसूचि में सम्मिलित कर इन्हें राज भाषा का सम्मान दिया जाए तथा इनके प्रचार-प्रसार के लिए जरूरी कदम उठाए जाएं जिससे प्राचीन हिमालय संस्कृति एवं धरोहर की रक्षा कर इन्हें लुप्त होने से बचाया जा सके।...(व्यवधान)

अध्यक्ष महोदया : बहुत-बहुत धन्यवाद।

...(व्यवधान)

श्री अर्जुन राम मेघवाल (बीकानेर): अध्यक्ष महोदया, मैं भी इस विषय के साथ अपने को सम्बद्ध करता हूं।

*SHRI K. SUGUMAR (POLLACHI): Madam Speaker, I would like to draw the attention of this august House to the plight of milk producers and dairy farmers in Tamil Nadu especially in the areas that come under my constituency that are traditionally known for higher level of milk production. The impending situation arising out of price rise may give rise to a situation where the milk producers may give up their traditional occupation which may result in huge milk scarcity in Tamil Nadu. Most of the rural farmers are entirely dependent on milk production to fend for their livelihood.

The dairy farmers are hit hard by the rising prices of all commodities that has affected both directly and indirectly tinkering with the prices of raw materials needed for milk production like cattle feed, fodder, oil cakes and husk corresponding with the rise in prices of foodgrain and other food materials. In a State where the Government claims that it is selling rice at a price of Re. 1 per kilogram, the rice husk costs Rs. 9 per kg. At a time when drinking water is selling at a price of Rs. 15 per litre the milk is procured by the Government at a cost of Rs. 14.80 per litre. The Government sells it at a cost of Rs. 26 per litre thereby making a profit of Rs. 11 per litre. Various other States have come to the rescue of dairy farmers and milk producers. For instance, the Government of Kerala procure milk at a cost of Rs. 20 per litre and sells it at a cost of Rs. 24 per litre. In Karnataka and Puducherry, the dairy farmers get a subsidy grant of Rs. 5 per litre of milk produced by them. Several States are providing dairy farm inputs like fodder and cattle feed at subsidized rates. In Tamil Nadu, the milk procurement price remains much low resulting in high level of hoarding and black marketeering activities of private dairy units that procure milk from the poor farmers of Tamil Nadu and taking the milk to other States making huge profits causing milk scarcity in Tamil Nadu.

Hence I urge upon the Union Government to fix a uniform procurement price for milk all over the country and come to the rescue of small level dairy farmers in the

---

* English translation of the speech originally delivered in Tamil

rural areas thereby brightening their lives by way of taking suitable measures in this regard.

डॉ. भोला सिंह (नवादा): माननीय अध्यक्ष महोदया, मैं आभार प्रकट करता हूं कि आपने मुझे बोलने की अनुमति दी। बिहार सूखे और उससे उत्पन्न स्थिति से परेशान है, बेहाल है, बेपनाह है। उसी बिहार से मैं आता हूं, नवादा लोक सभा क्षेत्र, वहां की नदियां वर्षों से सूखी हैं, पहाड़ बेपनाह हैं, मिट्टी की आत्मा मरी पड़ी है। आज सम्पूर्ण नवादा सुखाड़ से ग्रसित है, धान के बिजरे सूख रहे हैं और जमीन तार-तार है। अंधेरी रात में जब सियार की आवाज गूंजने लगती है तब लगता है कि कुछ अशुभ होने वाला है। बिहार सरकार ने इस मामले में सोचा तो है, कदम उठाने के विचार भी किए हैं, लेकिन जब तक केन्द्र सरकार नवादा को स्पैशल पैकेज नहीं देती, तब तक न केवल नवादा के 25 लाख लोग भूख और सुखाड़ से मरेंगे बल्कि पशु चारे के अभाव में मरेंगे, पेयजल के अभाव में आम आदमी के साथ-साथ चिड़ियां, पशु आदि सब समाप्त हो जाएंगे। यह हमारे दामन पर कलंक लगेगा। इसलिए हम आपके माध्यम से केन्द्र सरकार से आग्रह करना चाहते हैं कि वह बिहार के प्रति एक विशेष पैकेज का प्रबंध करे।

नवादा को एक स्पेशल पैकेज में रखकर वहां की जनता और वहां के सम्पूर्ण जीवन-धन की सुरक्षा के लिए कदम उठाये, इस ओर हम सरकार का ध्यान आपके माध्यम से आकृष्ट करना चाहते हैं।

अध्यक्ष महोदया : श्री सज्जन सिंह वर्मा --- उपस्थित नहीं।

श्री हरिभाऊ जावले (रावेर): अध्यक्ष महोदया, आपने मुझे महाराष्ट्र राज्य के अध्यापकों की प्रमुख समस्या को संसद के सामने रखने का मौका दिया, इसके लिए आपका बहुत-बहुत धन्यवाद। महाराष्ट्र राज्य के प्रमुख विश्वविद्यालयों और महाविद्यालयों के दस हजार अध्यापकों पर जो अन्याय हुआ है, उस अन्याय को अभिव्यक्त करने हेतु वे आज जंतर-मंतर पर इकट्ठे हुए हैं।

अध्यक्ष महोदया, इन दस हजार अध्यापकों, जिनको 23 फरवरी, 2010 को यूजीसी ने नेट/सेट में छूट दी थी, उस छूट को एचआरडी मिनिस्टर ने एक महीने बाद यानी 30 मार्च 2010 को निरस्त कर दिया। इन सब प्राध्यापकों या अध्यापकों की नियुक्ति 1990 से 1999 तक हुई है, जो प्रॉपर और रेगुलर नियुक्ति है। उनको एप्रूवल मिली है और एप्रूवल मिलने के बाद अगर उनका नेट/सेट में compulsion हो गया, तो यह उनके ऊपर अन्याय है।

अध्यक्ष महोदया, मेरी आपके माध्यम से एचआरडी मिनिस्टर और मंत्रालय से विनती है कि दस हजार अध्यापक जो आज इकट्ठे होकर धरने पर बैठे हैं, उनको न्याय दिया जाये और नेट/सेट में मिली छूट जो निरस्त की गयी है, वह उन्हें मिलनी चाहिए।

अध्यक्ष महोदया : बहुत-बहुत धन्यवाद।

SHRI A.T. NANA PATIL (JALGAON): Kindly allow me to associate with the issue raised by Shri Hari Bhau Madhav Jawale.

MADAM SPEAKER: Yes.

श्री वीरेन्द्र कश्यप (शिमला): अध्यक्ष महोदया, मैं आपके माध्यम से सदन, भारत सरकार और विशेष रूप से माननीय वन मंत्री महोदय के ध्यान में लाना चाहता हूं कि जब से वन अधिनियम, 1980 देश में लागू हुआ है तब से देश का विकास, विशेष रूप से पहाड़ी क्षेत्रों में प्रदेशों के विकास में बहुत बाधा आ रही है। इसके कारण वहां सड़कें, विद्युत की लाइनें, पेयजल, सिंचाई योजनाएं, रेल लाइनें, पंचायत घर, विद्यालयों के भवन, डिसपैसरीज एवं अस्पतालों के भवन आदि को बनाने में बहुत कठिनाई आ रही है।

महोदया, हमारा देश बहुत बड़ा है। बढ़ते शहरीकरण के बावजूद आज भी इस देश के 70 प्रतिशत लोग गांव में बसते हैं। विशेष रूप से पहाड़ी क्षेत्रों के प्रदेशों में गांव बहुत दूर-दूर फैले हुए हैं। उनमें कम घर होते हैं तथा वे भी काफी दूर-दूर होते हैं यानी दूर तक फैले होते हैं। हिमाचल प्रदेश एवं अन्य पहाड़ी राज्यों के बारे में यदि यह कहा जाये कि वहां गांव वनों के बीच में बसे हुए हैं, तो कोई अतिशयोक्ति नहीं होगी, क्योंकि वहां की भौगोलिक संरचना ही ऐसी है। वहां तक सड़कें एवं विकास के अन्य कार्य पहुंचाना बहुत बड़ी चुनौती है। खास तौर से सेंक्चुअरी एरियाज के समीप बसे लोगों को सड़क सुविधाओं से महरूम रहना पड़ रहा है। वन संरक्षण अधिनियम, 1980 के मुताबिक वन क्षेत्र में किसी भी विकास गतिविधि के लिए केन्द्र सरकार यानी वन मंत्रालय से अनुमति लेनी पड़ती है।

महोदया, आप जानती हैं कि हिमाचल प्रदेश ऊंची-ऊंची हिम पर्वत श्रृंखलाओं में बसा है। उसके कई गांव 20 हजार फुट की ऊंचाई पर स्थित हैं। वहां के अनेक भाग छः-छः महीने बर्फ में दबे रहते हैं। हिमाचल प्रदेश की विशिष्ट भौगोलिक परिस्थितियों के कारण बजट मिलने के बावजूद सड़कें बनाने एवं अन्य विकास कार्य हेतु भारत सरकार के वन मंत्रालय से अनुमति नहीं मिल पाती है, जिससे लंबे समय तक मामले लटके रहते हैं। इस समय हिमाचल प्रदेश की 88 छोटी-बड़ी सड़कें वन मंत्रालय से अनुमति नहीं मिलने के कारण लटकी हुई हैं। इन सड़कों के लिए धनराशि मंजूर हो चुकी है, लेकिन भारत सरकार के वन मंत्रालय से अनुमति नहीं मिलने के कारण सड़कें नहीं बन पा रही हैं।

महोदया, देश के दूर-दराज क्षेत्रों में बसे अनुसूचित जाति-जनजाति तथा आदिवासियों तक वन अधिनियम की बाध्यताओं के कारण न सड़कें पहुंच पा रही हैं, न विद्युत की लाइनें, न पेयजल व सिंचाई की योजनाओं का लाभ पहुंच पा रहा है। जनोपयोगी आधारभूत आवश्यकताएं भी उन तक इस अधिनियम के अड़ंगों

के कारण नहीं पहुंच पा रही हैं। देश के दूर-दराज क्षेत्रों, पहाड़ों, कंद्राओं और उत्तुंग श्रृंखलाओं में बसे लोगों तक देश की 62 वर्ष की आजादी के बावजूद आजादी की किरण अभी तक नहीं पहुंच पायी है।...(व्यवधान)

अध्यक्ष महोदया : अब आप अपनी बात समाप्त कीजिए।

श्री वीरेन्द्र कश्यप : मैं एक मिनट में अपनी बात समाप्त कर रहा हूं। इस कारण वहां के लोग आज भी अपने आपको गुलाम ही समझते हैं।

महोदया, मेरा आपसे आग्रह है कि वन अधिनियम, 1980 के अन्तर्गत इस प्रकार के संशोधन तत्काल प्रभाव से किये जायें, जिनके अन्तर्गत जो गैर-वाणिज्यिक कार्य हैं यानी नॉन कमर्शियल एक्टिविटीज हैं जैसे सड़क, रेल, पानी, सिंचाई, शिक्षा, डिसपैसरीज व अस्पताल एवं पंचायतों के भवनों आदि को बनाने हेतु प्रदेश सरकारों और विशेष रूप से पहाड़ी क्षेत्रों के प्रदेशों में अनुमति लिए जाने की बाध्यता समाप्त कर दी जाये। ...(व्यवधान)

अध्यक्ष महोदया : बहुत-बहुत धन्यवाद।

श्री वीरेन्द्र कश्यप : मेरा आग्रह है कि वन अधिनियम में संशोधन करते हुए ऐसे प्रावधान किए जाएं जिससे ऐसा विशेष परिस्थितियों में किया जा सके।...(व्यवधान)

अध्यक्ष महोदया : अब आप अपनी बात समाप्त कीजिए।

श्री वीरेन्द्र कश्यप : इसके साथ ही वन अधिनियम, 1980 के अंतर्गत केवल वहीं अनुमति लेना अनिवार्य की जाए जहां बड़े-बड़े बांध बनाने हों, बड़ी-बड़ी विस्तृत लाइनें बनानी हों या दूरसंचार के बड़े-बड़े संस्थान, भवन आदि बनाने हों। ...(व्यवधान)

अध्यक्ष महोदया : कृपया समाप्त कीजिए।

श्री वीरेन्द्र कश्यप : यही मेरा आपसे आग्रह है।

श्री राजेन्द्र अग्रवाल (मेरठ): महोदया, श्री वीरेन्द्र कश्यप द्वारा शून्य प्रहर में उठाए गए विषय के साथ मैं स्वयं को सम्बद्ध करता हूं।

SHRI P. KARUNAKARAN (KASARGOD): I would like to draw the attention of the Government to the sad and shocking plane crash that occurred on the 22nd May this year. The plane was flying from Dubai to Mangalore and this shocking accident took place after the plane had landed. Madam, 158 passengers, five or six persons of the same family, had lost their lives in this accident. I visited many of the affected families because out of 158 passengers, 52 passengers belonged to my own constituency. Kasargod is very near to Mangalore.

The Government has given initial compensation to the aggrieved families but even after two months the final compensation has not been given to them. So, I would request the Government to take immediate steps in this regard. The Government has appointed a Committee to inquire into the reasons of this accident but even after two months no report has been submitted. We do not know whether the accident took place because of the human error, or some defect in the plane or due to the absence of infrastructure facility. Earlier also there were complaints that the runway at the Mangalore airport is very short and also the width and the length of the runway are not sufficient.

So, I would urge upon the Government to take immediate steps in this regard and give the Report as early as possible.

SHRI L. RAJAGOPAL (VIJAYAWADA): The Government of India had set up Bharat Heavy Plates and Vessels in 1966 in the city of Visakhapatnam, Andhra Pradesh, to cater to the needs of the core sector industries like fertilizers, oil refineries, petrochemicals, power, steel, nuclear, space and defence. For many years it did very well. Till 1999 it was achieving a phenomenal growth. It even achieved peak growth of 13-14 per cent in a year. But after 2000, for some reasons, the performance of the company deteriorated and it was referred to BIFR.

I commend the Union Government for having intervened in the matter and ensuring that the BHEL takes over the BHPV as the sister concern or as the ancillary unit because BHPV and BHEL have a lot of things in common. They supplement and complement each other. I commend the Government for that. At the same time,

BHEL is implementing 2007 pay scales for their employees whereas BHPV is still implementing 1992 pay scales which do not include gratuity, PF and various other things. Not only that, this year they set a target of Rs.225 crore but could achieve only Rs.105 crore.

I have myself visited that plant many times during my college days when I was doing engineering. I have learnt a lot of things, like the manufacturing procedure, from BHPV. So, I would request that instead of BHEL taking over BHPV as a subordinate company, it should be merged with BHEL as one company so that the employees of both the companies are at par and have the same pay scales. I think this way the coordination also will be better. So, I would request the Union Government to ensure that, instead of BHEL giving support to BHPV, there is a clear merger of BHEL and BHPV as one company.

SHRI MOHAMMED E.T. BASHEER (PONNANI): I would like to draw the attention of this august House to a very important issue pertaining to the difficulties faced by the passengers of the Konkan Railways.

Madam, after the on set of this monsoon, the rail travel through Konkan Railway has become a miserable experience. Every day there is some problem like stoppage of train, cancellation of train, etc. Due to many reasons, it has become a regular phenomena. There is a continuous cancellation of trains. For example, on one particular day, namely, Sunday, the 25th July, 2010, 13 long distance trains were cancelled. Some of the trains were Kurla Mangalore-Mathsya Gandha Express, Mangalore-Kurla Express, Ernakulam-Jaipur Express, Ernakulam-Madgavu Express, Kurla-Kochuveli Garib Rath Express, etc. So, the cancellation of train has become a problem. Family members of passengers, women and children are endlessly waiting for alternative conveyance. Some reports say that even two days back, 12 trains were cancelled. Even today some Malayalam papers have reported that it may take days together to get it repaired. You can see how deplorable is the situation. We can very well understand the difficulty of the passengers. The passengers are forced to take alternative conveyance. This has become a regular thing. I urge upon the

Government to take it very seriously. The Konkan Railway is a very important railway connectivity between Mangalore and Mumbai. We have to solve this problem. We have to reinforce the railway track and do whatever is required.

I would request the Government to take urgent necessary action to bring things back to normalcy. I think the Government will take it very seriously.

MADAM SPEAKER: Shri P.T. Thomas associated himself with the matter raised by Shri E.T. Mohammed Basheer.

श्री जयवंत गंगाराम आवले (लातूर): अध्यक्ष महोदया, आजकल मीडिया में शिक्षा के क्षेत्र में विभिन्न कोर्सेज़ से सम्बन्धित विज्ञापनों की भरमार हम बराबर देख रहे हैं। इनमें से कई फर्जी शिक्षा संस्थान भी पनपने की आशंका पैदा हो रही है। इन विज्ञापनों में बड़े ही लुभावने शब्दों का इस्तेमाल किया जाता है। जिनके झांसे में आकर देश के हजारों नवयुवकों के भविष्य के साथ खिलवाड़ किया जा रहा है। ऐसे फर्जी संस्थानों की सरकार के पास पहचान होते हुए भी इन शिक्षण संस्थानों पर सख्त कार्रवाई नहीं हो रही है, यह दुर्भाग्यपूर्ण है। महोदया, कई नामी संस्थानों और मान्यता प्राप्त पाठ्यक्रमों से मिलते-जुलते नाम रखना इन फर्जी संस्थानों का पुराना हथकंडा है। देश में ऐसे करीब 205 तकनीकी शिक्षा संस्थान फर्जी है। यह आंकड़ा मानव संसाधन विकास मंत्रालय का ही है। लेकिन इसके बावजूद इन फर्जी संस्थानों पर कोई शिकंजा नहीं कसा जा रहा है। यह बहुत गम्भीर विषय है। देश में अधिकतक जगहों पर ये फर्जी संस्थान युवकों के साथ धोखा कर रहे हैं। मेरी सरकार से मांग है कि इन्हें बंद कराया जाए और इन पर कड़ी से कड़ी कार्रवाई की जाए।

श्री पन्ना लाल पुनिया (बाराबंकी): अध्यक्ष महोदया, मैं आपका आभारी हूं कि आपने मुझे एक अत्यंत गम्भीर विषय पर अपनी बात कहने का मौका दिया। मैं इस सदन का ध्यान भारत सरकार की एक महत्वपूर्ण योजना 'मिड डे मील' के अंतर्गत स्कूल्स में दलित रसोइयों के हाथों से बने भोजन का अन्य वर्ग के बच्चों द्वारा बहिष्कार किए जाने की घटना की ओर आकर्षित करना चाहता हूं। उत्तर प्रदेश सरकार के मानक के द्वारा 'मिड डे मील' पकाने के लिए रसोइयों की नियुक्ति में अनुसूचित जाति और पिछड़ी जातियों के लिए आरक्षण का प्रावधान अप्रेल 2010 में किया गया और इसके तहत उनकी नियुक्तियां भी हो गईं। जब दलित रसोइयों ने खाना पकाया तो अन्य वर्ग के लोगों ने विरोध किया और अपने बच्चों को स्कूल्स में भेजना बंद कर दिया। महोबा, बुंदेलखंड से शुरू होकर कानपुर रमाबाई नगर, औरैया, इटावा, कन्नौज, फर्रुखाबाद जनपदों के अनेक स्कूल्स में इस प्रकार की घटनाएं प्रकाश में आई हैं। किसी और विकल्प पर ध्यान न देते हुए अपराध को मान्यता देते हुए उत्तर प्रदेश सरकार द्वारा दिनांक 22-7-2010 को इस बारे में आदेश जारी कर इस आरक्षण की व्यवस्था को ही समाप्त कर दिया गया।...(व्यवधान)

श्री दारा सिंह चौहान (घोसी): यह बात सही नहीं है।...(व्यवधान)

इससे घृणा फैलाने वाले लोगों के हौंसले और बढ़ेंगे। यह अत्यंत गंभीर मामला है। ...(यवधान) उत्तर प्रदेश के स्कूलों में हुई ये घटनाएं इस बात का प्रमाण हैं कि छुआछूत की जिस लाश को कब्रिस्तान में दफन करने का हम सबने प्रयास किया, वह अब बदरंग कफन के साथ हमारे सामने आ गयी है। आखिर बच्चों को दी जा रही इस प्रकार की शिक्षा का क्या अर्थ है? क्या इस प्रकार के संस्कार और शिक्षा से हम देश और समाज को आगे बढ़ाने का काम कर सकते हैं? इन हालातों में देश को जाति और वर्ग के आधार पर बांटकर, उसे विश्व शक्ति के रूप में विकसित करने का हमारा सपना केवल सपना रह जाएगा। माननीय अध्यक्ष जी, मैं आपके माध्यम से मांग करता हूं कि वर्तमान शिक्षा-व्यवस्था में छूआछूत को समाप्त करने, जातीयता के खिलाफ हुए आंदोलनों की जानकारी देने, समाज में समरसता कायम करने का अभियान चलाया जाना चाहिए तथा भविष्य में जातीयता को बढ़ाने वालों के खिलाफ सख्त कार्रवाई की जाए और आवश्यक हो तो अलग से कानून बनाया जाए।

श्री शैलेन्द्र कुमार (कौशाम्बी) : आदरणीय अध्यक्ष जी, आपने मुझे समय दिया, मैं बहुत ही महत्वपूर्ण विषय को, सदन के माध्यम से आपके संज्ञान में लाना चाहूंगा। अभी पिछले सदन में, जनगणना को लेकर, पक्ष-विपक्ष दोनों तरफ के सम्मानित सदस्यों के बड़े विस्तार से विचार आये थे और मेरे ख्याल से लगभग 99 परसेंट सदस्यों ने राय जाहिर की थी कि पूरे भारतवर्ष में जनगणना जातिगत आधार पर होनी चाहिए और उन्होंने अपने बहुत ही अच्छे सुझाव भी रखे थे।

भारतवर्ष में, वर्ष 1931 के बाद से जनगणना जातिगत आधार पर नहीं हुई है। माननीय अध्यक्ष महोदया, हिंदुस्तान जब आजाद हुआ, उस वक्त भारतवर्ष की आबादी 37-38 करोड़ रही होगी, लेकिन आज 1 अरब 18 करोड़ की आबादी में विभिन्न समुदायों और वर्गों के लोगों की संख्या बढ़ी है। उसी के मुताबिक केन्द्र सरकार ने इस सदन के माध्यम से विभिन्न आयोग गठित किए। चाहे अनुसूचित जाति आयोग हो, अनुसूचित जनजाति आयोग हो, अल्पसंख्यक आयोग हो या पिछड़ा वर्ग आयोग हो और हमारी प्लानिंग कमीशन जातीय आधार पर बीपीएल धारकों की सूची बनाती है और जातीय आधार पर धन का आवंटन भी होता है। लेकिन आज जब आबादी इतनी बढ़ गयी है तो जातीय आधार पर उसकी जनगणना होनी आवश्यक है। इसलिए हम आपके माध्यम से इतना ही कहना चाहेंगे कि जो जनगणना हो रही है उसे तत्काल रुकवाया जाए, क्योंकि सरकार की तरफ से लिखित बयान इस सदन में आया था कि सरकार इस पर विचार कर रही है और जातीय आधार पर जनगणना होगी। हमारी आपके माध्यम से सरकार से मांग है कि जातिगत आधार पर जनगणना की जाए। ...(यवधान)

डॉ. रघुवंश प्रसाद सिंह (वैशाली) : अध्यक्ष महोदया, इस सदन में यह बात तय हो चुकी है और सरकार ने कहा था कि हम इसे करने जा रहे हैं, औपचारिकता का केवल निर्वाह करना है। ...(यवधान) यह बहुत गंभीर मामला है, सरकार का इस पर जवाब आना चाहिए। ...(व्यवधान)

श्री शैलेन्द्र कुमार : मैं आपके माध्यम से चाहूंगा कि सरकार की तरफ से इस विषय में जवाब आये कि सरकार जातिगत आधार पर जनगणना कराएगी या नहीं। माननीय मंत्री जी इसका जवाब दें, यह बहुत ही गंभीर मामला है।...(व्यवधान)

अध्यक्ष महोदया : यह शून्य प्रहर चल रहा है, आप अब बैठ जाइये। श्री जगदम्बिका पाल।

13.00 hrs.

...(व्यवधान)

अध्यक्ष महोदया : आपने अपनी बात कह दी है। अब आप जगदम्बिका पाल जी को बोलने दीजिए।

...(व्यवधान)

अध्यक्ष महोदया : आप कृपया दूसरे माननीय सदस्य को बोलने दीजिए।

...(व्यवधान)

श्री मुलायम सिंह यादव (मैनपुरी): अध्यक्ष महोदया, यह कोई मामूली सवाल नहीं है।...(व्यवधान)

अध्यक्ष महोदया : ठीक है, आप माननीय सदस्य को बोलने दीजिए।

...(व्यवधान)

श्री मुलायम सिंह यादव : हम इस मुद्दे को कल उठाएंगे। अभी मैं बहिष्कार करता हूं।

13.01 hrs.

At this stage, Shri Mulayam Singh Yadav and some other hon. Members left the House

डॉ. रघुवंश प्रसाद सिंह (वैशाली): सरकार की तरफ से जनगणना विषय पर कोई उत्तर नहीं मिला है, इसलिए हम भी बहिष्कार करते हैं।

13.01½ hrs.

At this stage, Dr. Raghuvansh Prasad Singh and some other hon. Members left the House

अध्यक्ष महोदया : ठीक है।

श्री जगदम्बिका पाल।

श्री जगदम्बिका पाल (डुमरियागंज): अध्यक्ष महोदया, मैं सम्मानित सदन का ध्यान बहुत ही महत्वपूर्ण घटना की तरफ आकर्षित करना चाहता हूं। मेरे पूर्व श्री रामकिशुन जी ने भी गिरती हुई कानून व्यवस्था के संबंध में प्रश्न सम्मानित सदन के समक्ष रखा है। प्रायः यह देखने में आया है कि पुलिस कस्टडी में लोगों की मौत हुई है, लेकिन मैं जिस घटना का उल्लेख कर रहा हूं, शायद जिनके हाथों में कानून व्यवस्था की हिफाजत करने की जिम्मेदारी है, जिन्हें समझा जाता है कि इंसानियत के रूप में लोगों के सौहार्द्र की रक्षा करेंगे, आज उन्हीं के अंदर इंसानियत की जगह हैवानियत के रूप के कारण उत्तर प्रदेश में ऐसी स्थिति बन रही है कि आज पुलिस कस्टडी की बात छोड़िए, कलेक्टर और डिप्टी कलेक्टर की अदालत में...(व्यवधान)

श्री दारा सिंह चौहान (घोसी): महोदया, माननीय सदस्य को दिल्ली की कानून व्यवस्था नज़र नहीं आ रही है। यहां एक हफ्ते में 12 हत्याएं हुई हैं।...(व्यवधान)

श्री जगदम्बिका पाल : मैंने अभी कोई ऐसी बात नहीं कही है। मैं अपनी बात कह रहा हूं। श्री ... * जो बस्ती में डिप्टी कलेक्टर हैं, पीसीएस हैं, उप-जिलाधिकारी हैं। ...(व्यवधान) * उन्होंने अपनी अदालत में पीट-पीट कर मार दिया। ...(व्यवधान)

MADAM SPEAKER: Do not take the name. That will be expunged.

… (*Interruptions*)

श्री जगदम्बिका पाल : उनका दोष केवल इस बात का था कि उनके गांव में उस एसडीएम की रिश्तेदारी थी और उस रिश्तेदार से उनका विवाद था। उस विवाद के कारण उन्होंने पुलिस से उत्पीड़न कराकर उनकी मोटरसाइकिल, उनकी गाड़ियों को सीज़ करा दिया था, जिन्हें रिलीज़ कराने के लिए उनकी अदालत में आए थे और सुलह के लिए दबाव डाल रहे थे। वह कह रहे थे कि उनकी गाड़ी रिलीज़ कर दीजिए। उनके बाल को पकड़ कर अपनी अदालत में ही दीवार से मारा। इससे उनका ब्रेन हैम्रेज हुआ। इसके बाद भी उनके मन को संतोष नहीं मिला और उनकी इतनी पिटाई की कि उनकी मौत हो गई। यह बहुत बड़ी घटना है।...(व्यवधान)

---

* Not recorded

अध्यक्ष महोदया : आपने अपनी बात कह दी है। अब आप बैठ जाएं।

…(व्यवधान)

श्री जगदम्बिका पाल : महोदया, यह बहुत बड़ी घटना है।…(व्यवधान)

अध्यक्ष महोदया : आप केंद्र सरकार से क्या चाहते हैं?

…(व्यवधान)

श्री जगदम्बिका पाल : उत्तर प्रदेश में राज्य सरकार के मंत्री भी सुरक्षित नहीं हैं। इलाहाबाद में जिस तरह से नंदी गुप्ता जी के ऊपर जानलेवा हमला हुआ, अगर उत्तर प्रदेश में सरकार का मंत्री सुरक्षित नहीं है, तो आम आदमी क्या सुरक्षित रहेगा।…(व्यवधान)

MADAM SPEAKER: The House stands adjourned to meet again at 2 p.m.

13.04 hrs.

The Lok Sabha then adjourned for Lunch till Fourteen of the Clock.

<u>14.03 hrs.</u>

The Lok Sabha re-assembled after Lunch at Three Minutes past Fourteen of the Clock.

(Mr. Deputy-Speaker *in the Chair*)

<u>14.03¼ hrs.</u>

MATTERS UNDER RULE 377 *

MR. DEPUTY-SPEAKER: Matters under Rule 377 shall be laid on the Table of the House. Members are requested to send slips immediately as per practice.

(i) Need to purchase the agricultural produce of farmers through National Agricultural Cooperative Marketing Federation (NAFED) particularly in Andhra Pradesh

SHRI PONNAM PRABHAKAR (KARIMNAGAR): There is an urgent need to improve the functioning of NAFED all over the country, particularly in Andhra Pradesh to benefit the farmers as well as consumers.

Andhra Pradesh is called as the "Rice Bowl of India'. Farmers in Andhra Pradesh are toiling very hard in the agriculture production activities of various items. But it seems the farmers are not getting remuneration properly even for their day-to-day livelihood. They are not even able to sell their production in the market. Many middlemen are taking away the genuine profits of farmers and such situation is leading the farmers to leave their profession. This problem exists not only in Andhra Pradesh but also in all over the country.

I, therefore, request the Hon'ble Minister of Agriculture, to intervene in the matter and take immediate steps to purchase the produce of farmers through NAFED and provide benefit to the farmers and the consumers by restructuring and revamping the NAFED to improve its activities in the remaining XI plan period (2007-12), particularly for Andhra Pradesh.

---

* Treated as laid on the Table

(ii) Need to provide adequate funds for setting up 'Model Schools' in Uttar Pradesh

श्री जगदम्बिका पाल (डुमरियागंज) : केन्द्र की मौजूदा सरकार ने देश के छह से चौदह साल तक के बच्चों को अनिवार्य व मुफ्त पढ़ाई का खर्च उठाने के लिए लोक सभा में कानून पारित किया है । जिससे देश के गांवों में रहने वाले गरीब बच्चों को भी शिक्षा के अधिकार को कानूनी हक के रूप में दिया गया । प्रावधान किया गया कि देश के सभी राज्यों के विकास खंडों में एक-एक मॉडल स्कूल प्रथम चरण में खोला जाएगा । जो बच्चों को गुणवत्ता परक शिक्षा प्रदान करेगा । इसके लिए केन्द्र सरकार ने शिक्षा के कानूनी अधिकार को लागू करने के लिए खर्च को केन्द्र एवं राज्यों के बीच में 68:32 के अनुपात पर व्यय वहन का निर्णय लिया । जिस पर केन्द्रीय वित्त मंत्रालय ने अपनी मुहर भी लगा दी है । केन्द्र सरकार ने 13वें वित्त आयोग की ओर से राज्यों को मिलने वाली 24 हजार करोड़ को भी जोड़ दिया है । शिक्षा का अधिकार कानून को अमल में केन्द्र व राज्यों के बीच खर्च के बंटवारे पर वित्त मंत्रालय की व्यय वित्त समिति (ईएफसी) ने भी अपनी मंजूरी दे दी है । लेकिन उत्तर प्रदेश सरकार संसाधनों की कमी को दर्शा करके उक्त शिक्षा के अधिकार को लागू करने के लिए तैयार नहीं है जिससे शिक्षा के मिले कानूनी अधिकार पर कुठाराघात हो रहा है । अस्तु इस लोक महत्व के सुनिश्चित प्रश्न पर एक वक्तव्य चाहता हूँ।

(iii) Need to write off the outstanding dues against Khadi & Village Industries Commission

SHRI K. P. DHANAPALAN (CHALAKUDY): Rebate on retail sale of Khadi was discontinued from 1-4-2009. Rebate is the single most important policy support by Government at National level. Orders pertaining to extension of rebate after 01-04-2010 is yet to be issued and an urgent action in the matter may be initiated.

The financial assistance had always been received to the KVIC from 1957 to 1995. The amount so received have been spent on production side. Due to various reasons, it did not make any profits and instead suffered huge losses. These institutions are now at the verge of closure as the amount is irrecoverable.

The total financial assistance given by the Government is in the tune of Rs. 1608/- crores. Considering that KVIC employees are all from weaker sections and the KVIC is a social work institution, writing off the said amount is requested.

(iv) Need to construct a bridge over the creeck between Bhadeli and Bhagal in Valsad Parliamentary Constituency, Gujarat under Pradhan Mantri Gram Sadak Yojana.

श्री किसनभाई वी. पटेल (वलसाड़) : मेरे संसदीय क्षेत्र बलसाड़, गुजरात के बलसाड़ तहसील में भदेली जगालाला हिंगराज गांव और भागल के बीच प्रधानमंत्री ग्राम सड़क योजना के अन्तर्गत दोनों गांवों को जोड़ने के लिए क्रिक के ऊपर पुल का निर्माण कराने की अति आवश्यकता है । दोनों तरफ लगभग 50,000 की आबादी है । भागल और उसके नजदीकी गांव दाण्डी, ककवारी, दॉती इत्यादि गांवों की बहुत बड़ी बस्ती को बलसाड़ तहसील के मुख्य शहर बलसाड़ तक पहुंचने के लिए 25 कि.मी. से ज्यादा का चक्कर लगाना पड़ता है । अगर यह क्रिक जो मात्र 100 मीटर का है, उसके ऊपर पुल निर्माण कर दिया जाता है तो इन गांवों की बहुत बड़ी आबादी को फायदा होगा । ये गाँव तटीय इलाके में हैं जहां वेसे भी समुद्री क्षरण, पीने के पानी एवं सिंचाई के पानी की दुविधा जैसी अनेक समस्याएं हैं । इन गांवों के लोग ज्यादातर नमक पकाने, मच्छली पकड़ने और छोटे-छोटे खेतों में थोड़ी बहुत फसल उगाने का व्यवसाय करते हैं । इस पुल से इस क्षेत्र के लोगों को बहुत सुविधा मिलेगी और इस तटीय क्षेत्र का विकास होगा ।

अतः मैं इस सदन के द्वारा माननीय ग्रामीण विकास मंत्री जी का ध्यान इस ओर आकृष्ट करना चाहता हूँ कि प्रधानमंत्री ग्राम सड़क योजना के अन्तर्गत भदेली जगालाला हिंगराज गांव और भागल के बीच क्रिक के ऊपर पुल के निर्माण का प्रबंध करें ।

(v) Need to facilitate the process of getting Kisan Credit Cards to the farmers of Barmer and Jaisalmer regions in Rajasthan so as to enable them to get loans from Banks

श्री हरीश चौधरी (बाड़मेर) : भारत सरकार ने किसानों को वित्त व्यवस्था प्रदान करने, साहूकारों के शोषण से मुक्त कराने के लिए एवं किसानों को अपने खेतों में खाद्यान्न की पैदावार बढ़ाने के लिए समय पर आवश्यक सामग्री जुटाने के लिए किसान क्रेडिट कार्ड की सुविधा दिए जाने की शुरूआत की है । मेरे संसदीय क्षेत्र बाड़मेर के अंतर्गत बाड़मेर एवं जैसलमेर जिले में इस व्यवस्था से किसानों को वित्त सुविधा तो मिल रही है परन्तु इसके लिए कोई सिस्टम नहीं है और किसानों को किसान क्रेडिट कार्ड के माध्यम से ऋण प्राप्त करने के लिए कई चककर काटने पड़ते हैं तथा कई कठिन औपचारिकताओं को पूरा करना पड़ता है । सीमान्त एवं छोटे किसान वग को किसान क्रेडिट कार्ड नहीं मिल पाये हैं और मिल भी गये तो उसे बैंकों से ऋण की सुविधा नहीं मिल पा रही है । साथ ही साथ कृषि फसल बीमा योजना से जो प्रीमियम मिलता है वह किसान क्रेडिट कार्ड धारक किसानों को समय पर नहीं मिल पाता है एवं किसानों को समय पर अपने कृषि कार्य के लिए आवश्यक बीज, खाद एवं अन्य सामग्री जुटाने में अनेकों दिककत उठानी पड़ती है ।

सदन के माध्यम से सरकार से अनुरोध है कि मेरे संसदीय क्षेत्र बाड़मेर अंतर्गत बाड़मेर जिले एवं जैसलमेर जिले किसान क्रेडिट कार्ड संबंधित कार्यों एवं इससे मिलने वाले ऋणों के कार्यों की समीक्षा किया जाये और इसके लिए सार्थक ढंग से सिस्टम बनाया जाय जिससे किसान को फायदा मिल सके ।

(vi) Need to take measures to improve the socio-economic conditions of SCs & STs in the country

SHRI L. RAJAGOPAL (VIJAYAWADA): In India SCs and STs have been depressed and suppressed classes for thousands of years. They did not have even a piece of land of their own. When our country became Independent, there were only two classes – landlords and landless. Dr. Ambedkar, under Constitution, abolished untouchability and discrimination and introduced reservations for SCs/STs. In 70's Indira Gandhiji ushered in land reforms/land distribution to bring depressed and suppressed classes at par with others. In spite of several social security schemes , SCs/STs are still living in poverty and even today are not treated as equals in society.

This shows that Central and State Governments, banks, financial institutions have to show some more magnanimity and extend helping hand to SC/ST, so that they can come up in life and become independent. So, I would like to suggest following measures for serious consideration of Government:

(1) At least 25% of loan has to be mandatorily disbursed to those companies/units owned by SCs/STs.

(2) Government purchases various items for consumption of its own Ministries and departments, etc. At least, 20% of such purchases have to be made from companies/units owned by SC/ST.

(3) Since SC/ST are economically weak and not able to compete with others in getting Government contracts, at least, 20% of Government contracts should be awarded to SCs/STs.

(4) A Committee may be set up to monitor strict implementation of above measures.

The above measures, I am sure, would help to ameliorate the present condition of SCs/STs and also help to make them economically independent and stand as equals in society.

(vii) Need to check the spread of mysterious viral disease in Jalgaon district of Maharashtra

SHRI HARIBHAU JAWALE (RAVER): A mysterious viral disease has affected over 700 students in the age group of 10 to 17 years at school level in Northern Maharashtra specifically in Jalgaon district. For the last 15 days schools have declared holidays. The Students have complained of vomiting, headache, suffocation and giddiness. This was observed when some of the students during school's prayer, suddenly collapsed and started complaining. Due to lack of proper facilities at the Primary Health Centre and Gramin Hospitals of the villages, the students were brought to the nearby town hospitals.

The symptoms of illness observed were sudden collapse with heavy vomitting sensation, highly suffocating with high fever. The parents of the students are in the frightened state and not sending their children to school. All the school education in the district had been hampered. The National Institute of Virology, Pune has given NIL Report by examining the samples taken from the affected students of different schools.

The Government Health Department should work had for the detection of so called mysterious Viral Infections, might be spreading through air. I through this august House request the Government to please detect the problems and take necessary steps urgently to trace & locate the cause for this Viral disease, as the infection is spreading very rapidly in the area of Northern Maharashtra and has now started in Marathwada.

(viii) Need to grant early clearance/N.O.C. from M/o Environment & Forests for the development works being carried out in Himachal Pradesh, J&K and Uttarakhand

डॉ. राजन सुशान्त (कांगड़ा) हि.प्र., जम्मू कश्मीर, उत्तराखंड सहित सभी पर्वतीय राज्यों में भारत सरकार के पर्यावरण एवं वन मंत्रालय द्वारा सभी विकास कार्यों चाहे सड़क निर्माण हो या भवन निर्माण, महिला मंडल भवन हों चाहे खेल मैदान, शिक्षण संस्थाओं का निर्माण हो या स्वास्थ्य संस्थाओं का, सामाजिक संस्थाएं हों या धार्मिक संस्थाएं, सिंचाई योजनाएं हो या जलापूर्ति योजनाएं, सभी प्रकार के कार्यों में अनापत्ति प्रमाण पत्र (No objection certificate) न देने या अत्याधिक देरी से दिए जाने के कारण सभी प्रकार का विकास रूकने के कगार पर खड़ा हो गया है तथा वन की नई परिभाषा "All the waste land is forest land" आने से तो विकास कार्य हो ही नहीं पाएंगे । अतः इस गंभीर परिस्थिति से भारत की जनता विशेषकर पहाड़ी राज्यों की जनता को निजात दिलाने हेतु भारत सरकार से तुरन्त समुचित कार्यवाही करने का विशेष आग्रह कर रहा हूँ ।

(ix) Need to conduct an inquiry into the construction of road on Gwalior-Etawah section on National Highway No. 92

श्री अशोक अर्गल (भिंड) : राष्ट्रीय राजमार्ग संख्या 92 ग्वालियर, इटावा जिस पर तीन वित्तीय वर्षों में करोड़ों रुपये व्यय कर दिये गये हैं किन्तु नेशनल हाइवे की सड़क पूरी तरह जर्जर अवस्था में है जिससे नागरिकों को आवागमन में परेशानी हो रही है ।

मैं केन्द्र सरकार से मांग करता हूँ कि उक्त सड़क निर्माण में हुई अनियमितताओं की जांच करायी जाय एवं कार्यवाही की जाए ।

(x) Need to accord sanction for ethanol to the Sugar Mills of Bihar Particularly Warsliganj Sugar Mill in Nawada.

डॉ. भोला सिंह (नवादा) : बिहार प्रान्त में नवादा जिलान्तर्गत वारसलीगंज चीनी मिल जो ब्रिटेन की महारानी विक्टोरिया के समय से चल रही थी, आज मरणासन्न अवस्था में है । मशीन ठीक हैं व चलने की स्थिति में है, पर एथनोल की अनुज्ञप्ति नहीं रहने के कारण चल नहीं पा रही हैं । इसी कारण से बिहार में 38 चीनी मिलें बंद हैं और एक लाख परिवारों को बेरोजगार हो जाना पड़ा है । अतः बिहार में औद्योगिकीकरण और पिछड़ेपन को दूर करने के लिए बारसलीगंज चीनी मिल के साथ अन्य चीनी मिलों को एथनोल की अनुज्ञप्ति देने के लिए बिहार सरकार के प्रस्ताव पर सहमति प्रदान करे । इस ओर सरकार का ध्यान आकृष्ट करता हूँ ।

(xi) Need for stoppage of Rajdhani Express and other passenger trains at Mirzapur Railway Station in Uttar Pradesh and also start a new Inter-city train between Mirzapur and Lucknow.

श्री बाल कुमार पटेल (मिर्जापुर) : विन्धयाचल मण्डल का मुख्यालय मिर्जापुर के लिए देश की राजधानी दिल्ली व प्रदेश की राजधानी लखनऊ से सीधे रेल सम्पर्क हेतु कोई नवीन ट्रेन न चलाने, पूर्व में चल रही ट्रेनों को ठहराव न देने से गंभीर स्थिति उत्पन्न है । विन्धयाचल जो देश-विदेश के लोगों की धार्मिक आस्था से जुड़ा स्थान है, पर आने-जाने वाले श्रद्धालुओं एवं पर्यटकों को 70 कि.मी. दूर मुगलसराय या फिर 90 कि.मी. इलाहाबाद तक ट्रेन पकड़ने हेतु जाना पड़ता है । पिछले 30 वर्षों से मुगलसराय, मिर्जापुर के गरीबों की अकेली सवारी गाड़ी मुगलसराय-बरेली को बंद कर देने से लखनऊ जाना दुष्कर हो गया है । जनभावना एवं आवश्यकता को देखते हुए मिर्जापुर स्टेशन पर राजधानी एक्सप्रेस सहित महत्वपूर्ण ट्रेनों को ठहराव व मुगलसराय-बरेली पैसेंजर को पूर्ववत करते हुए मिर्जापुर से लखनऊ के बीच नई इण्टरसिटी एक्सप्रेस का परिचालन किया जाये ।

(xii) Need for central assistance to drought affected areas of Bihar particularly Nalanda.

श्री कौशलेन्द्र कुमार (नालन्दा) : बिहार में पिछले वर्ष की भांति इस वर्ष भी भयंकर सूखा आ गया है । कहीं भी धान की रोपाई नहीं हो रही है । इस वर्ष किसानों की माली हालत बहुत खराब होने से उनकी स्थिति ऐसी नहीं है कि वे पम्पिंग सेट चलाकर धान की रोपाई कर सके । धान की रोपाई नहीं होने से कहीं भी किसानों के पास चावल नहीं हैं । गल्ला मण्डी में भी चावल दूसरे राज्यों से नहीं आ रहा है । इस पर सरकारी रोक लगी हुई है । लोग दाने-दाने को त्राहि-त्राहि मचा रहे हैं । छोटे-छोटे बच्चे भूख से परेशान होकर स्कूल नहीं जा रहे हैं, महिलाएं, बूढ़े, मर्द सभी भूख से परेशान हैं । गल्ला मंडी में जो भी मोटा चावल है, वो बीस रुपये किलोग्राम से नीचे नहीं बिकता है । लोगों की हालत ऐसी नहीं है कि वो खरीद सकें । राज्य सरकार की चरमराती वित्तीय हालत भी इस स्थिति में मदद नहीं कर सकती । ऐसी स्थिति में, मैं केन्द्र सरकार से मांग करता हूँ कि वो आठ रुपये किलोग्राम की दर से सभी को चावल उपलब्ध कराये एवं इसकी अधिसूचना इसी सत्र में माननीय खाद्य एवं आपूर्ति मंत्री महोदय सदन में घोषणा करें तभी बिहार राज्य में लोगों की जान बचेगी । इसके लिए नालन्दा जिला समेत उन सभी जिलों की पहचान कर ली जाये जहाँ भयंकर सूखा पड़ गया है और धान की रोपाई नहीं हुई है । इसके लिए एक केन्द्रीय टीम भी भिजवायी जाये जो जाकर वहाँ पर अध्ययन करे और रिपोर्ट से सरकार को अवकत कराये ।

(xiii) Need to declare Minimum Support Price for Jute at Rs. 2500 per quintal and increase the number of jute procurement centres in West Bengal.

SHRI PRABODH PANDA (MIDNAPORE): Nearly 40 lakhs farmers in the country grow jute of which 75 per cent is produced in West Bengal alone. Nearly 2.5 lakh other people are attached with the raw jute handing and some cottage industry, besides the jute industry.

But due to non-remunerative prices in the markets, particularly in view of the high increase in the cost of inputs, the jute growers are facing problems.

The prevailing market price for Grade V jute per quintal is much less than the cost of growing. They are also facing the problem of water due to irregular and scanty rainfall in jute growing areas. Therefore, to save the jute growers, one of the backbone of jute industry, the Minimum Support Price of raw jute should be declared at RS. 2500/- per quintal.

Besides, it special steps should be taken by the Central Government so that the JCI starts procurement of jute with right earnest from August to November directly from the jute-growers. The JCI procurement centres must also be raised from present 101 centres to facilitate the procurement in West Bengal.

(xiv) Need to implement Minority Welfare Programmes including the proposal put forward by Rangnath Misra Commission

SHRI MOHAMMED E.T. BASHEER (PONNANI): Implementation of the Minority development programmes are in a dead slow manner. Inadequacies of fund, lack of monitoring setup, non accountability of the channelizing agencies are the root cause of the same. Sachar Committee had identified the issues to be addressed. Ranganath Misra Commission has specifically suggested the program of action to be made for the implementation in the light of Sachar Committee report. Government has just tabled Ranganath Misra Commission report in the house without even an action taken report, that too after two years. It is still uncertain as to what further action the Government is going to take in this regard. It is extremely sorry to note that the Equal Opportunity Commission (EOC) as recommended by the Sachar Committee has not yet been constituted. National Commission on Minority is still weak as there in no statutory Power. Though a bill (103^{rd} constitution amendment bill) for giving Constitutional power to the commission has been introduced in Parliament and referred to Standing Committee, no further steps have been taken in this respect. I urge upon the Government to take expeditious actions on the implementation of Minority Welfare Programmes including the proposals put forward by the Ranganath Misra Commission.

(xv) Need to release due share of water to Rajasthan from Punjab

डॉ. किरोड़ी लाल मीणा (दौसा) : राजस्थान राज्य को रावी-व्यास जल रणजीत सागर बांध, पोंग बांध एवं भ्खड़ा बांध से प्राप्त होता है । रणजीत सागर बांध पंजाब राज्य के नियंत्रण में है एवं अन्य 2 बांध भाखड़ा व्यस प्रबंधन मंडल (B.B.M.S.) के नियंत्रण में हैं । वर्तमान में राजस्थान के हिस्से का लगभग 72000 क्यूसेक दिवस पानी पंजाब रीलीज नहीं कर रहा है । इस कारण से इंदिरा गांधी नहर में पेयजल हेतु भी पानी की पर्याप्त आपूर्ति नहीं हो रही है । न्यूनतम आवश्यकता 2200 क्यूसेक पानी के विरूद्ध केवल 1100 क्यूसेक पानी ही मिल रहा है । जिससे नहरों के अंतिम छोर पर पीने का पानी नहीं, पहुंच रहा है । इस कारण जनता में भारी आक्रोश है । दूसरी ओर अबकी बार खड़ी फसलें भी पानी के अभाव में नष्ट हो गई । यदि इस समस्या का तत्काल समाधान नहीं हुआ तो स्थिति विकट हो जाएगी एवं कानून व्यवस्था की गंभीर परिस्थितियां बन सकती हैं ।

पंजाब पुनर्गठन अधिनियम 1966 की धारा 79 के तहत भाखड़ा व्यास प्रबंधन मंडल का यह उत्तरदायित्व है कि संबंधित राज्यों को उनके हिस्से का पानी उपलब्ध करावें लेकिन इस मामले में भाखड़ा व्यास प्रबंधन मंडल ने अपनी असमर्थता जताई है ।

इसलिए यह आवश्यक है कि केन्द्र सरकार का ऊर्जा मंत्रालय भाखड़ा मंडल को तत्काल निर्देश दें कि राजस्थान के हिस्से का पानी रीलीज करावें । यदि पंजाब रणजीत सागर बांध से पानी नहीं छोड़ता है तो राजस्थान को पंजाब के पोंग एवं भाखड़ा बांध में राज्य के हिस्से के पानी से पानी छोड़ा जावे । इससे पंजाब के हक पर भी कोई विपरीत प्रभाव नहीं पड़ेगा । राजस्थान की पानी की मांग उसके निर्धारित हिस्से के अनुरूप है इसलिए भाखड़ा व्यास प्रबंधन मंडल को इससे कोई आपत्ति नहीं होनी चाहिए । केन्द्र सरकार राजस्थान के हिस्से का पानी छुड़वाये ।

14.04 hrs.

STATUTORY RESOLUTION RE: DISAPPROVAL OF SECURITIES AND INSURANCE LAWS (AMENDMENT AND VALIDATION) ORDINANCE, 2010 AND SECURITIES AND INSURANCE LAWS (AMENDMENT AND VALIDATION) BILL, 2010

MR. DEPUTY-SPEAKER: Now, the House will take up item no. 15, Statutory Resolution.

Shri Basu Deb Acharia – not present; Shri Lalji Tandon – not present; Shri Radha Mohan Singh – not present.

Shri Prabodh Panda.

SHRI PRABODH PANDA (MIDNAPORE): I beg to move:

> "That this House disapproves of the Securities and Insurance Laws (Amendment and Validation) Ordinance, 2010 (No.3 of 2010) promulgated by the President on 18 June, 2010."

THE MINISTER OF FINANCE (SHRI PRANAB MUKHERJEE): I beg to move:

> "That the Bill further to amend the Reserve Bank of India Act, 1934, the Insurance Act, 1938, the Securities Contracts (Regulation) Act, 1956 and the Securities and Exchange Board of India Act, 1992, be taken into consideration."

SHRI PRABODH PANDA : Mr. Deputy-Speaker, Sir, at the very outset I must register my serious objection for promulgation of the ordinance. Now-a-days, it has become a practice of the Government of the day to promulgate ordinances on different issues.

There are three issues.

Sir there are three issues (a) Parliament was in session till May 7th, almost a month after the SEBI order was issued. The Government has not explained why it did not make the necessary legislative changes by introducing a Bill in Parliament at that time. (b) While the original order prohibited insurers from raising further funds under existing schemes (which could have created uncertainty for investors, thus requiring

quick action), SEBI subsequently clarified that its earlier order applied only to new schemes, leaving existing products untouched. This would have gone some way towards mitigating the `uncertainties' referred to by the Government in its statement. (c) On May 4, more than three weeks after the SEBI order, the hon. Minister of State for Finance told in the Rajya Sabha that the Government itself had asked the two regulators to get a legal opinion on the issue, following which the dispute was referred to the Supreme Court. While the matter was before the Supreme Court, the Ordinance was promulgated. So, it is quite unfair. When the issue is already before the Supreme Court, what was the urgency from the Government to promulgate such an Ordinance? Thus, the circumstances which made it necessary for the President to take `immediate action' may not have existed.

Sir, not only that, it has appeared in different newspapers that the Governor of the Reserve Bank has expressed his strong reservation in this regard and he requested the hon. Minister of Finance not to bring it before the Parliament and it should be lapsed. Not only that, it is the question of diluting the autonomy of the SEBI. So, this is not an ordinary issue. I think this is not proper to promulgate any Ordinance. As there are strong reservations from different corners, even from the Reserve Bank itself, the Government should not press it for consideration and passing.

Sir, with these words, I move the Statutory Resolution for adoption.

SHRI PRANAB MUKHERJEE: Mr. Deputy-Speaker, Sir normally in the opening observations of the Minister, while requesting the House for a Bill to be taken into consideration, there is no need of making any detailed observations, but this time I would like to do so because, firstly, I would like to explain why it was necessary to have the Ordinance. That will be the issue which the mover of the Statutory Resolution and other Members are going to raise. Secondly, what were the reasons when all these facts, which the hon. Member moving the Statutory Resolution has mentioned, were known to the Government, then why the Government had to take this particular action and surely after that, I will respond to the other points which the hon. Members will raise during the course of discussion.

The Financial Sector Regulation in India has become stronger with the emergence of Statutory, Autonomous and Independent Regulators. Presently there are four regulatory authorities. (i) the Reserve Bank of India (RBI), (ii) The Securities and Exchange Board of India (SEBI), (iii) Insurance Regulatory and Development Authority (IRDA) and (iv) the Interim Pension Fund Regulatory Development Authority (PFRDA). The former three are statutory regulatory authorities and the fourth one PFRDA is created by an Executive order by issuing a resolution by the Executive.

With the rising complications and expansions of the financial market, it was considered necessary that there should be independent regulatory institutions to deal with the issues in their respective jurisdiction. Unfortunately, what happened there? The question is that when one statutory authority enters or is alleged to enter into the jurisdiction of the other statutory authority, what should the Government do? There is one course, of course, left – a prolonged litigation, going to the competent High Court or going to the Supreme Court. But we shall have to keep in mind that in the financial market, if actions are not taken promptly to have a remedial measure, then, that will harm the interests of the prospective investors. Had it been an ordinary matter, there would have been no need of it.

The hon. Members are fully aware of what happened. The SEBI issued some instructions in the month of January, 2010. Jurisdictional disputes arose between the SEBI and the IRDA in January 2010. The SEBI issued notices to show cause to some of the life insurance companies on the ground that the Unit-Linked Insurance Products are akin to the mutual fund schemes and consequently can be sold only by the entities which are registered with the SEBI and whose products meet with their approval. Further, on 9th April, 2010, the SEBI issued an order against 14 insurance companies prohibiting them from issuing new ULIPs or raising money from the existing ULIPs till they obtain the requisite certificate of registration from the SEBI.

On this issue, another statutory regulatory authority, the Insurance Regulatory and Development Authority, was of the opinion that the order of the SEBI issued without offering the 14 insurance companies any opportunity of hearing was bad in law and exercised without the necessary jurisdiction and would adversely affect the interests of the insurers and the investors in the market and put the policyholders to great loss. So, what did the IRDA do? The IRDA, in exercise of powers vested in the Authority under Section 34 (1) (a) and (b) of the Insurance Act, 1938, and after consultation with the members of the Consultative Committee issued an order dated 10th April, 2010 directing all the 14 insurance companies mentioned in the order of SEBI to carry out insurance and insurance business as usual. In other words, the SEBI is saying "do not carry on business." The IRDA is saying: "You carry on business." That was the position on that day.

Before that position came, I instructed the Finance Secretary to look into the matter. From January onwards, it is going on. The Finance Secretary took a meeting on 10th February, 2010 in which both the regulators also participated and it was agreed that both the regulators would discuss the issue and sort it out between themselves. That is on 10th of February. The regulators then met at Hyderabad on 12th of March, 2010 but the mutual discussions between the two regulators also could not resolve the issue. The High-Level Coordination Committee on Financial Markets also deliberated on the issue on 26th March, 2010.

In the meeting it was resolved that the issue of jurisdiction on ULIPs between the two regulators may be resolved by them bilaterally and the item was taken off from the agenda of the High Level Coordination Committee on Financial Markets. However, SEBI went ahead and issued its order on 9th April, 2010. Then I myself intervened. I held a meeting with the regulators on 12th April, 2010 in which the two regulators agreed to seek a binding legal mandate from a court of competent jurisdiction to settle the question of jurisdiction on ULIPs. The two regulators failed to file a joint petition in the court of appropriate jurisdiction.

Then SEBI issued a Press Release dated 13th April, 2010 to bring to the notice of investors that SEBI had decided to keep in abeyance the enforcement of the directions with respect to the ULIP schemes/products existing on the date of the order, i.e. 9.4.10. However, with respect to any new ULIP schemes or products launched after 9.4.10, SEBI's permission/registration was required.

SEBI's order dated 9th April, 2010 affected a large number of persons holding ULIPs and also the fate and future of these schemes. This created a feeling of tentativeness in the financial market and was not conducive to their smooth functioning.

Thereafter, I consulted the Law Ministry as to whether the Government has the power to issue directions to both the regulators under the SEBI Act and under the IRDA Act. The opinion of the Law Ministry was that when a statutory order is passed by a statutory body, it can be nullified only by the verdict of a competent court and it cannot be nullified by the Executive by issuing a directive which is vested in the Executive by the Act of Parliament. Therefore, the advice was that we should issue an ordinance nullifying that and create an institutional mechanism which will look into this case so that in future the regulators do not quarrel among themselves in the area of jurisdiction.

I would not like to discuss the merits of the ordinance at this stage because I would like to hear the views of hon. Members. Thereafter I will respond to them and that was the reason why this ordinance was issued. For the benefit of hon. Members,

when I laid the papers on the Table of the House after the opening of the Parliament, I also laid on the Table of the House a statement explaining as to why the ordinance was necessitated. The Parliament was not in Session at that time, i.e. on 18th June, 2010. The Parliament Session was called much after that, in the month of July. Keeping all these aspects in mind, we cannot allow the uncertainty and tentativeness in the financial markets to continue when the two regulators would go on quarrelling among themselves. I would like to repeat that I told them and I am not going to interfere in this matter. I told them that both of them agreed that they would go and file a joint application before a competent court – and in this case the competent court is the High Court – and they have to only say that they would accept the judgement of the court and it would be binding on them. That would have provided stability in the financial market. But if one authority issues an order saying, 'don't do this' and another authority issues an order saying 'do this', then the Government cannot remain a mute spectator.

That is the reason why this Ordinance was issued.

I will explain, while replying to the debate after listening to the hon. Members, on the merits of the Ordinance and certain amendments which I have brought in.

MR. DEPUTY-SPEAKER: Motions moved:

> "That this House disapproves of the Securities and Insurance Laws (Amendment and Validation Ordinance, 2010 (No. 3 of 2010) promulgated by the President on 18 June, 2010."

> "That the Bill further to amend the Reserve Bank of India Act, 1934, the Insurance Act, 1938, the Securities Contracts (Regulation) Act, 1956 and the Securities and Exchange Board of India Act, 1992, be taken into consideration."

श्री निशिकांत दुबे (गोड्डा): महोदय, माननीय वित्त मंत्री जी, जिन्हें सुनते हुए मैं बड़ा हुआ हूं, आज उन्होंने बहुत ही खुबसूरत शब्दों में कुछ बातें कही हैं। मुझे उनकी बातें सुनकर ऋग्वेद का एक श्लोक याद आता हैः- अज्ञानः तिमिरन्धास्य ज्ञानान्जलः शलाकया, यथा उन्नति चक्षु तथ्यः नित्यः नमो नमः। मैं अज्ञानी हूं, आप मेरे चक्षु को खोलने का प्रयास करें। जिस तरह से यह सुपर रैग्युलेटर बनाने की कोशिश है, आपको इसके बीच में आना पड़ा है, यह इस देश के लिए बहुत ही दुर्भाग्यपूर्ण घटना है। वित्त मंत्री जी यदि इसकी तह तक जायेंगे तो अंदाजा लगेगा कि पिछले दस-पन्द्रह सालों में जो भी सरकार रही है, उन्होंने ब्यूरोक्रेट को नौकरी देने के नाम पर जो यह रैग्युलेटर क्रिएट किया है, यह रैग्युलेटरी सिस्टम जो दिन-प्रतिदिन बढ़ता जा रहा है, इसका सबसे बड़ा कारण वही है। मै बता सकता हूं कि कितने, आरबीआई फाइनेंशियल महकमे में एक रैग्युलेटर हुआ करता था, उसके बाद आपने सेबी बनाया, पेंशन के लिए अलग रैग्युलेटर बना दिया, इंश्योरेंस के लिए अलग रैग्युलेटर बना दिया, टेलीकॉम के लिए ट्राई बना दिया, पावर के लिए पावर रैग्युलेटर बना दिया, पैट्रोलियम के लिए पैट्रोलियम रैग्युलेटर बना दिया, उससे सुपर रैग्युलेटर काम्पटीशन कमीशन ऑफ इंडिया बन गया। अब पॉल्यूशन के लिए एक पॉल्यूशन रैग्युलेटर बनाने की बात चल रही है, इसके बाद ब्रॉडकास्टिंग के लिए एक नये रैग्युलेटर की बात चल रही है, रीयल एस्टेट के लिए एक रैग्युलेटर की बात चल रही है, हैल्थ रैग्युलेटर की बात चल रही है, हो सकता है कि कुछ दिन के बाद आम आदमी के रैग्युलेटर की बात छिड़ जाये। ये जो रैग्युलेटरी सिस्टम है, क्या इसके पहले देश नहीं चल रहा था? यदि देश चल रहा था तो इतने रैग्युलेटर बनाने की आवश्यकता क्यों पड़ी? क्या आरबीआई इन चीजों को रैग्युलेट नहीं कर रहा था, ठीक है आपने अधिकार नहीं दिया था, लेकिन वह कहीं न कहीं अनऑफिशियली इन सारे कैपिटल मार्केट्स को, कहीं न कहीं बैंकिंग सेक्टर को, कहीं न कहीं फाइनेंशियल इंस्टीट्यूशंस को, कहीं न कहीं इंश्योरेंस को, कहीं न कहीं पेंशन को वह रैग्युलेट करता था और उसकी वीकली मिटिंग होती थी। अनऑफिशियली आरबीआई चेयरमैन को आपने इस तरह का अधिकार दे रखा था। यदि आप दुनिया में देखेंगे तो जी-आठ देशों की यदि मीटिंग होती है तो जी-आठ कहता है कि अब इंटरनेशनल रैग्युलेटर बनाने की बात होगी। उसके बारे में हमारा क्या मानना है और इंटरनेशनल रैग्युलेटर होगा तो भारत का उसमें क्या रोल होगा? जी-आठ के जितने भी कंट्रीज़ हैं या वर्ल्ड की जितनी भी डेवलप्ड इकोनॉमी हैं, यदि हम यू.के., यू.एस., आस्ट्रेलिया, कोरिया, जापान की बात करें तो सभी जगह रैग्युलेटर हैं और सभी जगह सेंट्रल बैंक इस काम को बखूबी निभा रहा है। ऐसी क्या आवश्यकता पड़ गयी कि आप जैसे आदमी को इसकी आवश्यकता पड़ी, ठीक है आपके हाथ में देश सुरक्षित है, फाइनेंस मिनिस्ट्री आपके हाथ में सुरक्षित है, लेकिन आपके स्थान पर कोई दूसरा आदमी आ गया, जिसका बिजनेस इंटरेस्ट हो सकता है, जिसका फाइनेंशियल इंटरेस्ट हो सकता है तो वह किसके पास यह कहने के लिए जायेगा कि इन रैग्युलेटर्स के बीच जो

लड़ाई हो रही है, आप उससे हमें मुक्त कर दीजिये। आपको आने की क्यों आवश्यकता पड़ी, आप तो सबसे बड़े अथॉरिटी हैं, आप इस देश के वित्त मंत्री हैं। पूरी फाइनेंशियल कंट्रोल करने की सबसे ज्यादा पावर आपके पास है। ये जितने भी महकमे थे, ये सब कहीं न कहीं आपसे कंट्रोल्ड हो रहे हैं। सारी मिनिस्ट्रियां कहीं न कहीं आपसे कंट्रोल हो रही हैं। भारत सरकार का एक बहुत बढ़िया सिस्टम है। एडिशनल सेकेट्री एंड एफ.ए. होता है, जो आपको सीधे रिपोर्ट करता है। सारे मंत्रालयों का कंट्रोल आपके पास है, बजट आपके पास है। जब आरबीआई इस काम को देख रहा था, पूरी दुनिया में यही सिस्टम है तो क्या ऐसा कारण था कि वित्त मंत्री जी आपको इसका चेयरमैन बनाया जा रहा है या आपने बनने की सहमति दी है। मेरा सबसे पहला यह सवाल है।

महोदय, दूसरा सवाल यह है कि रघुराज राजन कमेटी की जो रिपोर्ट है, भारत सरकार उस कमेटी की रिपोर्ट को कितना इंप्लीमेंट करने की स्थिति में है। उसमें आपके रोल को रघुराज रामन कमेटी, जो आईएमएफ के चीफ इकोनॉमिस्ट रहे हैं, उन्होंने किस तरह के रोल को वित्त मंत्री या वित्त मंत्रालय की बातों को लिखा है। इसके बारे में हमारे मन में कुछ शंकाएं और आशंकाएं हैं और यह देश उन्हें जानना चाहता है, यदि आप बताएंगे तो अच्छा होगा।

मुझे लगता है कि यहां रैगूलेटर की आवश्यकता है। म्यूचुअल फण्ड में यदि लिक्विडिटी क्राइसीज़ हो जाता है तो आरबीआई को उसे समाप्त करना है, यह फैक्ट है। लेकिन म्यूचुअल फण्ड को यदि यह लगता है कि लिक्विडिटी क्राइसीज़ है तो वह सबसे पहले सेबी के पास जाता है। इसमें सबके काम करने के पैटर्न हैं, लेकिन सवाल यह है कि उसके लिए इस तरह का इतना बड़ा ड्रास्टिक स्टैप लेने की आवश्यकता क्यों पड़ी?

आपने अभी कुछ बातें कोर्ट आर्डर की कही हैं। दिल्ली हाई कोर्ट का आर्डर आया है।

> "The said contention has no merit. Life insurance policy serves a different purpose and object. Life insurance policies form a separate class and cannot be clubbed with mutual funds. SEBI does not control and regulate life insurance policy. It is well known that rate of return in LIC policy is substantially lower. The primary object of a life insurance policy is to secure and benefit beneficiaries on death of the insured, the rate of return on mutual funds is market driven."

कोर्ट के आर्डर को यदि आपका मंत्रालय रैगूलेट नहीं कर पा रहा है, डिपार्टमेंट आफ फाइनेंशियल इन्स्टीटयूशन यदि रैगूलेट नहीं कर पा रहा है तो फिर आपका महकमा जो लड़ाई कर रहा है, सुप्रीम कोर्ट तक केस जा रहा है, देश में गलत संदेश जा रहा है, लोगों को लग रहा है कि म्यूचुअल फण्ड में वे जो पैसा दे रहे हैं, कहीं वह डूब तो नहीं जाएगा? कहीं वह इसमें पैसा लगाकर गलती तो नहीं कर रहे हैं? उसके लिए दोषी अधिकारियों को क्या दण्डित करने का कोई कार्य किया है? इसके बारे में वित्त मंत्रालय क्या सोच रहा है?

महोदय, मेरा अगला सवाल है कि जिस लड़ाई के कारण सुपर रैगूलेटर बनाने की आवश्यकता पड़ी, जहां तक मुझे जानकारी है, इसीलिए मैंने कहा कि मेरी अज्ञानता को आप सुधार देंगे, Section 11 of SEBI Act, 1992 and Section 14 of the IRDA Act, 1999 दोनों धाराएं यूलिप के लिए क्लीयर हैं। दोनों का क्या ज्यूरीडिक्शन है, यह क्लीयर है। यदि दोनों बातें क्लीयरली मैन्शन्ड थी, तो क्या हम किसी रैगूलेटर पर कार्यवाही नहीं कर सकते हैं? आरबीआई इस बारे में क्या करता रहा? इस संबंध में हाई लेवल कमेटी की मीटिंग्स में क्या होता रहा?

> "Investment component in a ULIP is an integral part of the insurance contract and its existence does not change the nature of the concept."

यह क्लीयरली मेंशन है।

> "But the investment component helps the insurer transact in the securities market for which the insurer needs to abide by all the norms that govern the securities market."

दूसरा कहता है-

> "IRDA will regulate the ULIPs as insurance contracts and SEBI will regulate the fund management done by the portfolio managers for insurers. This solution will work out best for the policy holders as they would get the best of both the worlds, IRDA will protect the interest as a policy holder and SEBI will protect their interest as an investor."

दोनों चीजें क्लीयरकट थीं। सभी रैगूलेटर्स के ज्यूरीसडिक्शन आपने तय किए हुए हैं, सेबी क्या करेगा, इरडा क्या करेगा, पेंशन फण्ड क्या करेगा और मंत्रालय क्या करेगा। यह भ्रम की स्थिति पिछले 5-6 महीने बनी रही, जिसके कारण आपको अध्यादेश लाना पड़ा, क्योंकि उस समय संसद का सत्र नहीं था। अब आपको उसका चैयरमैन बनना पड़ रहा है। आरबीआई गवर्नर वाईस चैयरमैन बनेंगे। आपके स्थान पर जो दूसरा व्यक्ति आएगा क्या उसका इसमें बिजनेस इंटरैस्ट नहीं होगा? यदि बिजनेस इंटरैस्ट होगा तो उसकी एथोरिटी क्या होगी? वह किस प्रकार से अपील करेगा? आम आदमी को जब उससे समस्या होगी और वित्त मंत्री उसमें इनवाल्व होगा तो उस समय क्या होगा? मेरा एक ही सबमिशन है कि इन सभी बातों को ध्यान में रखते हुए, यदि आप देश को और संसद को इन सब बातों के बारे में जानकारी देंगे तो यह सभी के लिए अच्छा होगा।

SHRI MANISH TEWARI (LUDHIANA): Mr. Deputy-Speaker, Sir, it is invariably very difficult to find a unique selling proposition for his presentation after the very learned Leader of the House, who incidentally in this case is also the Finance Minister, has articulated the raison d'etre for bringing forth a particular Bill.

But after hearing my distinguished colleague from the other side, Shri Nishikant Dubey, allow me to try and find a method of expanding upon what the hon. Finance Minister has already articulated as the reason for bringing this particular Bill. Before I set forth to do that, allow me to very clearly and unambiguously state that I stand in support of the Securities and Insurance Laws (Amendment and Validation) Bill, 2010.

Mr. Deputy-Speaker, Sir, in many ways this legislation really celebrates the complexity and the maturity of the Indian economy, the evolution of our capital markets, and the robustness and vigour of our regulatory institutions. I remember that in the year 1991when we started opening up the Indian economy, I was just a young student of a law school, and I do recall the very fascinating debates which took place both in this House and also in the public domain when the nascent Indian capital market structure was hit by what came to be known as the 'Harshad Mehta affair'. The Securities and Exchange Board of India was brought into existence in 1992. It was then at a very nascent stage. It was also trying to find its feet in a very complex and a liberalizing world. When in 1993, the *L'affaire* Harshad Mehta happened you had to further strengthen the Securities and Exchange Board of India. From 1993 to 2010 India had come a long way. India had come a long way because today when the entire world was buffeted by the economic meltdown, the one country which held out, the one country which was applauded across the world for its very robust regulatory mechanisms was the country in whose sovereign Parliament I have the respectful occasion of speaking.

Mr. Deputy-Speaker, Sir, I would like to take you back to 2008 when the arbitrage, derivatives and leverage-driven economic meltdown – it is nothing else but a *simono lono qu'on* for human greed – completely devastated the global economic order. You had banks and financial institutions around the world which went under

and institutions which had a history going back almost a century. You had banks which had established global reputations shutting shop overnight. Here, in India – thanks to the multi-partisanship and that is a compliment to the Indian democratic system; it is a compliment to the manner that notwithstanding our political differences we are able to function collectively when required in the interest of this country – over a period of 18 years you built such a sound regulatory system that not a single Indian financial institution collapsed; not a single Indian bank went under, whether it was in the private sector or it was in the public sector. This was at a point in time when, for the first time around the world, the economy contracted by 1.3 per cent. After the Second World War, it was the first such occasion when the global economy ever contracted; when 62 million people in Asia alone, as a result of the economic meltdown, went below the poverty line, India, in terms of its regulation, stood out as the beacon of something which needs to be emulated even by the developed economies of the world.

Now, allow me to come to the genesis of this Bill, which, of course, has been explained very succinctly by our hon. Finance Minister and demystify the legalese which surrounds it.

As the Finance Minister very rightly pointed out, they are for regulators in the financial sector. You have the Securities and Exchange Board of India (SEBI), which looks at capital market; you have the Insurance Regulation and Development Authority of India (IRDA), which looks at the insurance sector; you have the PFRBA, which has been constituted by the Executive action, which looks at the development of pension funds; and you have the Reserve Bank of India, which looks at the banking sector as a whole.

Mr. Nishikant Dubey had actually raised a very relevant question with regard to what should be the role of a Central Bank in a liberalised economy. I would just like to take my hon. colleague back to a speech, which the Finance Minister had delivered after he presented his first Budget to the Board of Governors of the RBI; and he said that 'possibly, there is a need to reform the function of the Central Bank.'

But because that is not the subject of the debate today, I would not dwell into it at length.

What has happened, Mr. Deputy-Speaker, Sir is that over the last 18 years, the complexity of financial products has increased. You have financial products, which in part have a certain mutual fund component to it; you have financial products, which have a certain insurance component to it. Now, when you have a financial product, which is a hybrid, which has an insurance component, which has a financial component to it, at that point in time, which is the regulator, which should be exercising jurisdiction? If for example, I was to extend the proposition, which my friend, Mr. Nishikand Dubey made that the SEBI should exercise regulation with regard to the mutual fund aspect of it and the IRDA should exercise jurisdiction with regard to the insurance component to it; well, it is all right; theoretically you can do this hair-splitting but practically when you come into the market to have a split jurisdiction over a single product, it is going to very badly impact on 1) the efficacy of that product and 2) more importantly, the confidence, which the investing public has in that particular product. Therefore, there is a need to work out a mechanism that you need to reconcile as to how different jurisdictions, which come on to bear on to a particular product can be reconciled, can be harmonised so that the investing public has the confidence; and regulation continues to remain robust so that the confidence in the Indian security market does not deteriorate.

Mr. Deputy-Speaker, Sir, the Finance Minister explained as to what triggered off this particular legislation. On the 9th April, you had the Securities and Exchange Board of India come out with an order, which said that 14 insurance companies would not be allowed in prospective to sell the unit linked productivity products. On the 10th of April, the Insurance Regulator come out with another order, which says that the directions of SEBI should not be followed and these 14 insurance companies can go on functioning and selling these products as if it is business in usual. Now, where does that leave the investing pubic? If somebody approaches a common man and says that ‘this is a unit linked scheme’ and says that ‘the IRDA has given the permission to

sell it', the person will turn around and say: "But the SEBI has not allowed you to sell it." Here, it is not a question of regulators competing with each other. It, as I earlier pointed out, reflects the maturity of the Indian market that both the regulators – `whether it is the IRDA, whether it is the SEBI – want to exercise jurisdiction to protect the investing pubic.

But if there is a conflict of interest, how is that going to be harmonised? Now, Mr. Nishikant Dubey raised a very interesting point. He said there is a court order and if the Government was to follow the court order, the matter would be reconciled and there would possibly be no need to come out with this legislation.

Allow me to respectfully point out just two things. The first is that all court orders are appealable and in a dynamic security market where decisions, as the Finance Minister pointed out, have not only to be taken promptly but have to be taken more than promptly. At times, intervention is required on the spot in order to ensure that the markets do not start tumbling and people do not lose money. This prolonged litigation is not in the health or does not suit the health of the economy.

The second more important thing is, if I recall correctly--because the books have come in just now and I have not had a chance to look at them--but from the top of my head, there is a Supreme Court order, which goes back to 1997 or 1998, and the Supreme Court order very clearly lays down a mechanism that in case there is a conflict between the Public Sector Undertakings, rather than coming to court, the Public Sector Undertakings should first go to a committee of the Government, which to the best of my knowledge, consists of the Cabinet Secretary and has a couple of other Secretaries to the Government of India, try and resolve a dispute amongst themselves and then, if the dispute cannot be resolved, come to the Supreme Court of India. The Supreme Court itself has told the Public Sector Undertakings that do not become chronic litigants; do not come to the court on any smallest of occasion; first try and resolve yourself through an intra-committee mechanism and if it cannot be resolved, we are always there as the institution of last resort and you can always come to us.

But what do you do in the case of Regulators? Here are Regulators who are empowered by Acts of Parliament, which have been passed by this House, by this august Assembly. Regulators, whose independence has been guaranteed by legislation passed by this House, embodify and embed that independence. Therefore, if you have to reconcile the dispute between Regulators, obviously you have to legislate and that is precisely what the Finance Minister has done today.

He has brought a Bill before this House, which provides for the mechanism that in case there is a conflict between Regulators---and as I earlier pointed out, Regulators are not fighting amongst themselves but cautiously trying to discharge their duty to the best interests of the investing public—how do we reconcile that dispute? That is why, a committee has been proposed in this legislation and since that goes to the heart of the entire matter, allow me to just read out that one provision which would make things clear itself.

> "45Y (1) Notwithstanding anything contained in this Act or the Securities and Exchange Board of India Act, 1992 or any other law for the time being in force, if any difference of opinion arises…"

Mr. Deputy-Speaker, Sir, that is the key word in this legislation. If any difference of opinion arises with regard to what is really the character of a financial instrument, then there is a committee which would consist of the Finance Minister, the Governor of the Reserve Bank, the Secretary in the Department of Economic Affairs, the Chairperson of IRDA, the Chairman of SEBI and the Chairperson of PFRDA who would sit down and resolve that dispute. I do not understand as to where the whole conception of a super Regulator really comes in, you know as was articulated by my learned friend.

He also raised a very interesting question, a question which really goes to the heart of Indian democracy. It is the question of integrity. No legislation, and I repeat, no legislation howsoever robust it might be, howsoever sound it might be, how many ever loopholes it may plug, can never substitute for the integrity of the person who is charged with the responsibility of implementing it. If, unfortunately, you have a

person in a seat of office who has a vested interest, well, then that is a democratic causality and for that the nation has to pay the price and the nation has to learn to put proper people in proper jobs so that the responsibility can be discharged with efficaciousness, with a certain sense of discretion which a job as sensitive as this entails.

The last point I wish to make is, because the whole question of the super regulator was brought up, though it does not pertain to this Bill, it does bring to bear all these aspects as this Bill has provided an occasion to raise this matter.

If you go back to the economic crisis of 2008, all the developed western economies which bore the onslaught or which were the victims of this domino effect of this financial crisis had very well regulated structures. They had very robust regulatory bodies in the financial sector, leave alone the other regulators which my friend referred to. Then, why did the economic meltdown take place? Why were the regulators not able to discharge their responsibilities? The answer very simply is that each regulator had a very vertical focus. He was looking at his very narrow domain of responsibility. There was nobody stepping back and looking at the macro economic picture and trying to plug the loopholes which existed between those regulatory mechanisms. I think the hon. Finance Minister, given the fact that he has chaired the economy of this country over the years, realises that there is a need for a body to look at the economy from a macro economic perspective. That is why he proposed the constitution of a Financial Development and Stability Council. My submission to you, Mr. Finance Minister, before I conclude would be so as to enable India to continue to maintain its regulatory reputation, please bring the Financial Development and Stability Council into existence.

Thank you, Mr. Deputy-Speaker.

श्री शैलेन्द्र कुमार (कौशाम्बी): उपाध्यक्ष महोदय, इस सदन में सांविधिक संकल्प जिसे सम्मानित सदस्य बसुदेव आचार्य जी, लालजी टंडन जी, राधा मोहन जी और प्रबोध पांडा जी लाए हैं, उसी के साथ ही प्रतिभूति और बीमा विधि (संशोधन और विधिमान्यकरण) अध्यादेश, 2010 पर एक साथ चर्चा में आपने मुझे बोलने का अवसर दिया, उसके लिए मैं आपका आभारी हूं।

मैं अभी माननीय सदस्य निशिकांत जी की बात को सुन रहा था और माननीय सदस्य मनीष जी को भी मैंने सुना। जहां तक इस विधेयक को लाने की बात है, उससे साफ जाहिर हो रहा है कि सेबी और इरडा के बीच विवाद चल रहा है तथा टकराव हो रहा है, जिसे खत्म करने के लिए माननीय वित्त मंत्री जी ने अपनी अध्यक्षता में एक निपटारा समिति का गठन किया है। जहां तक यूलिप की बात है, यह इंश्योरेंस प्रोडक्ट है और इरडा इस पर नियंत्रण करेगा। अभी मैं इस विधेयक को देख रहा था। इसमें बीमा पालिसी से संबंधित मामले हैं। बीमा पालिसीधारक के हितों की रक्षा के लिए इस विधेयक पर यहां चर्चा हो रही है। हमें इसकी तरफ विशेष ध्यान देने की जरूरत है। वर्तमान समय में अगर देखा जाए, तो पता नहीं कितने विवाद हैं, जिनकी संख्या अपने जवाब में माननीय वित्त मंत्री जी बतायेंगे कि वर्तमान में इन दोनों के बीच कितने विवाद हैं और उनकी क्या संख्या है? मेरा ऐसा मानना है कि बचत और बीमा पूंजी बाजार पर इसका जो बुरा असर पड़ रहा है, उस ओर भी गंभीरता से विचार करने की आवश्यकता है और उस पर भी आप प्रकाश डालेंगे कि आपकी क्या योजना है?

विधेयक में है कि बीमा और निवेश पर आधारित इन मिली-जुली योजनाओं को निवेशकों के लिए अधिक आकर्षित बनाने के उद्देश्य से नए दिशा-निर्देश तैयार किए जाएं। यदि इसे देखा जाए तो जैसे अभी हमारे सम्मानित सदस्यों ने कहा कि सुप्रीम कोर्ट में करीब 14 मामले जिन पर शीर्ष अदालतों ने बीमा कम्पनियों को नोटिस जारी किया है, उनका निपटारा कब तक हो जाएगा जो अभी लंबित पड़ा हुआ है, उन पर भी सरकार को विशेष ध्यान देने की जरूरत है। इस परिप्रेक्ष्य में सेबी ने जो 14 बीमा कम्पनियों पर रोक लगाने की बात कही है, उसे इरडा नहीं मान रहा है। चूंकि आपकी अध्यक्षता में निपटारा की समिति बनी है, इस पर आप विशेष ध्यान दें। 14 बीमा कम्पनियों पर जो रोक लगाई गई है, उसे इरडा नहीं मान रहा है, इनका फैसला कैसे करेंगे।

आपने इस विधेयक में एक बात और रखी है कि जो बेहतर कार्य नहीं करेंगे, उनके एजैंटों के लाइसैंस रद्द किए जाएंगे। यह बहुत अच्छी बात है कि जो इंश्योरेंस कम्पनियां बेहतर काम नहीं कर रही हैं, उनके एजैंटों के लाइसैंस रद्द कर देंगे। लेकिन आपके पास बहुत सी ऐसी शिकायतें आई होंगी कि इंश्योरेंस कम्पनी में जो कर्मचारी हैं, उनके सगे संबंधी जो एजैंट के तौर पर कार्य कर रहे हैं, उनकी नियुक्ति पर रोक लगाने की जो

बात आपने कही है, मेरे ख्याल से यदि आप इसे गंभीरता से लेंगे तो इस विधेयक का मकसद और लक्ष्य पूरा हो पाएगा।

मैं यह भी कहना चाहूंगा कि इरडा ने एक प्रस्ताव किया है और कर्मचारियों के रिश्तेदारों पर सीधा निशाना भी साधा है। वित्त मंत्री जी, अगर आप इस पर विशेष ध्यान देंगे तो मेरे ख्याल से जो तमाम तरह की दिक्कतें हैं, उन पर फैसला हो जाएगा और हम इस विधेयक के मकसद पर कामयाबी हासिल कर सकेंगे।

इन्हीं सुझावों के साथ मैं अपनी बात समाप्त करता हूं।

SK. SAIDUL HAQUE (BARDHMAN-DURGAPUR): Thank you Mr. Deputy-Speaker, Sir, for giving me the time to speak on this Bill. I oppose this Bill at this moment. I feel that this should have been referred to the Standing Committee for a detailed discussion. The proposed mechanism of forming a joint mechanism is nothing but a knee-jerk reaction, not a product of a deep and serious study of existing arrangement for addressing intra contradictions of the regulatory authorities in the market economy.

My other question is this. Why such an emergent situation has arisen to issue the ordinance? The explanation given by the hon. Finance Minister is that the dispute began from January. On 10th February the Finance Secretary discussed it. On 12th March there was mutual discussion in Hyderabad. The High-Level Committee on Financial Market discussed it on 26th March. On 9th April, SEBI had given the order and on 10th April IRDA had given another order. All these things were going on. Hon. Finance Minister knows all these things. I am talking all these things because at that time Parliament Session was going on and up to 7th May the Parliament Session went on. At that time, why did the Government not bring this thing in Parliament itself instead of issuing an ordinance on 18th June? This should have been brought up at that time in Parliament because Parliament was in session up to 7th May.

My second point is that why have we not waited for the verdict of the hon. Supreme Court. In reply to Question No. 4202 in the Rajya Sabha put on 4th May, 2010 the hon. Minister of State for Finance said – "The Government had asked the two regulators to get a legal opinion on the issue" – following which the dispute was referred to the hon. Supreme Court. When the matter was before the hon. Supreme Court and the apex body has not given any verdict till now, why was this ordinance promulgated? The legal verdict should also have been taken into account.

My next question is this. Why in the ordinance which is to be replaced by the Bill, the Government has not offered any reason as to why ULIPs are to be regulated by IRDA rather than SEBI?

What is the guideline of SEBI? On 9th April, SEBI directed 14 insurance companies, most of which are private life insurance companies belonging to ICICI and Reliance Ambani groups, to stop dealing in ULIPs. SEBI's explanation is that the amount received under ULIP is invested in two ways – one part is for insurance cover and other is investment in the securities' market. According to SEBI, in some ULIP products, premium to buy insurance is as low as two per cent of the total amount whereas the balance is being invested in securities' market. Our question is : In an insurance linked scheme, why should they invest a part of premium in the securities' market? What is your experience in the global scenario? The same thing had happened in America where investment in the stock market brought a big depression and created a global crisis. Such a kind of crisis may also come to our country, if we allow the insurance related schemes to invest in the stock markets. Rather it should have been invested in developing the social sector. That should be brought into account.

The RBI had constituted two committees. One was a Standing Technical Advisory Committee on Financial Regulation, which was constituted in 2003. The other was a Working Group on Conflict of Interest in the Indian Financial Services Sectors to identify the sources and nature of potential conflicts and suggest possible measures and actions to be taken for mitigating them. So, the RBI should have played an important role. Then, there is a High Level Committee on Capital and Financial Market (HLCC FM). They referred the matter on 26.3.10 to take a legal opinion. They should have played a more important role.

My next objection is on the inclusion of Provident Fund Regulatory and Development Authority, PFRDA. This PFRDA itself is constituted under an Executive Order. The PFRDA Bill is still pending and not passed in the Parliament. We have every objection to the formation of PFRDA also. So, when it is not at all a statutory body, then why is PFRDA kept in the joint mechanism? Our strong objection is there not to keep PFRDA there in this manner.

In the Union Budget, hon. Finance Minister had proposed setting up of an apex level committee, that is, Financial Stability and Development Council. Now the Ministry of Finance has since attempted to provide concrete shape to the proposed Financial Stability and Development Council by circulating a Discussion Paper. It envisages the FSDC to operate through two committees –Financial Sector Regulatory Coordination Committee to be chaired by the RBI Governor and Financial Sector Stability Committee to be chaired by the Finance Secretary.

At this juncture, it would have been better that without placing the Bill here, the whole matter should have been referred to the Standing Committee on Finance so that it could go into the details of the issue and got to the root of this kind of a problem and conflict so that there is no recurrence of such things.

The interest of the investor must be looked into. We are very much concerned about the interest of the investor. At the same time, we are also very much concerned that the insurance related schemes must not invest funds in stock markets. All these things could lead to a crisis.

The Governor of the Reserve Bank of India himself, after meeting the hon. Finance Minister, expressed publicly that this proposed Bill was going to dilute the role of the RBI. That should not have been done.

At this juncture, when there is a difference of opinion, my concrete proposal is that the hon. Finance Minister should send this Bill to the Standing Committee to have a detailed discussion, and then bring a new legislation before Parliament because Parliament is the highest authority and Parliament should take a decision on this.

With these words, I thank you and conclude my speech.

SHRI B. MAHTAB (CUTTACK): Mr. Deputy-Speaker, Sir, I stand here before you in this House to deliberate on the Securities and Insurance Laws (Amendment and Validation) Bill, 2010. This Bill will be amending the Reserve Bank of India Act, 1934; the Insurance Act, 1938; the Securities Contracts (Regulation) Act, 1956; and the Securities and Exchange Board of India Act, 1992.

It is not a trivial issue. It is not only an issue concerning two regulatory institutions; it is an issue which has far-reaching affect. It has tremendous impact on the regulatory mechanism that is in place today in our country.

15.00 hrs.

The Government of India promulgated the Securities and Insurance Laws (Amendment and Validation) Ordinance precisely 54 days ago. It is said that it was triggered by jurisdictional dispute between the Securities and Exchange Board of India (SEBI) and the Insurance Regulatory and Development Authority (IRDA) over the regulation of Unit-Linked Insurance Policies (ULIPs). Initially, they were advised to go to the court of law, but it was aborted by the direct intervention of the Finance Minister.

The question primarily is this. Was the Ordinance necessary to validate the procedure? Here, I would like to draw the attention of the House to the fact that this Bill replaces the Ordinance, which clarifies that ULIP shall be regulated by IRDA and not by SEBI. The next point in this Bill is that a Joint Committee chaired by the Finance Minister has been established to resolve disputes over "hybrid instruments." Therefore, two key issues are to be dealt with in this House. Firstly, the law was issued as an Ordinance and not through a Bill. I have gone through the statement of the Finance Minister and I have also heard him today. It is not clear whether there was an urgent and emergent situation that necessitated an Ordinance. Secondly, the Government has offered no reason as to why ULIPs should be regulated by the IRDA rather than SEBI?

Firstly, I would like to deal with the question of the need for an Ordinance. Under the Constitution, the power to make laws rests with the Legislature. The Supreme Court has clarified that the legislative power to issue Ordinance is in the nature of an emergency powers given to the Executive only and "to meet the emergent situation." According to an explanatory statement, it is mentioned that "in order to clear uncertainties on the differences of opinion" between SEBI and IRDA, it had become necessary to clarify the ULIPs issue.

There are two issues involved here. Firstly, the Parliament was in Session till 7th May, almost a month after the SEBI order was issued. The Government has not explained as to why it did not make necessary legislative changes by introducing a Bill in the Parliament at that time. If it had come, then it could have gone to the Standing Committee or we could have at least deliberated here if it was of emergent nature. Secondly, three weeks after the SEBI order, the Minister of State for Finance on 4th May to an Unstarred Question No. 4,202 in Rajya Sabha asked the two regulators to go for a legal opinion on the issue, following which the dispute was referred to the Court. It was while the matter was before the Court that the Ordinance was promulgated. Thus, the circumstances clearly demonstrate, which made it necessary for the President to take immediate action does not arise.

In that event, the greater issue is that it goes much beyond. It seems a new institutional mechanism is created to settle all future jurisdictional issues under the regulatory jurisdiction of RBI, SEBI, IRDA, PFRDA or the Central Government.

The purpose, scope and content of the Bill, the manner in which the Ordinance has been promulgated, and the Bill that is being rushed through today raise serious issues.

There is little basis for the presumption that there are or will be numerous jurisdictional disputes among regulators in the financial sector. Such disputes among them have been very rare. Very few have so far got out of hand. Ambiguities and grey

areas have been handled quite well under existing mechanism, both formal and informal, for dealing with any disputes that arise.

There is already a high-level Coordination Committee comprising representatives of all regulatory bodies and Finance Ministry, and Finance Ministry gets ample opportunity to convey its view point and resolve issues through informal discussions.

There are also other avenues, particularly the frequent meetings of regulators with the Ministry for informal and continuing exchange of views on emerging issues relating to monetary policy and more generally regarding the health of the finance sector which are in the domain of the Reserve Bank of India in relation to Government's fiscal and exchange rate policies.

It is worth noting that deliberations in world forums such as Summits of G-8 and G-20 Countries and among academics in the wake of the recent world wide economic crisis, the financial meltdown, show near universal agreement on the need for stronger, stricter and more transparent mechanisms that are independent of the Government to regulate the financial sector and coordinate among regulators. On-going regulatory reforms in most of the developed countries reflect this consensus.

This Bill not only goes against these trends, but also violates the fundamental pre-condition for effective regulation, namely, vesting it with autonomous bodies which function transparently and in professional manner insulated from external pressures.

There are and will be jurisdictional disputes and turf wars. In the case of electricity and telecom, the law specifically provides for resolution of disputes through independent Tribunals or the Court. In the case of the financial sector, these have been handled, by and large, smoothly through informal mechanisms. Any significant ambiguities or grey areas could have been taken care of by suitable amendments of the relevant statutes and by appropriately strengthening the existing institutions without compromising the autonomy of regulators.

The regulatory agencies do function within the framework of policies decided by elected Governments and laws enacted by Parliament. The existing law empowers the Government to give directions to the regulators. Therefore, there is no warrant to abandon the cardinal principle of separation of power between the different branches of Government of which regulatory agencies are a part.

Therefore, I am of the opinion that this Bill should be killed and allow the Ordinance to lapse.

There are two levels at which the RBI status is being diminished. One is the RBI's autonomy will be eroded. RBI is not independent, but should be autonomous and continue to be.

RBI should continue to be the financial market regulator. Why is it that the Finance Ministry is setting itself up as a super regulator? The existing mechanism of the High Level Coordination Committee on Financial Markets chaired by the Governor of RBI was evolved keeping in view the pre-eminent role and responsibility of the Central Bank in preserving the financial stability. However, this Bill empowers the Finance Minister to preside. The RBI Governor will be one of the *ex-officio* members or Vice Chairman along with others as its members. This raises a fundamental question on the role and responsibility of the RBI.

The question today is, whether the rift between the SEBI and the IRDA would have been settled without the Ordinance. If there was any lacuna or limitation in the working of HLCC, would it not have been set right by an Executive Order? One may cite the Financial Stability Oversight Council presided over by the Treasury Secretary under the Financial Sector Reforms approved by the United States Congress. The FED Chairman is a member along with other functionaries. But the objectives of the Council are very different from those that are spelt out in our Bill. Let us not copy what United States has done. I am reminded of another instance of United Kingdom.

MR. CHAIRMAN : Will you kindly conclude now?

SHRI B. MAHTAB : Yes, Sir. The Chancellor of the Exchequer of the United Kingdom Mr. George Osborne – The Finance Minister is very much aware about it –

has recently said that they would abolish the Financial Services Authority (FSA) and give most of its powers to the Bank of England which is the major financial regulator of the United Kingdom including the undoing of the regulatory system set up by Mr. Gordon Brown in 1997. What we are doing today is repeating what Mr. Gordon Brown had done in 1997. They are undoing it now. He blamed FSA for failing to prevent the financial crisis. I am not going into those details now. There are 15 regulators in India today. The Joint Mechanism as has been proposed in this Bill is proposed to be a mega body. But they will be duplicating the work of other regulators in terms of data collection, interpretation and dissemination. The Bill says that in the case of any difference of opinion among the regulators covered, the Joint Mechanism will have the final say. But we all know that if any party has a dispute with the Central Bank, the proper forum for its resolution is the court of law and not the Joint Mechanism. Firstly, I do not understand as to what was the unnecessary hurry for the Government to come out with an Ordinance on this issue? It was the Government which advised both the regulators to go to a court of law and settle the dispute between them. When they went to a court of law, the Government pre-empted the judgment of the court with an Ordinance and now the Bill is before us. The Government is keen to legislate without referring it to the Standing Committee on Finance. Why are they rushing it? I find it incomprehensible. Why would the Finance Minister preside or should head a Committee called Joint Mechanism as it is called, that would resolve disputes or differences of opinion among the regulators?

These are the three questions I would like to be educated upon. If the primacy of an instrument is security and insurance is incidental tell me what the Law Ministry's view was on it. Did they not say that the regulatory jurisdiction should be with the SEBI? But what has come through in this Bill is something different. Is it not completely contrary to the view which the Law Ministry had given?

SHRI PRANAB MUKHERJEE : Can you tell me where you got this information from that the Law Ministry gave a different view? Can you give me any proof or your source of information?

SHRI B. MAHTAB : I would give it to you.

SHRI PRANAB MUKHERJEE: I would love to have it.

SHRI B. MAHTAB : This is the information which I have. If the Leader of the House insists, I would place it before the hon. Chair.

SHRI PRANAB MUKHERJEE: You give it me. I am not saying that you should give it to the Chair.

SHRI B. MAHTAB : If you want it privately, I will give it.

श्री चंद्रकांत खैरे (औरंगाबाद): सभापति महोदय, प्रतिभूति और बीमा विधि (संशोधन और विधिमान्यकरण) विधेयक, 2010 का समर्थन करने के लिए मैं खड़ा हुआ हूं। सार्वजनिक निवेश संबंधी विभिन्न प्रकार के निकायों का संबंध भारत की विविध संस्थाओं से जुड़ा है। इसमें सेबी, आरबीआई, इडरा, पेंशन फंड रेग्यूलेटरी एंड डवलेपमेंट आथोरिटी हैं। इनमें आपस में बहुत विवाद सामने आने लगे हैं। इन विवादों का निपटारा करने के लिए मंत्री जी ने एक समिति की स्थापना की है। मंत्री जी ने समिति की स्थापना की है, उसका मैं इसलिए एप्रिशिएशन करता हूं, क्योंकि इनकी कार्य पद्धति बहुत अलग होती है। मंत्री जी की सोच अर्थ विभाग के प्रमुख होने के नाते ऐसे विवादों का निपटारा करने की होगी, इसलिए उन्होंने समिति बनाई है। इसमें आरबीआई भी है तथा अन्य दूसरे प्रमुख विभाग भी हैं, इसका भी मैं समर्थन करता हूं।

मैं कहना चाहता हूं कि भारत में यूएलआईपी के नाम से जब से हाईब्रीड प्रोडक्ट आया है, तब से लेकर आज तक यूएलआईपी में बहुत से विवाद चल रहे हैं। यूएलआईपी ने शुरूआत में ग्राहकों को बहुत अच्छा प्लान बताया और खूब लुभाया। प्राइवेट कम्पनीज़ ने भी इनकी बहुत मार्केटिंग की, लेकिन जब प्राइवेट कम्पनीज के एजेंट कमीशन के तौर पर मोटी रकम लेने लगे और प्रशासनिक खर्च के लिए उपभोक्ता से पहली किस्त में काटने लगे। कमीशन और खर्च का प्रतिशत 51 प्रतिशत तक रहा। धीरे-धीरे उपभोक्ता को समझ में आया कि यूएलआईपी में बड़ा घोटाला है। इस कारण इसमें जो वृद्धि हो रही थी, वह कम हो गई और सारी बातें सामने आने लगीं।

मैं कहूंगा कि यह बहुत अच्छा बिल है, लेकिन यूएलआईपी में जिसे-जिसे धोखा हुआ है, उनकी जो पूंजी लगी है, उसकी सरकार कैसे रक्षा करेगी, यह मैं आदरणीय मंत्री जी से जानना चाहता हूं? आने वाले दिनों में शेयर से रिलेटिड यूएलआईपी से लाइफ इंश्योरेंस को भी हटा देना चाहिए, ऐसा मेरा कहना है। यह जो बिल आया है, उसका कार्य क्षेत्र कौन-सा है, यह भी बताना चाहिए? मैं मंत्री जी कहूंगा कि यह जो नियामक आयोग वगैरह बनाते हैं, उसके बारे में जैसा हमारे साथी ने कहा है कि रिटायर व्यक्ति या जिनकी कन्टीन्यूटी सर्विस में होती है, भले ही आयोग के माध्यम से, उनकी सोच अगर पोजिटिव होगी, तभी किसी का भला हो सकता है।

अगर पौजीटिव नहीं रही तो कई सालों तक ऐसे ही विवाद चलते रहेंगे। इसके लिए जहां जहां भी ये हैं, जैसे यहां आदरणीय मंत्री जी ने बताया है कि निपटारा समिति के माध्यम से अध्यक्षता करके वे निपटारा करेंगे, ऐसी हमें उम्मीद है। उसी तरह से और भी जो आयोग हैं, उन आयोगों में भी इसी तरह से निपटारा करने के लिए भी प्रथा रखी जाए, ऐसी मेरी विनती है। मैं फिर एक बार इस विधेयक का समर्थन करता हूं।

SHRI VIJAY BAHADUR SINGH (HAMIRPUR): Mr. Chairman, Sir, in this regard, I have only two submissions to make. Firstly, kindly see that this is a composite formula – there is an Act known as the Reserve Bank of India Act, 1934. Then, there is another Act, which is called the Insurance Act, 1938. Then, we have the Securities Contract Regulations Act, 1956 and the Securities and Exchange Board of India, 1992. These old Acts have lost their life. Their shell life has been finished. What I want to focus is that the time is very ripe and that the global economy and many matters are coming up. Why not the hon. Finance Minister with a mechanism should make a comprehensive Act covering all these matters? Otherwise we would be going for amendment after amendment which is like operation was successful but the patient died. In so many amendments, the real soul is lost. I would like to make a respectful suggestion that let us think on the line – draft an Act which caters to the latest economic needs and financial necessities.

Secondly, I totally agree that when Parliament was not in sessions, there is a catena of Supreme Court cases which says that they have a power to issue the Ordinance. Since the money matters are very sensitive, the Government has taken this step. There is nothing wrong about it. The intention is good because we have a feeling that there were a lot of spurious insurance companies siphoning off the money from the poor people, etc. and there was no security as to whether they would be able to pay or not repay and the poor people were suffering. There is no doubt about it. But what I want to say is this. I just want to say only a line. In the Statement of Objects and Reasons which the hon. Minister of Finance has said that the Securities and Exchange Board of India Act, 1992 was enacted *inter alia* to protect the interests of investors. Then, another Act, the Insurance Act says that it is to protect those who are insured. All these Acts are there to protect the depositors. I would read out hurriedly the persons in the Joint Mechanism, which is headed by the hon. Finance Minister, an ex-officio Chairman. At (a) the hon. Finance Minister, at (b) the Governor, Reserve Bank of India, at (c) the Secretary, Department of Economic Affairs, at (d) the Secretary, Department of Financial Services, (e) the Chairperson, Insurance

Regulatory Development Authority, etc. In these six, investor is missing. All those four Acts are focusing to protect the interests of investors and depositors. I would like to request the Government to have a thinking or to have a relook. Let some representatives or economists or anybody from a Forum of investors be part of this Joint Mechanism. Otherwise, we have an experience of wrong investment policy in the past during the NDA Government - UTI 1964. All the investors, about three crores, were in difficulty. So, I would like that in this Joint Mechanism, the investor, who is the real soul for which the entire exercise is going on, should be there.

By and large, I do not think that there is anything wrong in this matter. Only thing is that investor should be included. With this, I want to conclude my speech.

SHRI S. SEMMALAI (SALEM): Thank you Chairman, Sir, for giving me this opportunity. The Securities and Insurance Laws (Amendment and Validation) Bill, 2010 seeks to put an end to the un-seeming conflicts between IRDA and SEBI which started in April 2010. The recent quarrel between insurance regulator and capital market regulator is proposed to be resolved by an authority. A Joint Committee is proposed to be set up under the Chairmanship of Union Finance Minister. By bringing an amendment to the Insurance Act, 1938, Securities Contracts Act, 1956 and Securities and Exchange Board of India Act, 1992, the Unit Linked Insurance Policies shall be made part of the Life Insurance business.

I need not dwell upon the fact that the RBI Governor raised objection to the Bill in its earlier form as it robs away the independence of the banks. However, as the Governor RBI has been made as Vice Chairman of the Joint Committee, I think the autonomy of Reserve Bank of India will not be diluted. I would like to bring to the notice of the hon. Finance Minister the feeling that is there in certain quarters that the Bill takes away the independence of the regulator. I also fear that the Union Finance Minister heading the Joint Committee may dilute the regulator's autonomy. But one could draw some comfort from the fact that the status of the Reserve Bank of India Governor is proposed to be elevated as the Vice Chairman. I am sure the Government will not act in an overbearing manner in resolving disputes. I am sure that the Chairperson will not refer too many cases to the Joint Committee for resolution of disputes.

Finally, I would say that investors' confidence will not be shaken and the capital market will function effectively. As many Members are aware, it is not the first time that the dispute or the conflict between the two regulators has arisen. In the past also there were disputes and they were resolved through relevant appellate

tribunal or by the judiciary. So, I would like to bring to the notice of the Finance Minister the doubts expressed by some of the Members that the Bill takes away the independence of the regulator. I think this should not happen and hope that the Finance Minister will take care of this.

*SHRI PRASANTA KUMAR MAJUMDAR (BALURGHAT): Hon. Chairman Sir, we all know that our country has a system of parliamentary democracy. Though in the Indian constitution there is a provision for ordinance, yet it is not proper to bring and pass such ordinances which bypass or overlook the legislature altogether. This practices is anti-democratic. Therefore I rise to oppose this Securities & Insurance laws (Amendment & Validation) Ordinance, 2010 and want to assert that it should be referred back to the parliamentary standing committee for its well thought and well considered opinions. The economy and welfare of the people of the nation are involved in this Bill. So it should be re-introduced in this august House after due deliberations. If need be, Hon. Finance Minister may bring another ordinance and pass it at that point of time.

Securities and Exchange Board of India (SEBI) controls the entire share and debenture market of the country. On the other hand IRDA regulates the insurance sector. Pension Regulatory Authority deals with the pension issues. Reserve Bank of India looks after the monetary policies. Suddenly what happened that compelled Hon. Minister to say that he had no option but to bring this ordinance at such a short notice? The fact is that, the banks have floated such shares in the market which will extend the facilities like insurance, pension and share to the people who purchase those. As a result, there has been conflict of interests between the two regulatory organizations. Both SEBI and IRDA along with the pension authority actually are trying to claim supremacy over the monetary and fiscal sectors of the country. They are trying to exercise more and more power.

Now the question is, which body is going to have control over the hybrid system? Therein lies the real problem. All the regulatory bodies have become 'Larger than life'. Their business have expanded to such an extent that now what is prevalent is merely ego clash. This is my view. So the Government should adopt a

---

* English translation of the speech originally delivered in Bengali

strong measure and refer this Bill back to the standing committee, as I had said before. After much debate and discussion and proper in-depth analysis, it should be returned to this House. Hon. Minister must not rush through and pass this Bill immediately in a hurry.

Another point is that the matter is still *sub judice* and thus we should have waited for the verdict of the Supreme Court in this regard.

The Reserve Bank can evolve an appropriate mechanism and formulate policies to tackle this issue. RBI could bring all the regulatory bodies under one umbrella to hold discussions under the leadership of Hon. Finance Minister to tide over this crisis. Some more time could have been devoted to this Bill since it is going to ultimately have a bearing on the ordinary people. The Government must not act only in the interest of the big regulators who have flourished like anything in the last few years. With these few words, I reiterate my demand of referring the Bill to the standing committee and once again oppose this Bill.

डॉ. रघुवंश प्रसाद सिंह (वैशाली): सभापति महोदय, अभी सरकार ने दावा किया है कि हिन्दुस्तान दुनिया में एक उभरती अर्थ-व्यवस्था है जिसका कभी अमरीका के साथ, कभी चीन के साथ और कभी ब्राजील के साथ कंटैस्ट है। ऐसी स्थिति में यह विधेयक आया है। इस विधेयक से पहले अध्यादेश आया जिसमें यह दावा किया गया है कि - भारतीय रिजर्व बैंक अधिनियम, 1934, बीमा अधिनियम, 1938, प्रतिभूति संविदा (विनियमन) अधिनियम, 1956 और भारतीय प्रतिभूति और विनयमन बोर्ड अधिनियम, 1992 - इन चारों कानूनों में संशोधन करके यह कानून लाया गया है और अध्यादेश कर दिया गया। आपने देखा होगा कि ये चारों कानून कितने पुराने हैं और जो संशोधन आया है, वह अध्यादेश के रूप में आया है। आम आदमी पूछते हैं कि जब अपरिहार्य स्थिति होती है, तब अध्यादेश आता है लेकिन जल्दबाजी में संशोधन लाने के लिये यह अध्यादेश आया है। यह अध्यादेश लाने की क्या जरूरत थी, उसके पीछे क्या उद्देश्य है? इसके पहले जो अध्यादेश था, कैसे मामला चलता था। सदन को विश्वास में लिये बिना ही जल्दी से कानून लाकर अध्यादेश को कानून का रूप देकर लागू कर दिया जाये।

आपने देखा है कि इस में बीमा का व्यापक हिसाब हुआ है। पहले पूंजीपति और धनी लोग अपना पेट काटकर और गरीब आदमी भी अगर मर जाये तो बीमा करा रहा था। जनश्री बीमा योजना के अंतर्गत गरीब आदमी भी बीमा करा रहा था। आज आम आदमी तक बीमा योजना पहुचने जा रही है। दुनिया में बीमा कम्पनियों के बीच में आपसी होड़ लगी हुई है। आज ईरडा और सेबी के बीच टकराव की स्थिति है। कोर्ट में मामला चल रहा है। यूलिप यूनिट लिंक बीमा पोलिसी के बीच में टकराव है। वे कहते हैं कि हम आपको लागू नहीं करने देंगे, उसके लिये आपसे स्वीकृति लेनी होगी। इस प्रकार 3-4 संस्थायें आपस में टकराव की स्थिति में हैं। सरकार ने दावा किया है कि इन चारों के आपस में जोड़ने का काम कमेटी में होगा जिसकी वित्त मंत्री जी अध्यक्षता करेंगे और उन चारों संस्थाओं के उसमें सदस्य रहेंगे ताकि आपसी विवाद को हल कर सकें। रिजर्व बैंक ऑफ इंडिया भी उसमें है। रिजर्व बैंक ने वित्त मंत्री जी से मिलकर चिन्ता व्यक्त की है। ये चारों स्वायत्त संस्थायें हैं लेकिन चारों आपस में टकराव की स्थिति में हैं। उन सब की संयुक्त कमेटी हो जायेगी जिसके अध्यक्ष माननीय वित्त मंत्री होंगे। जब वित्त मंत्री उसके अध्यक्ष होंगे तो उस स्वायत्तता का क्या होगा? यह सवाल अभी बना हुआ है। हालांकि वित्त मंत्री जी ने आश्वासन दिया है कि उसमें झगड़ा नहीं होगा और अगर उन चारों में से कोई मामला रैफर करेंगे तो वह देखेंगे। क्या यह आश्वासन होने से कानून में सुधार हो गया? हम यह सवाल उठा रहे हैं कि क्या केवल आश्वासन से किसी कानून में जोड़ घटाव हो जायेगा? कानून तो सदा के लिये होता है। कोर्ट क्या समझेगी कि अगर आपस में विवाद होगा?

जब वित्त मंत्री जी ने आश्वासन दिया था कि हम हस्तक्षेप नहीं करेंगे।

महोदय, यह बड़ा भारी सवाल उठ रहा है। यह इंश्योरेंस वाला अभी हाल ही का सवाल है। गरीब आदमी का हैल्थ इंश्योरेंस हो गया तो वह निश्चिंत हो जाता है कि अगर अब हम बीमार होंगे तो हमारी दवा-दारू का इंतजाम हो गया है, जो हमारी दवाई में खर्चा लगेगा, वह हमें कंपनी से मिल जायेगा। उसमें कहा गया है कि नहीं, आप नगद खर्चा कर लीजिये और इलाज करा लीजिये तब हम री-एम्बर्समेंट करेंगे, तब हम पैसा देंगे। जब गरीब आदमी के पास पैसा होगा और उसका इलाज हो जायेगा तो उसे इंश्योरेंस का क्या लाभ होगा। यह बड़ा भारी हाहाकार मचा हुआ है, चूंकि यह आठ-दस दिन पहले की ही बात है, इसे रोक दिया, अब उसे पैसा नहीं मिलेगा। अगर उसमें कोई गड़बड़ी है, हेराफेरी है तो उसकी छानबीन कीजिये। पहले तो यह था कि गरीब आदमी का हैल्थ इंश्योरेंस हो गया, रोजगार गारंटी योजना में माननीय वित्त मंत्री जी ने घोषणा की कि रोजगार गारंटी योजना के प्रत्येक बेनीफिशरीज का अनिवार्य रूप से हैल्थ इंश्योरेंस होगा। अब गरीबों के इलाज के लिए इस तरह का वैलफेयर मेजर्स लिया गया है। कहा गया है कि पहले इलाज करा लीजिये। अगर उसके पास पैसा होगा तो वह गरीब कैसे हुआ, जिसके पास पैसा है, वह इलाज कराने में सक्षम है, अगर हमारे पास पैसा है तो हम अपना इलाज कैसे नहीं कराएंगे। पहले उसे मदद थी, वह इलाज करायेगा और जो उसका दाम लगेगा, वह पैसा उसे कंपनियां देंगी और उसका अपना पैसा नहीं लगेगा। अब कहते हैं कि अपने पास से इलाज करा लीजिये और उसके बाद हम पैसा देंगे। यह कितनी भारी गड़बड़ हो रही है, क्या इसे कोई देख रहा है। ये चार-चार संस्थाएं हैं और ये सब आपस में एक-दूसरे के दुश्मन की तरह झगड़ा करती हैं।

महोदय, जहां भी आप जाइये, इंश्योरेंस सेक्टर में जो भी अफसर और एजेंट हैं, वे सभी एक-दूसरे के रिश्ते वाले हैं। सबको धड़ाधड़ कमीशन मिल रहा है। क्या इस सबको कोई देखेगा, इरडा, सेबी, शेयर बाजार में आपने देखा ही है कि गरीब आदमी का पेट काटकर कैसे पैसा जमा होता है। अपने देश में इतिहास है। यूटीआई कितना बड़ा है। इन सभी संस्थाओं का कोई रेग्युलेशन आपस में होगा या नहीं होगा। इन सबको मिलाकर, इन सबके झगड़ों की वित्त मंत्री जी पंचायती करेंगे, सुलह करेंगे, उसका फैसला करेंगे। इस कानून से हम लोगों की आशंका बहुत बढ़ गयी है। सेबी, इरडा और एक और उसमें है, पेंशन फंड डेवलपमेंट अथॉरिटी, इन सब संस्थाओं का उसमें घटमेल है।

महोदय, हम खासकर गरीब आदमी का सवाल उठाते हैं कि जो हैल्थ इंश्योरेंस का पैसा रोका गया है कि कैशलैस मैडीक्लेम नहीं होगा, यह सब क्या हो रहा है, क्या इसे कोई देखने वाला है, जानने वाला है? सदन की यह चिंता है और इसे स्पष्ट किया जाये। यह बहुत ही खतरनाक स्थिति हो रही है। हमें गरीब की चिंता करनी पड़ेगी। गरीब की चिंता करने वाले लोग यहां बैठे हुए हैं, हम इसे छोड़ने वाले नहीं है। हर मुद्दे पर गरीब की बात करने का जहां-जहां मौका आयेगा, वहां-वहां हम लोग नजर लगाये हुये हैं। गांव के लोगों का प्रतिनिधित्व करने वाले सदन में बैठे हैं, वे देख रहे हैं कि गरीब की बात हो रही है या नहीं हो रही है। जब तक

गरीब की बात नहीं होगी, तब तक इस सदन की कोई सार्थकता नहीं है। बड़ा आदमी तो सुप्रीम कोर्ट तक जाकर अपना न्याय ले लेता है, लेकिन गरीब आदमी का क्या होगा जो कोर्ट में भी नहीं जा सकता है। वह न तो ऑफिस, न कचहरी जानता है, वह गांव में बैठा हुआ है, उसके लिए इस सदन में जरूर विचार होना चाहिए। हमें यह बहुत ही पेचीदा कानून लगता है और हमें इस पर बहुत चिंता है। इन सब बातों को माननीय वित्त मंत्री जी साफ करें। नहीं तो ये सब तरह की जितनी भी संस्थाएं हैं, जीडीपी है, जब तक गरीब का कुछ नहीं होगा तब तक इनका कुछ मतलब नहीं है।

इन्हीं शब्दों के साथ आपको बहुत-बहुत धन्यवाद।

SHRI PRANAB MUKHERJEE: Mr. Chairman Sir, first of all, I would like to express my gratitude and appreciation to all the hon. Members who have made their contributions by participating in this debate.

Sir, while introducing the Motion for Consideration, I had stated in little detail the reasons for promulgating an Ordinance and why it was felt necessary that a joint mechanism should be created.Some hon. Members have supported it. Quite a few of them have given some suggestions. First of all, I would like to deal with the parliamentary propriety and procedure whether it could have been brought through regular legislation during the parliament session. The Parliament's Budget Session was adjourned on 7th May. I brought this Ordinance on 18th June. First of all, let us not deceive ourselves. We could not pass a regular slated legislation of the Winter Session in the Budget Session. Therefore, to say that that it would have been easier for us to get it done through a regular legislation is an argument for argument sake.

Secondly, look at the chronology of events. The SEBI issued the order on 9th April and the IRDA issued another order. The SEBI says, "Oblige me and comply with my instructions." The IRDA says, "Do not comply with the SEBI's instructions, but comply with my instructions." Then, I took a meeting of both of them on 12th. In that meeting – for the information of Shri Mahtab I would like to say this – both of them agreed to my suggestion. What was my suggestion? I suggested to them, as per the provision in the Civil Procedure Code, both of them approach the competent court and the judgement of the competent court will be binding on all. That decision was taken on 12th in my presence. Both of them agreed to it. But unfortunately it was not complied with. Therefore, the whole argument which is attempted to be built on as to why we did not give a chance to the judiciary to look into it, is not correct. This is exactly what I suggested. I suggested to them that both of them can approach the competent court – in this case the competent court is the High Court – to decide the jurisdictional issue whether it belongs to the SEBI or the IRDA and whatever the High Court will say we will accept it.

Had they done it, there was no need for this Ordinance. But they did not do it. Then, what should I do? I had to consult the Ministry of Law. The Ministry of Law had given a detailed opinion. I have that copy with me. I am not going to read the whole thing. I will be reading out only paragraph 21 on the basis of which I issued this Ordinance, not on my whims and caprice. The Ministry of Law's opinion say:

> "It emerges from the aforesaid discussion that ULIPs offered by these fourteen entities are primarily a life insurance product. However, incidentally it also contains an investment component. ULIPs are in operation since the last more than ten years. But the SEBI has now come out with the proposition that entities offering ULIPs should get registered with the SEBI in respect of the investment component. "

Shut your eyes and imagine what chaos that would have created in the market. They have been offering these products for the last ten years and now you start *de novo* having a registration! Therefore, there was no scope of introducing it in the later part of the Budget Session and I had to wait for this Session. Yes, had it been a normal legislation, I would have no problem of sending it to the Standing Committee though I know it very well as Leader of the House and many of you are fully aware because you are all Members of the Standing Committees that how many Bills having recommendations of the Standing Committees are pending for years, not for one, two or three years. But that is a different issue and I am not going into that aspect. Therefore, by merely asking it to be sent to the Standing Committee, one need not come to the conclusion that legislation will be hastened. It is not happening whatever be the reason. I am not going into that.

I have made certain amendments. It is true that there were a lot of apprehensions whether we are going to dilute the autonomy of the regulator or not. I have no such intention. I have expressed my intention in public and I have also made the institutional arrangement. Therefore, I am limiting the activities that it will be only in the case of jurisdictional issue and not on other matters. If two regulators claim jurisdiction over the same product and if they are unable to resolve it, it will not come to the joint mechanism automatically. The first effort will be to resolve it bilaterally.

In fact, the Reserve Bank tried this. It was in the agenda. I have stated it in the High-level Committee chaired by the RBI. They discussed it and after discussing it, they advised both the regulators to settle it; sort it out bilaterally. Thereafter, they said that this is now off the agenda. We have advised them to settle it bilaterally. It was not complied with. Therefore, what we are proposing in the new scheme is that efforts will be made to persuade them to resolve it bilaterally; if not then it will be referred to the High-level Committee chaired by the Governor of the RBI. If it fails then any of these members, but not the government members, may feel that the matter should be referred to the Joint Committee. It was in the Ordinance but we have improved it in the Bill. You must have noticed it with regard to any of the four institutional members -- RBI, SEBI, IRDA, PFRDA -- any one of them, may feel that the matter should be referred. Normally, the common sense says that disputes between the two, who will have disputes, either of them will refer and others will not have any interest in it.

Sir it is not a super regulatory body. The Parliament is creating it. Please remember that we are the creation of the Constitution. All the regulators are the creation of Parliament by enactment. If Parliament considers that it is necessary to amend it, to regulate it, to restrict it, to limit it, it is the Parliament which is doing that. The Executive *suo motu* cannot do it. The Executive will have to do it with your consent, with the approval of the House. But if the regulator starts thinking that nobody will have any accountability and they can do whatever they like, that is not possible. Here, it is not a dispute between the Government and the regulator. It is a case of dispute between the two regulators in respect of the jurisdiction.

Another minor amendment we have made in the Ordinance was about the Finance Secretary. Actually the subject comes under the Capital Market Division of the Ministry of Economic Affairs. Now, our practice in the Ministry of Finance is that the senior-most Secretary becomes the Finance Secretary. It may happen that the Banking Secretary may be the Finance Secretary because of his seniority. The Revenue Secretary, may be the Finance Secretary; the Expenditure Secretary may be

the Finance Secretary because of the seniority. That is why, we are specifically mentioning that in this Committee, the Secretary who is in charge of Economic Affairs will be the Secretary, who is in charge of the financial services – that means, the banking, he will be there and four regulators will also be there. As the Reserve Bank of India enjoys the autonomy, what is the role of the Reserve Bank of India? Please remember that there are two roles. One role is about the monetary authority. Nowhere are we interfering with the monetary authority of the Reserve Bank of India. The Reserve Bank is supreme in respect of the monetary authority. It decides the monetary authority, monetary policy and advises the Government on the monetary policy. Nowhere are we interfering with the authority to determine the monetary policy. But they have another role – they are the regulator. As the IRDA is regulating the insurance companies, as the SEBI is regulating the markets, as the PFRDA is regulating the Pension Fund, the RBI is regulating the banks; branch expansion policy, new licensing policy for the banks. The Reserve Bank will be disciplined only to that aspect of its authority, the joint mechanism in respect of the regulatory functioning, not the monetary functioning. Like any other regulator will be subjected to the discipline of this joint mechanism, the RBI will also be like that. Otherwise, who will be the Chairman? Naturally, the Chairman should have been the RBI. But if the RBI, in its regulatory capacity in banking comes to dispute with the other regulator, would you like to give the authority to chair the joint mechanism to the RBI? It is not possible. That is why, it has been decided that the Finance Minister would be the Chairman. Definitely, to recognise the fact that the RBI Governor is not equivalent to the Departmental Secretary, his status has been raised by indicating that he would be the Vice-Chairman of the joint mechanism.

An issue has been raised in respect of the multiplicity of the regulators. A large number of regulators are coming into being nowadays. If there be a contradiction about the jurisdiction which affects the larger interests of the economy, only then will the Government have to come and interfere with it. Who is responsible to Parliament? No regulator comes to Parliament and explains his or her business to you. It is the

Minister who is accountable to Parliament. Therefore, there must be a place where the buck stops. It is the Minister where the buck stops. He is accountable to you. He is accountable to the people of this country through the Parliament. But there is no question of interfering with the autonomy in respect of exercising the functions of the regulators.

My good friend Shri Nishikant always speaks well. Here too, he mentioned about one particular aspect: What are you going to do about the Raghuram Rajan Committee? Yes, I am aware of it. They have made as many as 35 recommendations which are under the active consideration. Some of the recommendations such as the constitution of UID Authority are there. We have already established the UID Authority.

16.00 hrs.

We have already accepted it and it is in place. Regarding relaxation of licences for bank branching network, the Reserve Bank of India has done it. With regard to delicensing of off-site ATMs and allowing more entities of the business correspondence in the financial inclusion model, thes are already being implemented. As regard having a single regulator for the whole country, the Raghuram Rajan Committee has observed that it is premature to have a single regulator for the country due to the multiplicity of regulatory functions and, I think, it is appropriate.

Then, the third issue which emerged in the course of this discussion is this. Why has the PFRDA been made a part of the Bill when the PFRDA Bill has not yet been passed? I want the PFRDA Bill to be passed. But that does not mean that the PFRDA has not come to exist. From 2004, we are trying to get this Bill passed, but because of divergence of political views it has not been passed. But the Pension Fund has been created. It is in existence, huge amount of money is being invested and there must be an authority. So, the authority has been created by an executive order, by passing a Resolution and when the regulator has been created, should not that

regulator be accountable if there is a divergence of views between two regulators in respect of jurisdiction?

I am not going to expand the scope of this discussion. The overall insurance policy, the coverage, addressing of social security issues through insurance, I am not going into all these aspects. The scope of this Bill is extremely limited in the sense that there will be a joint mechanism. The composition of the joint mechanism has been worked out in the Bill. There will be four regulators like now plus the Finance Minister and two Secretaries would be part of this joint mechanism.

A question was raised and it was discussed in the media also that if the Government wants to be inclusive and if the Finance Secretary or the Economic Affairs Secretary want to raise the issue, what would happen? That is why we are stating very clearly that issues will not be raised by them and they will be raised only by the regulators whose jurisdictions are in question. For that, if it is not in the Bill, then some of these provisions will form part of the guidelines which will be issued and we want to restrict them. I myself stated it and there is no intention to expand it because I have not brought out a piece of legislation saying that I am withdrawing the SEBI Act, 1992 or the IRDA Act, 1999. I have not come for that. I have come before this House with a limited objective that these are the regulators, in their regulatory activities, if they try to encroach upon the jurisdiction of the other regulator – and that is not the assessment of the Government, that is the complaint of the regulator whose jurisdiction has been encroached – and if all other mechanisms have failed to resolve the issue, then only this joint mechanism will come into the picture.

Some points have been made about the withdrawal of the cashless medical insurance by public sector insurance companies. Now, the public sector general insurance companies have not – I am emphasizing 'have not' – revised or withdrawn the facility of cashless medical treatment. However, the companies have started rationalising of empanelment of the hospitals and standardisation of the rates and specified procedures followed by these hospitals. I think Raghuvansh Prasadji or somebody else has brought this matter to the attention of the House.

We have given a detailed reply to one of the questions in the Parliament.

In respect of the another point which Shri B. Mahtab has raised about the first suggestion, my suggestion to them was to have the legal solution to give the court to decide through joint application which will be binding. When it failed then this question came. It is not that I did not allow the courts to look into it, but they themselves did not want to have. They wanted to have when I find, as an aggrieved case, that I have a case in the law, I(Regulator) go to the court. But here the proposition was both of you go, whatever the court says you give the undertaking that it will be binding so that the time is not wasted. Time is a factor because for ten years ULIP is in operation. After ten years a new order comes and there are a lot of confusions. To avert those confusions, it was done, it was considered extremely necessary.

Mr. Chairman, Sir, I am extremely grateful to the hon. Members for making their valuable and significant contributions. I would also like to take some of their suggestions which they have noted not in the context of this regulatory Bill alone, but also in respect of the other broad economic issues which will get the time of discussion and by responding to them in the course of time.

With these words, I thank them and I propose that the Bill be passed without any problem.

SHRI PRABODH PANDA (MIDNAPORE): Hon. Chairman, Sir, in the course of my initiation on the disapproval motion, I raised several points. Hon. Finance Minister touched upon the points and he assured that some suitable amendments will be made and one guideline can be made to improve this legislation.

But one point has not been answered with regard to IRDA disputed SEBI's order and then the matter was referred to the Supreme Court. Before the case was decided why the Ordinance was issued? But even then, I will not stand in the way and I will not place it. So, I would beg to withdraw my resolution.

SHRI B. MAHTAB (CUTTACK): Sir, the hon. Finance Minister has said that ULIPs were there for the last ten years. ULIPs were there, but seldom it was invested on securities. This is my information. I may be wrong. Once it is invested on securities, SEBI has given in its order of April 7th or 8th, why it has transgressed its term and has encroached upon the IRDA terms? That is the grey area. That is why the hybrid mechanism has to be enforced where both the insurance sector will be investing in securities and securities aspect also will be investing in insurance. He had asked me to show him that order.

My question was, if the Law Ministry has come out with a proposal as he has quoted here and also he has mentioned in his statement that because these are insurance units and they have invested partly or marginally on securities that is why it should be and that is what the Bill is, if it is a securities unit and it has invested in insurance, should the Government say that it will be controlled by SEBI. This was my question. We would like to be enlightened on that.

SHRI PRANAB MUKHERJEE: I have stated that from the beginning in ULIP there is an investment component, but its overall business is insurance simply because a component is investment related to market, that is why the jurisdiction of SEBI should not come, the jurisdiction of IRDA should be there. That is the basis of the whole argument on which it has been there.

I have never denied that there is not an investment component. I have never denied that SEBI's major role is to control the market because SEBI was created seven years earlier than IRDA. But when IRDA was created, and it was looked into, why SEBI kept life insurance out of its jurisdiction? Life insurance has its investment component. Therefore, ULIP has its investment component from day one.

MR. CHAIRMAN : Shri Nishikant Dubey *ji*, do you want to have some clarification?

श्री निशिकांत दुबे (गोड्डा): वित्त मंत्री जी, मैं पूछना चाहता हूं कि जितने रैगुलेटर्स हैं, उसमें मिनिस्ट्री का कोई न कोई आदमी आप वहां ज्वाइंट सैक्रेटरी बिठाते हैं। क्या इस तरह के डिस्प्यूट के बारे में उन्होंने कभी आपको जानकारी दी थी? यदि दी थी तो मिनिस्ट्री ने इसके बारे में कभी रिस्पौंड किया था?

दूसरा प्रश्न जो चर्चा के क्रम में लोग कह रहे हैं, वह यह है कि जब हम रैगुलेटर बनाते हैं तो एक इंडीपैंडैंट बॉडी होती है। वह सरकार से दूर होता है और अपने आप डिसीजन लेता है। सारे सदस्यों को लगता है कि यदि वित्त मंत्री जी बैठ जाएंगे तो फिर रैगुलेटर की आवश्यकता नहीं है। मेरा बेसिक प्रश्न है कि इतने रैगुलेटर बनाने ही नहीं चाहिए। जब मंत्रालय को ही सब कुछ करना है और फाइनली मैंने अनुभव किया है कि मंत्रालय को करना पड़ता है, तो सारे रैगुलेटर्स की आवश्यकता क्या बचती है। मंत्रालय अच्छा काम करता है। मेरा एक सुझाव है कि आप कृपा करके सारे रैगुलेटर्स को एबॉलिश कर दीजिए, सारे ब्यूरोक्रैट्स को नौकरी देना बंद कर दीजिए, इस देश का भला हो जाएगा।

SHRI PRANAB MUKHERJEE: I do not think so. The regulators are doing good job. In most of the areas, they are doing good job. There is no quarrel with the regulators. I do appreciate that they are making very valuable contributions. With the complexities of the economy, complexities of the market, complexities and expansions of the various products which are coming, experts and experienced persons handling of it are absolutely necessary. Keeping that in view, with due respect to my young friend, I would say that it would be too drastic. I do not have intention of interfering with it. That I have explained in details. It is not the question of individual; it is the question of the institutional mechanism. After all, the accountability is to the country through the Parliament; in these matters it is ultimately that of the Finance Minister.

SK. SAIDUL HAQUE (BARDHMAN-DURGAPUR): Sir, I would like to seek a few clarifications from the hon. Finance Minister. Firstly, ULIP has two components – one is insurance cover and other is investment in the securities' market. According to SEBI, in some ULIP products, premium to buy insurance is as low as two per cent of the total amount. The insurance component is gradually being brought down to as low as two per cent in spite of it being an insurance product. What will happen, then?

The next clarification that I would like to seek from the hon. Minister is this. In the Union Budget, hon. Finance Minister had proposed setting up of a Financial Stability and Development Council. In his speech at the Reserve Bank of India's Platinum Jubilee Celebrations, hon. Finance Minister has stated:

> "FSDC is not a super- regulator. It will achieve its mandate without undermining the autonomy of the regulators. FSDC will be doing only what is not currently been done in the existing set up. "

What has the Minister of Finance done? He has attempted to provide a concrete shape to the proposed FSDC by circulating a discussion paper. This discussion paper emphasises FSDC to operate through two Committees: one on financial sector, a Regulator Coordination Committee.

MR. CHAIRMAN: Please seek only the clarification.

SHRI PRANAB MUKHERJEE: You have already stated it; I am answering your question. All these points you have stated. While making intervention, you made all these points. We are not discussing today FSDC. I have circulated a discussion paper to get the opinion of the various stakeholders.

I adhere to what I have stated in my Budget speech and also what I have stated in RBI function. It is not going to be the super regulator. Every regulator will have its own function. I have repeated it several times in today's discussion also.

So far as FSDC is concerned, as and when FSDC will come to exist, then we will discuss. We are not going to waste the time of the House on discussing a Discussion Paper wherein all the inputs have not yet come to me.

MR. CHAIRMAN : Is it the pleasure of the House that the Resolution moved by Shri Prabodh Panda be withdrawn?

The Resolution was, by leave, withdrawn.

MR. CHAIRMAN: The question is:

> "That the Bill further to amend the Reserve Bank of India Act, 1934, the Insurance Act, 1938, the Securities Contracts (Regulation) Act, 1956 and the Securities and Exchange Board of India Act, 1992, be taken into consideration."

The motion was adopted.

MR. CHAIRMAN: Now, the House will take up clause-by-clause consideration of the Bill.

The question is:

> "That clauses 2 to 7 stand part of the Bill."

The motion was adopted.

Clauses 2 to 7 were added to the Bill.

Clause 1, the Enacting Formula and the Long Title were added to the Bill.

SHRI PRANAB MUKHERJEE: I beg to move:

> "That the Bill be passed."

MR. CHAIRMAN: The question is:

> "That the Bill be passed."

The motion was adopted.

16.17 hrs.

STATE BANK OF INDIA (AMENDMENT) BILL, 2010

MR. CHAIRMAN : Now, we shall take up item no. 17 – State Bank of India (Amendment) Bill, 2010.

Shri Pranab Mukherjee.

THE MINISTER OF FINANCE (SHRI PRANAB MUKHERJEE): Mr. Chairman, Sir, with your permission, I beg to move:

> "That the Bill further to amend the State Bank of India Act, 1955, be taken into consideration."

Sir, while moving this Bill, I would not like to take much of the time of the House at this stage for consideration and passing of this Bill.

16.18 hrs.

(Dr. M. Thambidurai *in the Chair*)

The State Bank of India (Amendment) Bill, 2006 (Bill No. 99 of 2006) was introduced in the Lok Sabha on the 18th December, 2006. The said Bill was referred to the Standing Committee of Parliament on Finance. The Committee had recommended certain modifications in the Bill. After incorporating the recommendations of the Standing Committee, it was decided to move the official amendments to the Bill. Further, consequent upon the transfer of ownership of the State Bank of India (SBI) from the Reserve Bank of India to the Central Government in 2007, it was also proposed to modify certain provisions in the State Bank of India Act, 1955 (the SBI Act) dealing with approval of or consultation with the Reserve Bank of India in the management and functions of the SBI. However, the official amendments and the Bill could not be taken up for consideration and passing and on the dissolution of 14th Lok Sabha, the Bill has lapsed.

The SBI Act was last amended in 1993 to enable the State Bank of India to access capital market. While State Bank of India can access capital market by issuing

equity shares or bonds, or by both equity share and bonds, there is no express provision under the SBI Act to enable the SBI to issue preference shares and bonus shares.

The State Bank of India (Amendment) Bill, 2010 seeks to provide for enhancement of the issued capital of the SBI by issue of preference shares, to enable it to raise resources from the market by public issue or rights issue or preferential allotment or private placement. The Bill also seeks to enable the SBI to issue bonus shares. In order to enable the SBI to further strengthen its capital raising capacity to meet with the regulatory requirements of the capital, the Bill proposes to enable reduction of Government shareholding requirement of 55 per cent to 51 per cent.

With this amendment, the public sector character of the SBI wound not be diluted; rather, the public would be allowed to increase the participation in capital raising efforts of the SBI.

The Bill also aims to provide for flexibility in the management of the SBI.

This Bill also proposes various amendments to bring the SBI Act in line with the provisions of the Companies Act, 1956.

I commend that the Bill may be considered and passed by this august House.

MR. CHAIRMAN: Motion moved:

"That the Bill further to amend the State Bank of India Act, 1955, be taken into consideration. "

श्री निशिकांत दुबे (गोड्डा): महोदय, मैं एक बार फिर से वित्त मंत्री जी को धन्यवाद देना चाहता हूं कि एक ही दिन में वे दूसरा बिल लेकर आए हैं और शायद यह सदन उसे पारित भी कर देगा।

हम आज जिस स्टेट बैंक की चर्चा करने के लिए खड़े हुए हैं, उसका एक इतिहास रहा है, इस देश में। 204 साल पुराना यह आर्गनाइजेशन है, 17000 से ऊपर इसकी ब्रांचेज हैं, 21,000 से ज्यादा एटीएम हैं, 150 फॉरेन ऑफिसेज हैं, 32 देशों में इसका ऑपरेशन है, दो लाख से ऊपर इसमें इम्प्लाइज हैं, इसकी बैलेंसशीट 10 लाख करोड़ रूपए से ऊपर है, इसका मार्केट में लार्जेस्ट शेयर है 16.28 प्रतिशत। इसका लार्जेस्ट कोर बैंकिंग नेटवर्क है, 210 मिलियन इसके कस्टमर्स हैं, यह लार्जेस्ट रिटेल लेंडर है, लेकिन आज की तारीख में इसकी क्या स्थिति है? पिछले साल दुनिया के बैंकों में यह 57वें स्थान पर था, आज यह 64वें स्थान पर आ गया है और फिर भी हम अपनी पीठ थपथपा रहे हैं कि यह बहुत बड़ा बैंक है। कैसे है? इसमें कई बैंक्स, जो उसकी सब्सिडरीज हैं, का मर्जर कर रहे हैं। कहीं न कहीं यह प्रश्न उठता है कि जो बैंक वर्ष 2008 में 57वें स्थान पर था, वह वर्ष 2009 में 64वें स्थान पर कैसे आ गया? उसमें सुधार करने के लिए फाइनेंस मिनिस्ट्री क्या कर रही है? यह सबसे बड़ा सवाल है जो इस अमेंडमेंट से पहले मेरे जैसे व्यक्ति के ज़ेहन में आता है।

दूसरा सवाल यह है कि स्टेट बैंक ऑफ इंडिया, जो सोशल ऑब्लीगेशन के लिए बनी है, वह ऑफिशियली सरकार से कह रही है कि हम नरेगा के एकाउण्ट नहीं लेंगे, उससे हमें 140 रूपए प्रतिवर्ष प्रति-व्यक्ति का नुकसान हो रहा है। उसने संसद की वित्त संबंधी स्थायी समिति के सामने प्रजेंटेशन देकर यह बात कही है और मुझे लगता है कि वित्त मंत्री जी को भी यह बात उन्होंने प्रजेंटेशन देकर कही होगी। उसके नेटवर्क एक्सपैंशन की बात चल रही है। बैंक का कहना है कि अभी तक हम 88 हजार गांवों में पहुंचे हैं और वर्ष 2013 तक हम 1,80,000 गावों तक पहुंच जाएंगे। क्या यह संभव है?

204 साल पहले जो स्टेट बैंक ऑफ इंडिया केवल 88,000 गांवों में जा रहा था, वह कह रहा है कि हम तीन साल में दोगुने से ऊपर चले जाएंगे। इस तरह का जो बैंक का प्रेजेंटेशन है या इस तरह से जो अपना हायर गोल एचीव करने के लिए टार्गेट फिक्स किया है, क्या मंत्रालय इसके लिए चिंतित है? दूसरा सवाल है कि जो बैसल कमेटी की रिपोर्ट को आप इम्प्लीमेंट करना चाह रहे हैं, इसमें भी कई सवाल है। आप 55 प्रतिशत से 51 प्रतिशत पर आए। आप कहीं न कहीं बैंकिंग संशोधन विधेयक पेश करना चाहते हैं, तो क्या इसे प्राइवेटाइज करने के लिए पीछे से कोई एंट्री तो नहीं हो रही है? मैं आज भी मानता हूं कि स्टेट बैंक ऑफ इंडिया का सोशल ऑब्लिगेशन काफी है। सेंट्रल बैंकों में या अन्य बैंकों में अगर कोई बैंक आम जनता तक जुड़ा हुआ है, तो वह केवल स्टेट बैंक ऑफ इंडिया ही है। क्या सोशल ऑब्लिगेशन का पार्ट कहीं न कहीं डायल्यूट तो नहीं हो रहा है? ये दो सवाल उस वक्त संसद की स्टेंडिंग कमेटी में भी आए थे और माननीय वित्त मंत्री जी ने अभी

सेबी के बिल पर हुई चर्चा का जवाब देते हुए कहा कि कमेटी में जो चीजें आती हैं, जरूरी नहीं कि वे कानूनी शक्ल अख्तियार करें या उन्हें लागू करने में वक्त लगता है। यह बात सही है। उन्होंने अपने बयान में कहा कि सन् 2006 में यह बिल आया, सन् 2008 में यह स्टेंडिंग कमेटी ने इसकी रिपोर्ट दे दी और दो साल बाद अब वर्ष 2010 में हम इसे कानून के तौर पर लेने के लिए आए हैं, यह बात सही है। उसमें जो केपिटल का सवाल है, जो बैसल ने कहा है और उसके आधार पर हमें जो करना है, मुझे लगता है कि जो केपिटल है, वह सन् 2007 तक 46,934 करोड़ रुपए थी। अभी मेरी समझ से 68-69,000 करोड़ रुपए का केपिटल स्टेट बैंक ऑफ इंडिया का है। इसे अब 1,93,000 करोड़ रुपए करने की बात कही गई है। मैंने जो शाखा के बारे में अभी कहा कि ये 88,000 से 1,80,000 शाखाएं खोलेंगे, तो क्या ये 69,000 करोड़ रुपए से 1,93,000 करोड़ रुपए तक जाएंगे? जो सबसे बड़ा संशोधन हम लेकर आए हैं, हमने जो टार्गेट फिक्स किया है, जो बैसल ने कहा है, क्या हम उसे पूरा कर पाएंगे?

दुनिया में हम जो दूसरे देशों को फॉलो करने की बात कर रहे हैं, अगर हम देखें तो पूरे यूरोपीयन यूनियन के देशों के बैंकों का स्ट्रक्चर परेशान हो रहा है, खत्म हो रहा है। जर्मनी की इकोनॉमी परेशान हो रही है, फ्रांस की इकोनॉमी परेशान हो रही है। स्वीडन खराब हो रहा है, बार्सिलोना में तो क्रंच मचा हुआ है और जो यूरोपीय यूनियन के सदस्य नहीं हैं, वे बड़े खुश हैं कि हम यूरोपीयन यूनियन के सदस्य नहीं हैं। मैं अभी कुछ समय पहले हंगरी गया था। वहां पर मैंने लोगों से पूछा कि आप क्यों खुश हैं, तो उन्होंने कहा कि हम यूरोपीयन यूनियन के सदस्य नहीं हुए, यह सबसे बढ़िया काम हुआ। उसी तरह से सबप्राइम मार्केट क्रश हो रहा है। यू.एस.ए. की इकोनॉमी भी परेशान हो रही है। उसके बावजूद भी यदि हमें लगता है कि बैसल कमेटी की रिपोर्ट या रिकमंडेशंस लागू करनी हैं, तो इनटोटो हम क्यों नहीं कर रहे हैं, केवल एक चीज को उठाकर करने से इसका क्या फायदा होगा? उसने कई रिकमंडेशंस दी हैं। उसने एक रिकमंडेशन यह दी है,

> "The Committee is also retaining key elements of the 1988 Capital Adequacy Framework including the general requirements for banks to hold total capital equivalent to at least eight per cent of their risk-weighted assets, the basic structure of the 1996 Market Risk Amendment regarding the treatment of market risks and the definition of eligible capital."

क्या हम इसे लागू कर रहे हैं? दूसरा वह कहते हैं,

> "Each supervisor will develop a set of review procedures for ensuring that banks' systems and controls are adequate to serve as the basis for the capital calculations. Supervisor will need to exercise sound judgments when determining a bank's state of readiness particularly during the implementation process."

क्या इस रिकमंडेशन को हम लागू कर रहे हैं? उससे आगे बढ़कर वह कहता है,

> "The first part has the scope of application, details how the capital requirements are to be applied within a banking group. Calculation of the minimum capital requirements for credit risk and operational risk, as well as certain trading book issues are provided in part two."

मतलब यह है कि बैसल ने पार्ट टू में इस तरह की सारी चीजों को इन्क्लूड किया है। क्या हम यह संशोधन लाने के पहले, क्योंकि जिस समय सन् 2006 में यह इंट्रोड्यूस हुआ, उस वक्त स्टेट बैंक ऑफ इंडिया पर आरबीआई का कंट्रोल हुआ करता था। उसके बाद सन् 2007 में हमने इसे डीकंट्रोल कर दिया और यह सरकार के अंडर आ गया।

कि ये रैगुलेटर सिस्टम खत्म कर दीजिए। उसी तरह से मेरा सब्मिशन यह है कि एक कमेटी का बहुत बड़ा खेल चल रहा है। तारापुर कमेटी की रिक्मेंडेशन को आपने स्टेट बैंक ऑफ इंडिया में लागू किया था। क्या तारापुर कमेटी की सारी रिक्मेंडेशन्स को हमने मान लिया है? गांगुली कमेटी की रिपोर्ट आई थी, अब आपने एक दामोदरन कमेटी बना दी। जिस तरह से मैंने कहा कि रोज-रोज नये-नये रैगुलेटर हो रहे हैं, उसी तरह से कमेटी का खेल है, कुछ न हो तो एक कमेटी बना दो और एक कमेटी दूसरी कमेटी को काटती है। जैसे हम बीपीएल का खेल देखते हैं तो एनसी सक्सेना कुछ कह रहे हैं, सुरेश तेंदूलकर कुछ कह रहे हैं और अब एक और कमेटी हमने अर्बन-पूअर्स के लिए बना दी है। यह जो कमेटियों का खेल है, इन खेल को भी माननीय वित्त मंत्री जी हमें बंद करना चाहिए। इसके जो प्रोसेस हैं वे कहीं न कहीं अपने को तंग कर रहे हैं और स्टेंडिंग कमेटी के सामने जब ये सारी बातें आई थीं, स्टेंडिंग कमेटी ने कुछ ऑब्जर्वेशन्स दिये थे और उसमें कुछ लोगों ने नोट ऑफ डिसेंट दिया था, रूपचंद पाल और हसन साहब ने नोट ऑफ डिसेंट दिया था, शायद इस बारे में आप अवेयर होंगे। कमेटी कहती है कि

> "The provisions seeking to enable the State Bank to raise capital by means of private placement of equity issue of preference shares etc., are

> in line with the amendments proposed/effected in banking status governing the private sector banks, public sector banks as well as the subsidiary banks of SBI. These were examined and reported upon by the committee in related reports.”

उसने कहा है कि आप या तो प्राइवेट सेक्टर के साथ पब्लिक सेक्टर को जोड़िये या पब्लिक सेक्टर को आप अलग करना चाहता हैं, उसे सोशल-ऑब्लिगेशन में लाना चाहता हैं तो उसके लिए एक अलग लैजिस्लेशन लाइये, क्योंकि अभी जिस तरह से इंश्योरेंस का जवाब देते हुए कहा कि जो सरकारी इंश्योरेंस कंपनियां हैं उन्होंने कैशलैश स्कीम बंद नहीं की हैं लेकिन प्राइवेट सेक्टर में जितनी इंश्योरेंस कंपनियां हैं, आप उसका कारण चाहे जो भी दें, अगर मैं पांच लाख, दस लाख, बीस लाख का इंश्योरेंस करा रहा हूं तो क्यों नहीं में अपोलो में इलाज कराऊंगा। मैंने आपको 20 लाख की गारंटी दी है मैं किसी भी जगह जाकर इलाज कराऊं और पैसा खर्च कर दूं। यह कोई जवाब नहीं है। मेरा कहना है कि आप जब लैजिस्लेशन लाते हैं या तो आप सोशल ऑब्लिगेशन को ध्यान में रखिये, अगर बिजनैस करना है तो बिजनैस करने दीजिए, सारे बैंक्स को बिजनैस करने दीजिए। आज भी स्टेट बैंक ही ऐसा बैंक है जो गरीबों को लोन दे रहा है, गरीबों को छात्रवृत्ति दे रहा है, किसान क्रैडिट कार्ड दे रहा है। मैंने स्टेंडिंग कमेटी में इन बातों का जिक्र किया था कि हमारे यहां के जिला कलैक्टर ने खुलेआम अखबार में यह आर्डर दिया कि आप किसी भी प्राइवेट बैंक में पैसा जमा मत करिये। क्यों नहीं जमा करिये क्योंकि उनकी जो सोशल रिस्पोन्सिबिलिटी है, किसानों को कर्ज देना है, गरीबों को रिक्शा, घोड़ा, टमटम खरीदने के लिए जो पैसा देना है, लुहार को, कहार को, सुनार को जो पैसा देना है ये प्राइवेट बैंक्स पैसा देने के लिए तैयार नहीं है। जब वे अपनी सोशल रिस्पोन्सिबिलिटी उठाने के लिए तैयार नहीं हैं तो उन्होंने कहा कि आप किसी भी प्राइवेट बैंक में पैसा जमा मत कीजिए। मेरा आपसे आग्रह यह है कि यह अमेंडमेंट अच्छा है, इसे पहले आना चाहिए था, यह देर से आया है लेकिन ये सारे प्रश्न जो जनता से जुड़े हुए हैं, इन्हें खत्म कीजिए और लास्ट में मैं गीता का एक श्लोक कहूंगा कि सर्वधर्मनी परित्यज्य, मामेंकं शरणं व्रज, अहं त्वां सर्वपापेभ्यो मोक्षस्यामी मां शुचः । यह संसद सब जानती है, सब समझती है, संसद में पूरी ताकत है, सवाल यह है कि आप जनता को ताकतवर कैसे बनाएंगे, उसके लिए सारे अधिकार पार्लियामेंट आपको देती है। हमारा आपसे आग्रह है, हमारी पार्टी की तरफ से आग्रह है कि आप मेरी बातों पर ध्यान दें और आम आदमी से जुड़ी हुई जो भी बातें हैं उन्हें इम्प्लीमेंट करने के लिए जो भी आपको चाहिए, हम मदद करने के लिए तैयार हैं।

श्री भक्त चरण दास (कालाहांडी): महोदय, आज स्टेट बैंक आफ इंडिया बिल 2010 का समर्थन करते हुए मैं अपनी बात रखने के लिए खड़ा हुआ हूं। यह एक प्रोग्रेसिव बिल है। हमारे मित्र निशिकांत ने अंत में अपने भाषण में कहा कि यह बहुत पहले हो जाना चाहिए था। यह ऐतिहासिक बात है कि आज यह होने जा रहा है। स्टेट बैंक आफ इंडिया एक ऐसा बैंक है, जो गांव के गरीब लोग, किसान, सैनिक और शहर के लोगों के सपनों को सजाने का काम करता है। स्टेट बैंक आफ इंडिया के बैंक बनने से पहले हमारे देश में करीब तीन बैंक थे - बैंक आफ बंगाल, बैंक आफ बोम्बे और बैंक आफ मद्रास। ये तीनों बैंक वर्ष 1921 में इम्पीरियल बैंक में मर्ज हुए। उसके बाद स्टेट बैंक आफ इंडिया 1955 एक्ट बना, तो इम्पीरियल बैंक को टेकओवर कर लिया। उसके बाद तत्पश्चात् 1969 में 14 बड़े बैंकों का नेशनलाइजेशन हुआ। इससे पहले और आज भी स्टेट बैंक आफ इंडिया जनता की हर समस्या का समाधान करते आया है। हमारे आदरणीय वित्त मंत्री आदरणीय प्रणब मुखर्जी के नेतृत्व में पिछले वर्ष 2009-10 में 600 से ज्यादा ब्रांच खुली हैं और इस साल 2010-11 में एक हजार से ज्यादा ब्रांच सेमी रूरल और रूरल एरियाज़ में खोलने का कार्यक्रम है और काम जारी है। आज देश में स्टेट बैंक आफ इंडिया की आठ हजार से ज्यादा ब्रांच हैं और स्टेट बैंक आफ इंडिया कोशिश कर रहा है कि देश के छह लाख से ज्यादा गांवों में ज्यादा से ज्यादा ब्रांच खोल सके। जिस बात की शंका हमारे मित्र निशिकांत जी व्यक्त कर रहे थे कि किस प्रकार से बैंक एक लाख से अधिक गांवों तक पहुंच पाएगा, जबकि बैंक के पास उतनी व्यवस्था नहीं है। आज जिस तरह से राष्ट्र प्रगति कर रहा है। नरेगा और भारत निर्माण योजना के तहत लोगों को मजबूत बनाने का काम भारत सरकार ने अपने हाथों में लिया है। इसके लिए प्रधानमंत्री जी ने वित्त की व्यवस्था की है। इन योजनाओं को सफल बनाने के लिए स्टेट बैंक ऑफ इंडिया को हर गांव में पहुंचना जरूरी है।

Sir, many amendments are brought in this Bill like the amendments to Sections 2, 4, 5, 10, 11, 13 and 16 and many more. Many more amendments have been proposed for approval by this House. The State Bank of India Act was last amended in 1993 to anvil the SBI to access capital market by issuing equity shares or bonds or by issuing both equity shares and bonds.

The Indian banks including the SBI adopted the BASEL Capital Accord on the current international framework on capital adequacy in 1992. The RBI introduced a set of norms to put the financial accounting and prudential standard of Indian banks on a sound footing in line with current international practice. The BASEL Committee, again, on banking in 2004 released the new capital adequacy framework known as BASEL-II.

According to this framework, the banks, including the State Bank of India, are required to increase their capital base to meet the minimum requirement to achieve capital adequacy norms, to improve basic financial health of the banking system and, lastly, to improve its international credibility. Banks in many countries are trying to follow these standards.

The State Bank of India (Amendment) Bill, 2006 was introduced in Lok Sabha on 18.12.2006, but it could not be passed because of the dissolution of the Lok Sabha. This Amendment Bill has, therefore, been presented now with the similar character and with the recommendation of the Standing Committee on Finance. This Bill seeks to increase the authorised capital of State Bank of India to Rs. 5,000 crore divided into shares of Rs. 10 each with the approval of the Reserve Bank of India and to enable the Central Government to increase or reduce the authorised capital in consultation with the RBI. This Bill also provides for enhancement of the issued capital of the SBI by issue of preference shares, by public issue or rights issue or preferential allotment or private placement, with prior consultation with the RBI and Central Government according to the guideline. The Bill also seeks to enable the SBI to issue bonus shares to the existing equity shareholders on the direction of the Central Government, and reduction of shareholding of the Central Government from 55 per cent to 51 per cent.

Sir, this is the time when Government of India, especially the Finance Minister, has tried to design the State Bank of India to cater to the needs of the people, to develop the strength of the bank, to develop the infrastructure and administrative structure of the State Bank of India to facilitate more and more farmers to get loans.

If one analyses this Bill properly, he will find that this is a historic Bill and it is going to strengthen the financial system of the country at a time when the whole world is facing the financial crisis. My friend was asking how we are going to meet the challenges in the situation of a global meltdown. Sir, this is the difference that at a time when the developed countries are unable to sustain their growth, in India,

because of the UPA Government's able Prime Minister and able Finance Minister, we are, in spite of adversity, able to sustain our growth. We are sure that the design in this Bill would facilitate financial system and strengthen the financial system of our nation.

श्री शैलेन्द्र कुमार (कौशाम्बी): सभापति महोदय, आपने मुझे माननीय वित्त मंत्री जी द्वारा रखे गये भारतीय स्टेट बैंक संशोधन विधेयक, 2010 पर बोलने का अवसर दिया, इसके लिए मैं आपका आभारी हूं। अभी हमारे माननीय सदस्य निशिकांत जी ने कहा कि इस विधेयक को पहले आ जाना चाहिए। यह बहुत देर में वित्त मंत्री जी लेकर आए हैं। यह बात सत्य है कि स्टेट बैंक ऑफ इंडिया की जहां तक बात है, इसकी सेवाएं गांवों से लेकर शहरों तक और विदेशों तक इसका एक जाल फैला हुआ है और पूरी तरह से यह आम जनता की सेवा में प्रयत्नशील है। मैं बहुत विस्तार में नहीं जाना चाहूंगा। अभी पूर्व वक्ता ने बताया कि कितनी शाखाएं हैं, कितने एटीएम हैं, कितने कर्मचारी हैं, कितनी पूंजी है, इस पर मैं नहीं जाना चाहूंगा लेकिन माननीय मंत्री जी इस विधेयक को लेकर आए हैं तो कहीं न कहीं इस विधेयक को लाने की उनकी कोई मंशा होगी।

मेरे ख्याल से इस एसबीआई बैंक को अगर महारत्न का दर्जा दिया जाए तो बहुत उत्तम होगा। मेरे ख्याल से ऐसी योजना है कि बाकी बैंकों को मिनि रत्न और अन्य बैंकों को नव रत्न का दर्जा दिया जाए। इस विधेयक में एक बात यह है कि प्रत्येक बैंक को अपना वेतन ढांचा बनाने का अवसर प्राप्त होगा और सेवा शर्तें तय करने का मौका मिलेगा। मेरे ख्याल से वित्त मंत्री और सरकार को यह भी देखना चाहिए कि कहीं ऐसी मोनोपली न हो कि यह सरकार की मंशा के अनुरूप न हो सके। इस बैंक के बोनस और शेयरों के जरिए बाजार में पूंजी की उगाही अधिक से अधिक हो, इस मंशा को लेकर यह विधेयक हमारे बीच आया है। इस बैंक को सबसे बड़ा सरकारी बैंक कहलाने का अवसर प्राप्त हुआ है और आपने इस विधेयक को लाकर चार चांद लगाने का काम किया है। अन्य बैंकों की अपेक्षा एसबीआई बैंक बहुत दमदार है और बैंक की पूंजी को 5000 करोड़ करने का लक्ष्य रखा गया है, यह बहुत अच्छी बात है। मैं विधेयक की प्रति पढ़ रहा था कि आपने एक कमेटी बनाई है जिसमें उपाध्यक्ष का पद समाप्त करने की बात है। मेरे ख्याल से आपने डायरेक्टर मंडल को पावर देने की बात कही है और शायद इसकी संख्या चार रखी है। आपने सरकार की हिस्सेदारी 55 परसेंट से घटाकर 51 परसेंट की है, निशिकांत जी चिंता व्यक्त कर रहे थे और उनकी चिंता स्वाभाविक है कि कहीं इसमें ऐसी कोई चाल तो नहीं, कहीं इसमें प्राइवेटाइजेशन करने की बात तो नहीं है। आप इसे उत्तर में स्पष्ट करें। इस बैंक में केंद्र सरकार की हिस्सेदारी 59.41 परसेंट है, यह अच्छी बात है, हिस्सेदारी अधिक हो तो अच्छा है। जहां तक एसबीआई की अधिकृत पूंजी बढ़ाकर 5000 करोड़ रुपए करने का प्रस्ताव है, यह ठीक है लेकिन योजना के तहत एसबीआई योजना को अगले पांच वर्षों में 40,000 करोड़ रुपए की उगाही का लक्ष्य रखा है, इसमें हमें देखना पड़ेगा कि तमाम विनिवेश करने वाले या शेयर धारक हैं, उनको क्या सुविधाएं देंगे, उनके लिए क्या करेंगे। आप इसे भी स्पष्ट करें।

स्टेट बैंक ऑफ इंडिया राइट्स इश्यू के जरिए 20,000 करोड़ रुपए जुर्माने के लिए वित्त वर्ष में सरकार से संपर्क करेगा, इसका लक्ष्य रखा है। यह अच्छी बात है कि पांच वर्षों में 40,000 करोड़ रुपए की उगाही करने की बात कही है और राइट्स इश्यू के जरिए 20,000 करोड़ रुपए वित्त वर्ष जुटाना अच्छी बात है। हमें इस बैंक के अन्य सहयोगी बैंको की रिपोर्टस की तरफ ध्यान देने की जरूरत है क्योंकि बैंक ऑफ बड़ौदा के पूर्व चेयरमैन, श्री ए.के. खंडेलवाल ने कहा कि 2015 तक सभी बैंकों में 1,07,958 कर्मचारी रिटायर होंगे और 7736 अफसर रिटायर होंगे। बैंकों के राष्ट्रीयकरण के बाद सरकार के अधिकरण में जो बैंक हैं, आज जरूरत इस बात को देखने की है कि व्यापक तरीके से नियंत्रण प्रबंधन की रणनीति बने ताकि वे बैंक तरक्की कर सकें क्योंकि आने वाले समय में बहुत से विदेशी बैंक आएंगे और आ रहे हैं। आपको इनसे कंपीटिशन करना है, प्रतिस्पर्धा करनी है। हमें यह भी देखना होगा कि ग्राहकों को अच्छी से अच्छी सुविधा दे सकें।
उन्हें अच्छी से अच्छी सर्विस दे सके। आज हम देख रहे हैं कि एसबीआई और कुछ अन्य ऐसे बैंक्स हैं, जो सुबह दस बजे खुलते हैं और शाम को दो बजे बंद हो जाते हैं। लेकिन बहुत से ऐसे बैंक्स भी हैं जो दिन-रात खुले रहते हैं, जिसके कारण उनकी सेवाएं बेहतर हैं। इसलिए अन्य बैंकों की तरह एसबीआई को भी आप प्रतिस्पर्धा में लायें, ताकि यह बैंक भी बैस्ट कस्टमर सर्विस दे सके। मैं समझता हूं कि ऐसी हमारी कोशिश होनी चाहिए।

महोदय, माननीय वित्त मंत्री जी जो बिल लाये हैं, मैं इसका भरपूर समर्थन करते हुए अपनी बात समाप्त करता हूं।

श्री गोरखनाथ पाण्डेय (भदोही): माननीय सभापति महोदय, माननीय वित्त मंत्री जी द्वारा भारतीय स्टेट बैंक संशोधन विधेयक, 2010 पर आपने मुझे बोलने का अवसर दिया, इसके लिए मैं आपका आभारी हूं। बैंक संस्था देश की सबसे विश्वसनीय संस्था है। आम आदमी से लेकर ग्रामीण अंचल का गरीब आदमी और शहरों में रहने वाले अमीर लोगों या कारोबार और बड़े व्यवसाय करने वाले लोग हैं, ये सभी बैंकों से सम्बद्ध हैं। इस संस्था से संबंधित जो संशोधन विधेयक सदन में लाया गया है, इसमें बहुत सारी बातें वित्त मंत्री जी द्वारा रखी गई हैं। देश को और जनसामान्य को इनका लाभ मिलेगा। बैंक का पूंजी आधार बढ़कर पांच हजार करोड़ रुपये होने की बात कही गई। उपाध्यक्ष का पद समाप्त करके स्वतंत्र निदेशकों की संख्या बढ़ाने की बात कही गई। प्रिफरेन्स और बोनस शेयर बाजार में जारी करने की अनुमति मिलेगी। सरकार की हिस्सेदारी 95 प्रतिशत से घटाकर 51 प्रतिशत कर दी जायेगी। इस तरह की बहुत सारी बातें इस विधेयक में रखी गई हैं, जो देश के लिए हितकर हैं। इस विधेयक से एसबीआई को धन जुटाने में आसानी होगी और एसबीआई के ऊपर देश की जनता का विश्वास भी है। शेयरधारक भी अपनी पूंजी निवेश करके अपने को सुरक्षित महसूस करेंगे, इसमें कोई दो राय नहीं है। शेयर बाजार से पूंजी इकट्ठा होगी और आम आदमी को इनवैस्ट करने में उससे ज्यादा सुविधा मिलेगी। इसमें भी उसका विश्वास बढ़ेगा, इसमें भी कोई दो राय नहीं हैं।

महोदय, यह ग्रामीण अंचलों में फैला हुआ बैंक है। इसकी बहुत सारी शाखाएं ग्रामीण अंचलों में हैं। जिसमें सामान्य जीवनयापन करने वाले गरीब आदमी भी इससे संबंधित हैं। इसके बारे में हमारे माननीय सदस्यों द्वारा बहुत सारी बातें सदन में रखी गई हैं। स्टेट बैंक में पूंजी निवेश, इसकी शाखाएं और इसकी व्यवस्था के बारे में भी यहां बहुत सारी बातें बताई गई हैं। अभी एक माननीय सदस्य ने इसे महारत्न का दर्जा दिये जाने की बात कही और अन्य बैंकों को भी नवरत्न का दर्जा दिये जाने की बात कही है। मैं समझता हूं कि बैंकों की जो सेवाएं और उनके कार्य हैं, उनसे देश को लाभ मिल रहा है और पूंजी निवेश की सुविधा भी मिल रही है।

मैं माननीय वित्त मंत्री जी को एक-दो सुझाव देना चाहता हूं, क्योंकि इस देश का सामान्यजन गांवों में बसता है और गांवों में ज्यादातर गरीबी की रेखा से नीचे जीवनयापन करने वाले सामान्य परिवार भी होते हैं और सरकार की भी मंशा है कि इन लोगों को गरीबी की रेखा से ऊपर उठाया जाए, उनके जीवन-स्तर में सुधार किया जाए। उन्हें छोटी-मोटी सुविधाओं का लाभ इस तरह से पहुंचाया जाए कि वे लोग गरीबी की रेखा से ऊपर उठ सकें। उसमें बैंकों की भी अहमियत है और उसमें सुधार की भी जरूरत है। मैं माननीय वित्त मंत्री जी से कहना चाहूंगा कि यह जो प्रक्रिया है, इसका लाभ रूरल एरिया और ग्रामीण अंचलों को भी मिले, ताकि वे भी छोटे शेयरधारक के रूप में इन बैंकों में अपनी सहभागित सुनिश्चित कर सकें और इसका सीधा लाभ उन्हें मिल सके।

सभापति महोदय, गांव में जो शेयर होल्डर रहता है, गरीब है, झुग्गी-झोंपड़ी में रहता है, अगर उसे यह सुविधा मिलेगी तो निश्चित रूप से गांव का आदमी भी लाभान्वित होगा। इसलिये सामान्य आदमी पर जोर देने की जरूरत है, यही मेरा सुझाव है।

मैं इन्हीं शब्दों के साथ इस विधेयक का समर्थन करता हूं।

श्री मंगनी लाल मंडल (झंझारपुर): सभापति महोदय, सदन में यह बिल आया है और सदन की जो भावना है, उसमें सर्वानुमति है। यह विधेयक अच्छा है। बैंक में कैपिटल इक्विटी के लिये हमारी पार्टी इसका समर्थन करती है लेकिन हमारी कुछ जिज्ञासायें हैं जिनका निवारण होना चाहिये।

भूतपूर्व प्रधानमंत्री स्व. इन्दिरा गांधी ने 1969 में बैंकों का राष्ट्रीयकरण किया था। कई ऐसे बैंक थे जो कुछ दिनों से घाटे में चल रहे थे। उनकी हालत खराब थी। इनमें सैंट्रल बैंक ऑफ इंडिया, यूको बैंक और युनाइटेड बैंक ऑफ इंडिया अपना कारोबार नहीं बढ़ा पा रहे थे। उन्हें गरीबी और बेकारी हटाने की जिम्मेदारी दी गई थी। आज भी कुछ बैंक अपने दायित्वों का निर्वहन नहीं कर पा रहे हैं या नहीं किया है। यह बात सही है कि स्टेट बैंक बड़ा बैंक है। इसका कारोबार देश और विदेश दोनों जगहों पर फैल रहा है। इसमें एक शंका यह है कि सरकार ने अपनी इक्विटी 55 प्रतिशत से घटाकर 51 प्रतिशत कर दी है। जो शासकीय नियंत्रण होना चाहिये, उसमें भी फेर बदल किया गया है। माननीय सदस्यों ने यहां शंका जाहिर की है। स्व. इन्दिरा गांधी ने जिस उद्देश्य से बैंकों का राष्ट्रीयकरण किया था, क्या आज सरकार इन बैंकों के निजीकरण किये जाने की दिशा की ओर बढ़ रही है? यह बात सही है कि देश की अर्थ-व्यवस्था गतिशील है और इस गतिशीलता को बनाये रखना इन बैंकों की प्रमुख जिम्मेदारी है। बैंकों को मजबूत किया जाना चाहिये, बैंकों का पूंजीगत आधार बढ़ाना चाहिये ताकि बैंकों का कारोबार ठीक से फैल सके। हम निजी बैंको से अपेक्षा नहीं कर सकते हैं। हम सरकारी क्षेत्र के बैंकों से यह अपेक्षा कर सकते हैं जिन्हें यह दायित्व सौंपा गया है।

सभापति जी, माननीय वित्त मंत्री जी ने इस वर्ष वित्त बजट पेश करते हुये कहा था कि हम बैंक शाखाओं को एक्सपैंड करेंगे। इसके लिये वर्ष 2000 की जनसंख्या का आधार दिया गया था। मैं सरकार से जानना चाहता हूं कि क्या सभी बैंक इसके लिये सक्षम नहीं हैं? बैकारी और गरीबी मिटाने के लिये इस मूल्यांकन के आधार पर बैंक सफल नहीं हुये हैं। यह ठीक है कि सैंट्रेली स्पौंसर्ड स्कीम्स के मामले में जब समीक्षा की बात होती है, मूल्यांकन होता है तो बैंकों का मूल्यांकन किया जाता है। इस समीक्षा के आधार

<u>16.59 hrs.</u>

(Shri Francisco Cosme Sardinha in the Chair)

पर बहुत सारे राष्ट्रीयकृत बैंक हैं जो इस कसौटी पर नहीं उतरते हैं। मैं जानना चाहता हूं कि जब विधेयक पारित हो जायेगा तो जो बैंक लड़खड़ा रहे हैं, राष्ट्रीयकरण के बाद जिनके ऊपर दायित्व सौंपा गया था, क्या वहां आप अपनी इक्विटी घटायेंगे? क्या निजीकरण की ओर बढ़ेगे?यह हमारा सवाल है। यह सही है

कि आपने चेयरमैन का पद समाप्त कर दिया है तो ठीक है। लेकिन सरकार ने कहा है कि वह चार मैनेजिंग डायरेक्टर्स की नियुक्ति करेगी।

17.00 hrs.

लेकिन रिजर्व बैंक की सहमति और परामर्श से। हम यह जानना चाहेंगे कि रिजर्व बैंक की सहमति किस आधार पर ली जायेगी, इसमें सरकार की निर्णय करने की क्षमता क्या होगी और रिजर्व बैंक के हाथ में क्या ताकत होगी? एक बात यह है।

दूसरी बात कही गयी है कि रिजर्व बैंक को इस बिल के माध्यम से यह अधिकार दिया गया है कि वह एडिशनल डायरेक्टर की बहाली करेगा। जो एडिशनल डायरेक्टर की बहाली करेंगे, इसकी कोई सीमा नहीं दी गयी है कि कितने एडिशनल डायरेक्टर्स को रिजर्व बैंक ऑफ इंडिया बहाल करेगा और क्या इसमें सरकार से सहमति नहीं ली जायेगी। इस बिल में इसका उल्लेख नहीं है। सरकार चार डायरेक्टर्स रिजर्व बैंक से परामर्श करके बहाल करेगी। रिजर्व बैंक एडिशनल डायरेक्टर बहाल करेंगे तो इस बिल में सरकार की सहमति और परामर्श का उसमें उल्लेख नहीं है। इसके साथ-साथ यह भी है कि बैंकिंग पॉलिसी के तहत रिजर्व बैंक ऑफ इंडिया डिपोजिटर्स इंटरेस्ट को आधार मानेगा। इस डिपोजिटर्स इंटरेस्ट की बात हम तब करते हैं, जब इस देश में यूटीआई होता है, इसमें हर्षद मेहता आते हैं, ऐसी स्थिति में हम डिपोजिटर्स इंटरेस्ट की बात करते हैं। यह डिपोजिटर्स इंटरेस्ट डिफाइंड नहीं है। हम चाहेंगे कि हमारा ज्ञानवर्धन हो, माननीय वित्त मंत्री जी हमारा ज्ञानवर्धन करें, वे बहुत ही ज्ञानी आदमी हैं, हम उनका बहुत आदर करते हैं, सब लोग उनका आदर करते हैं। यह हमारी पार्टी की शंका है। हमारी पार्टी की यह शंका है कि श्रीमती इंदिरा गांधी जी ने जिस उद्देश्य से बैंकों का राष्ट्रीयकरण किया था, उसे डाइल्यूट करने के लिए सरकार कहीं उस दिशा में तो नहीं बढ़ रही है।

SHRI A. SAMPATH (ATTINGAL): Mr. Chairman, Sir, I rise to oppose the Bill.

The sole intention behind bringing the Bill lies in Clause 5 which reads as follows:

> "In section 10 of the principal Act, in sub-section *(2),* for the words "fifty-five per cent of the issued capital", the words "fifty-one per cent of the issued capital consisting of equity shares,", shall be substituted."

So, the sole purpose of the Bill is to reduce the Government holding from 55 per cent to 51 per cent. That means a dilution of Government share which ultimately leads to privatization.

State Bank of India is the pride of the nation. Even the common man in the country is now able to avail of the banking facility because of nationalization of the banks and because of the banking culture that has evolved in the past. But now I fear that the Government is going after the golden goose. The Government of India wants to retain only 51 per cent of the shares. That means the rest 49 per cent shares will go into the hands of private individuals, the *nouveau riche.* The shares are not anyway going to be owned by the working class, the common folk, or the employee class of the nation.

When the whole world is going in for nationalization or increased control over banking and insurance sectors, our nation turns the other way and moves in the other direction. Economic sovereignty of several countries in the world has been threatened in the past due to global economic melt down. We were lucky just not to have got into that situation because of our public sector undertakings and the nationalized banks.

I would like to invite your attention to an incident of some two, three years back. The country was very much in favour of the new generation banks.

They give round the clock service, and other services in the form of deposits, etc. What happened? In this nation, it was the SBI which was asked to save a particular new generation bank from peril. I do not want to name that bank in this august House but only because SBI was there, the banking sector could be saved.

In this regard, I would invite your attention to page numbers 15 and 22. In page No.22 in 31(1) of the principal Act - the meetings of the Central Board - it has been specifically stated. If we are going by the amendment, what happens is that the Board of Directors can meet and if for any reason, neither the Chairman nor the Vice-Chairman is able to be present at the meeting of the Central Board, any Director authorised by the Chairman in writing and in the absence of such authorisation, any Director elected by the Directors present from amongst themselves, shall preside at the meeting and in the event of equality of votes, shall have a second or casting vote. So, the private interests are coming up. If my fear is wrong, I would be most happy. This is the beginning of the end of bank nationalisation. It is a cruel thing that we are doing to the people of this country.

Here, what will happen is this. The Chairman will be a person of the private interests and he will not be a person who is to protect the interests of this nation and the people. I am going to conclude.

It is a very important Bill because all the MPs might have attended the District level Bankers Committee meeting. Everybody, all of us, all the Members of Parliament experienced a particular situation in that Committee. When we review the performance of the bank, it is always the nationalised banks which have performed well. At the same time, the private banks and their social obligations have not been met.

I would like to invite your attention that even after repeated requests regarding recruitments, it is still lagging behind; outsourcing is being done; contract labour is being taken; and vacancies are still there for clerical jobs. But at the same time,

educational loans are not looked upon by the private sector banks, and even some of our nationalised banks are not catering to the needs of the educational sector, to the agricultural sector and to the needs of the small and medium industries. So, in this matter, I would like to invite your attention and through you, I would like to request the hon. Finance Minister that this Bill needs a thorough revamping and this should be again sent back to the Standing Committee on Finance, and all the players, their voices and all their interests should be heard. Only after that, a Bill should be reintroduced in this august House.

SHRI B. MAHTAB (CUTTACK): I stand here to deliberate on the very important and significant amendment which is being put forth today for discussion. Thus, the State Bank of India (Amendment) Bill, 2010, as the Finance Minister has very categorically stated, was introduced in this House, and was referred to the Standing Committee on Finance. The Committee has also given its recommendations, through this House, to the Government. In this new Bill, certain suggestions have been included. That is the best part of it.

The SBI (Amendment) Bill is a legislative measure by the Government to further push forward reform in the banking, especially in the public sector, by giving State-owned banks flexibility to raise funds from market for enhancing their capital base. The Bill seeks to reduce share holding of the Central Government from 55 per cent to 51 per cent. With the amendment, the SBI would comply with the Basel Capital Accord, the current international framework on capital adequacy adopted in 1988 and Basel Committee on Banking.

The UPA-I, as it is often called, had first brought the Bill in Lok Sabha in December 2006 and it was referred to a Parliamentary Standing Committee but the Bill lapsed due to the dissolution of the House. The Finance Minister did not tell as to why it lapsed. What prevented the Government to bring the Bill to the House? The Standing Committee on Finance had submitted its report much before the dissolution of the House. Why could the Minister not bring it to the House? Who puts spokes in it? One can explain while deliberating on this issue.

The Government holds 59.41 per cent stake in the bank today which it acquired from Reserve Bank of India in 2007 and with this amendment, the State Bank of India will be at par with the other public sector banks. Once this Bill is passed the Government will be empowered to appoint not more than four Managing Directors, abolish the Vice Chairman and enable share-holders with at least Rs.5000 worth of shares to contest the election for Directorship of the bank. What is the position of SBI today? The bank has a market capitalisation of Rs. 1,31,436 crore and it is the eighth largest in the Market Cap Ranking. The State Bank of India Chairman had said some

time back that the bank was planning to raise Rs.20,000 crore through right issue in the next 12 to 18 months. I am told the amount is part of Rs.40,000 crore capital raising plan the lender is planning over the next five years. The SBI may acquire Rs.40,000 crore to Rs.50,000 crore. But does the bank need immediately this much of capital? My information is, Shri Sampat can help me out, SBI is fairly capitalised with capital adequacy ratio of 14 per cent. If this is the position today, what is the urgency?

Urgency, of course, is not to raise capital. One can understand urgency is to bring in flexibility. You never know how the market behaves. Tell us that. You are not saying that. The basic issue before us today is that after this Bill is passed the SBI would refer to raise capital through a rights issue of equity shares rather than dilution of Government holding. But I would insist that the Government should continue to be the major stake-holder in SBI. Flexibility is being provided today to SBI but it should not become so flexible that the bank will lose its character.

The long delay between the time the Bill was first introduced in this House and now tells the story about the kind of time lags that plague key decisions on public sector undertakings.SBI will be given more autonomy but what about competition? Where do we figure in the world arena? It was asked by Shri Nishikant Babu. The autonomy should also extend to PSB boards rather than Finance Ministry officials taking decisions on whether to merge or acquire other public sector banks. That should also help improve efficiency in the largest segment of Indian banking industry. Private and foreign banks are still minor players today.

There is a need to have more branches of banks and RBI should give more licences. The total institutional lending that is being done in our country today is much below 50 per cent and that is why, there is a need to open more branches of different banks. That is probably the best way to spur SBI and other large PSBs to improve their efficiency and performance.

There is another possibility. It is not an apprehension but this could be that this Bill could be a trial balloon to test how greater reductions in its ownership of banks

are likely to be received. I would conclude by reminding this House when SBI hired the Brabourne Cricket Stadium in Mumbai to show case its technology prowess -- I think many of us have seen that or you must have read about it -- the bank came of age. That evening whoever had witnessed that event which the SBI had organised must have seen that. The bank had bought all its 13,000 branches under what is known as core banking solutions making it one of the largest banks in Asia to have a single CBS platform. One can say that the elephant has learnt to dance. But I would also add here that it will dance to a tune only when the middle class, high net-worth customer and the poor of this country believe in its functioning and have faith in it.

I think the Bill that is being passed today invariably has the support of cross-section of the House. This is a forward looking Bill and our Party also supports this Bill. You are testing a balloon and I would request that make it more efficient.

SHRI ANANDRAO ADSUL (AMRAVATI): Mr. Chairman, Sir, on behalf of my Party, Shiv Sena, I support the State Bank of India (Amendment) Bill, 2010. So many practical amendments have been suggested. One of the important objectives is to achieve the capital adequacy norms for the sake of improving the basic financial health of the banking system and thus improve its international credibility as our State Bank is spread in more than 50 countries. Like this, there are so many amendments which I welcome. The SBI can issue equity shares or bonds. There is no express provision in the principal Act which allow SBI to issue preference shares and also the bonus shares. The Bill seeks to provide for enhancement of the capital SBI by issuing the preference shares to enable it to raise resources from the market by public issue, by preference allotment or private placement. There is a need to raise capital adequacy norms as the growth of overall business of the SBI would require an increase in the capital base. The Bill proposes to reduce the shareholding of the Central Government from 55 per cent to 51 per cent. The reason for this is best known to the Government. But there are doubts in our minds as to the reason for which this is being done.

Secondly, there is a suggestion that the capital of the SBI should be to the tune of Rs. 5,000 crore divided in the shares of Rs. 10. It is a welcome amendment. Also, the SBI will now be allowed to issue bonus shares to the existing equity shareholders as per the directions of the Reserve Bank of India and the approval of the Central Government. The Bill also seeks to provide for nomination facilities in respect of shareholding by individuals or joint shareholders. There is also a provision for appointment of four Managing Directors but I do not know the reason as to why it has been proposed to abolish the post of the Vice Chairman.

There is another suggestion for restricting the tenure of the workmen and employees to 3 years. Previously, the provision was that they would be allowed to continue till a substitute was found. I would like to thank the hon. Finance Minister for having taken into consideration the change in the names of the metro cities, namely, Mumbai, Kolkata and Chennai. I would also like to appreciate the fact that this Bill seeks to set qualification standards for all the Directors which was very much essential and the Bill also suggests that they should be from the any one of the fields of Agriculture and Rural economy, Banking, Co-operation, Finance, Law or Small Scale Industries. I welcome this step.

SHRI S. SEMMALAI (SALEM): Mr. Chairman, Sir, thank you very much for giving me this opportunity to speak on this Bill. The State Bank of India (Amendment) Bill introduced by our hon. Finance Minister aims at increasing its capital base. The State Bank of India controls one-fifth of the country's banking system in terms of assets. The bank to meet its requirements requires Rs. 35,000 crore over the next five years to maintain the capital adequacy ratio of 12 per cent. I think, this is the reason as to why this amendment to the Act has been brought forward.

The Government is the largest shareholder with 59.41 per cent stake. But the proposed amendment will reduce the ownership by around 8 per cent. The amendment will allow the State Bank of India to raise capital from the market. We believe that this move will not pay the way to privatisation of the public sector banks.

Sir, I would like to say a few words on the amendments that have been proposed to the State Bank of India Act, 1955. Section 19(b) sub-section (1) of the proposed amendment empowers the Reserve Bank of India to appoint one or more persons as Additional Directors of the State Bank. I feel that this Section may be made clear. Such Additional Driectors so appointed, in case of need should be from one of the various disciplines mentioned in Section 19(A).

This should be looked into. The Government of India is vested with powers to supersede the Central Board in case the action of the Board is detrimental to the State Bank's interest. In this place, the Central Government may appoint an administrator to run the affairs of the Bank. What I want to say at this juncture is that the Central Board may get superseded for a period of twelve months. I feel that this time frame of 12 months is extremely long. I wish that Section 24A of the proposed amendment be recast that the period of supersession does not exceed more than six months. It is because the Bank should not function without the Central Board for not more than six months.

There is yet another issue on which I wish to say a few words. Section 38A(1) of the amendment provides for depositing unclaimed dividend and dividend which has not been paid to a shareholder to the 'unpaid dividend amount'.

I would like to know why the dividend due to a shareholder remains not paid. What necessitates the dividend due to the shareholder not be paid? This point has to be clarified.

With these words, Sir, I conclude by comments.

SHRI PRABODH PANDA (MIDNAPORE): Sir, while speaking on this important legislation, I register my serious objections and observations on this sort of a Bill.

In the course of initiation of this Bill, the hon. Finance Minister rightly said that UPA-I had first brought the Bill in the Lok Sabha in December, 2006 and it was referred to the Parliamentary Standing Committee. But it was not that all the Members of the Standing Committee agreed on all the points in the Bill. Some Members of the Standing Committee have given their notes of dissent.

Sir, my objection is mainly based on two points. Firstly, it is already mentioned by several Members, particularly the Members of the Opposition, that it is going to reduce the share of the Government from 55 per cent to 51 per cent. Secondly, if the Bill is passed, the Central Government will be empowered to appoint not more than four Managing Directors, abolish the post of Vice-Chairman and enable the shareholders with at least Rs. 5000 worth of shares to contest the election for the Directorship of the Bank. These two steps are a clear indication of privatization.

Sir, we are proud of our banking system. We are proud of the State Bank of India. Indian banks are not like the banks in Europe and USA. In the global melting scenario, our bank system can perform well not following the lines of privatization and globalization. The SBI would comply with the Basel Capital Accord, the current international framework on capital adequacy adopted in 1988, and Basel Committee on Banking Supervisions, the new framework called Basel-II. So, what is the explanation given? It is mentioned by several hon. Members that nationalized banks should be augmented.

More branches should be there at the village level. It should not be under the pressure of private owners and private stakeholders. This sort of legislation would pave the way for privatisation and globalisation. It will harm us. If we move in such a way, the reason which led to global melt-down, will happen in our country also. So, it is unwanted. Hence, my appeal to the hon. Finance Minister is to have a relook, and revisit the issue. It should be recast. I know what would be the fate of this Bill. Not only the Government or the Treasury Benches but also the principal Opposition Party

is supporting the Bill. In spite of bitter criticism, they are lending their support. In the Standing Committee some notes of dissent have been given by some hon. Members from the Left.

SHRI PRANAB MUKHERJEE: Only by the Members belonging to the Left.

SHRI PRABODH PANDA : I do know the fate of this Bill. But even then we have the right to register our objections and reservations.

With these words, I conclude.

डॉ. रघुवंश प्रसाद सिंह (वैशाली): सभापति महोदय, यह विधेयक बहुत दिनों से लंबित है। 14वीं लोक सभा से लैप्स होते-होते फिर आ गया। इसमें वामपंथी मित्र यह आशंका जाहिर करते हैं कि 55 से घटाकर 51 कर देने से, यानी सरकार की पूंजी का हिस्सा 4 प्रतिशत तक घट गया, प्राइवेटाइज़ेशन की तरफ हो रहा है। 55 से 51 हो गया तो 51 से नीचे जाने में कम समय ही लगेगा। यदि प्राइवेटाइज़ेशन होने की बात है तो यह बहुत खतरनाक है। हम इसके खिलाफ हैं कि बैंकों का प्राइवेटाइज़ेशन होने से गरीबों का बड़ा भारी अहित होने वाला है। यह आशंका निर्मूल की जानी चाहिए कि 55 से 51 आधे से अधिक है तो सरकार की पूंजी ज्यादा रहेगी।

दूसरा, सरकार ने दावा किया है कि स्टेट बैंक को ज्यादा सक्षम बनाने के लिए, पूंजी आधार बढ़ाने के लिए पांच हजार करोड़ रुपये देश-विदेश से लाकर और काम विस्तार करना है। निशिकांत दूबे जी कहते हैं कि 32 देशों में यह फैला हुआ है। जब और पूंजी आधार बढ़ेगा तो 36 देशों में फैलेगा। स्टेट बैंक ऑफ इंडिया की देशभर में बड़ी भारी ख्याति है कि यह सरकारी बैंक है। हम सरकारी बैंक से अपेक्षा करेंगे कि वह ठीक काम करे। इसमें प्रावधान है कि उपाध्यक्ष की पोस्ट खत्म कर दी जाए, चार प्रबंध निदेशकों की पोस्ट बढ़ा दी जाए। हमें उसमें भी पेच लगता है। रिजर्व बैंक के परामर्श से चार से अनधिक प्रबंध निदेशक की नियुक्ति - चार से अनधिक का क्या मतलब हुआ। शून्य भी चार से अनधिक है, एक भी चार से अनधिक है, दो भी चार से अनधिक है, तीन भी चार से अनधिक है। कानून की लैंग्वेज से सरकार पर जिम्मेदारी होगी कि नहीं करे या शून्य करे अथवा एक करे अथवा दो करे अथवा तीन करे अथवा चार करे। यह कौन सा कानून है? नहीं करे तो क्या वह कानून के मुताबिक ठीक है। चार से अनधिक, हम कहते हैं कि शून्य भी चार से अधिक नहीं है, एक भी चार से अधिक नहीं है। इसमें सरकार की मनमानी होगी। हमारे मन मुताबिक नहीं मिलेगा तो हम नहीं रखेंगे और यदि कहीं ज्यादा मिल गया तो चार तक रख देंगे। एक को रखेंगे, दो को रखेंगे, क्या यह भी कोई कानून है? अध्यक्ष नहीं होने से उपाध्यक्ष काम चलाते थे। उपाध्यक्ष को खत्म करने का क्या लॉजिक है, इसे हम अभी तक समझ नहीं पाये? अगर चार होंगे, तो ज्यादा इन्वाल्वमैंट, ज्यादा विशेषज्ञ, ज्यादा जानकार होंगे। उसमें भी हमने देखा कि योग्यता क्या-क्या होगी। उसमें कृषि ग्रामीण अर्थव्यवस्था के जानकार होने चाहिए, बैंककारी होना चाहिए। सहकारिता, अर्थशास्त्र, वित्त, विधि, लघु उद्योग ऐसे कोई अन्य क्षेत्र जिसका विशेष ज्ञान और अनुभव रिजर्व बैंक की राय में स्टेट बैंक के लिए उपयोगी होगा, जो जमाकर्ताओं के हितों का प्रतिनिधित्व करेंगे, जो कृषकों, कर्मकारों, शिल्पियों के हितों का प्रतिनिधित्व करेंगे।

महोदय, हम इस बारे में वित्त मंत्री जी से आश्वासन चाहते हैं। रोजगार गारंटी कानून में आठ करोड़ से ज्यादा वर्ल्डस लॉर्जेस्ट फाइनेंशियल इनक्लूज़न ऑफ दी वर्ल्ड का सबसे ज्यादा इन्वॉल्वमैंट हुआ है। बैंकों से गरीब आदमी जुड़े हैं। सैल्फ हैल्प ग्रुप, सैल्फ इम्प्लायमैंट प्रोग्राम है। गरीबी बिना बैंकों की मदद से नहीं हटायी

जा सकती। गरीबी तब तक नहीं हटेगी जब तक बेरोजगारी नहीं हटेगी। बेरोजगारी तब तक नहीं हटेगी, जब तक हम प्रोडक्टिव इम्प्लायमैंट, सैल्फ इम्प्लायमैंट को तरजीह नहीं देंगे। सैल्फ हैल्प ग्रुप मूवमैंट है। यदि उनका प्रतिनिधि बैंक में नहीं रहेगा तो कहां रहेगा। गांव में हम देखते हैं कि स्वयं सहायता समूह में महिलाएं हैं। स्वयं सहायता समूह के लोगों को लोन ही नहीं मिलता या उसमें हेराफेरी होती है, देर होती है, भारी परेशानी होती है। गांवों के बैंक में कितनी कठिनाइयां हैं, उससे सभी माननीय सदस्य परिचित होंगे। गरीब आदमी पैटिशन लाता है, लेकिन वह साल भर ऐसे ही पड़ी रहती है और उसे लोन नहीं मिलता। स्वयं सहायता समूह की महिलाएं यही बोलती हैं। एक तरफ सरकार दावा करती है कि हम बैंकों की क्षमता बढ़ा रहे हैं, तो सरकार को यह भी बताना पड़ेगा कि बैंक गरीब के लिए काम कर रहा है या नहीं? उनको इसके लिए कितनी परेशानियां हो रही हैं। स्वयं सहायता समूह के लोग गरीब हैं, किसान हैं, जो पढ़ने के लिए एजुकेशन लोन लेना चाहते हैं, लेकिन क्या उनको लोन मिलता है? उन्हें लोन नहीं मिलता। उनको दौड़ा कर भगा दिया जाता है, उन्हें परेशान किया जाता है। इसलिए जब आप उनकी क्षमता बढ़ा रहे हैं, तो गरीबोन्मुखी काम की क्षमता भी उन्हें दिखानी पड़ेगी, यह हम अपेक्षा करते हैं। माननीय वित्त मंत्री जी सदन को आश्वस्त करें कि बैंक की शाखाओं में लोगों को जो शिकायतें होती हैं, वह नहीं होंगी। गांव में बैंक एरिया कितना है? देश में ऐसे कितने ब्लॉक्स हैं जहां अभी तक बैंक नहीं हैं। बैंक है ही नहीं, ब्लॉक के ब्लॉक खाली हैं। आप गांव की बात कर रहे हैं कि गांव में बैंक जायेंगे। गांव में कहां बैंक है, आप गांव से बैंक हटा रहे हैं। कितने ऐसे ब्लॉक हैं जहां बैंक नहीं हैं। वहां कब तक बैंक जाएंगे? विभिन्न कमेटियों ने महाजनी प्रथा खत्म करने के लिए क्या कहा है? क्या महाजनी प्रथा खत्म हुई है? किसान सुसाइड करते हैं। इससे क्या साबित होता है? कर्जा माफी हुई, लेकिन प्राइवेट कर्जे का क्या होगा? इसके मायने यह हैं कि प्राइवेट कर्जा महाजनी प्रथा है। बैंकों की क्षमता नहीं होने के चलते, समाज के प्रति ज्यादा उत्तरदायी न होने के कारण, गरीब किसान के प्रति ज्यादा जवाबदेह नहीं होने के कारण किसान सुसाइड करते हैं, महाजनी कर्जे से सुसाइड होते हैं। इसीलिए हम यह सवाल उठाना चाहते हैं। जो खंडेलवाल कमेटी बनी है, पीएसयूज बैंकों में मानव संसाधन पर बनी उच्चाधिकार समिति। उसमें पहले भारतीय स्टेट बैंक को महारत्न दर्जा देने के लिए कह रहे हैं। दूसरा, नयी भर्तियों में ग्रामीण नियुक्ति की अनिवार्यता। यदि भर्ती होगी, तो उसमें ग्रामीण नियुक्ति होनी चाहिए, यह अनुशंसा में कहा जा रहा है। इनकी हाई पावर कमेटी बनी है।

महोदय, आईडीबीआई भारत सरकार का बैंक है। अभी-अभी जानकारी मिली है कि आईडीबीआई ने 58 लड़कों की बहाली रोक दी है जिन्होंने लिखा-पढ़ी में कम्पीट कर लिया है और वे फर्स्ट क्लास ऑनर्स पास हैं। उनको कहते हैं कि जो यूनिवर्सिटी से ऑनर्स में फर्स्ट क्लास पास है, वह और विषय में केवल पास होना चाहिए। उसे भी फर्स्ट क्लास पास कहा जाएगा। लेकिन बैंक कहता है नहीं, पास कोर्स वाले में भी सब मिलाकर फर्स्ट क्लास होना चाहिए। बैंक ऑफ इंडिया ने ऐसा ही किया, हाईकोर्ट गए, हाईकोर्ट ने निदेश दिया कि जो

सम्पूर्ण फर्स्ट क्लास ऑनर्स है, उसमें पास कोर्स का नंबर नहीं जोड़ा जाना चाहिए। हाईकोर्ट ने अभी हाल में फैसला दिया, लेकिन आईडीबीआई उन 58 लड़कों की बहाली को रोके हुए है। हाईकोर्ट ने कहा है जो फर्स्ट क्लास ऑनर्स है, वह फर्स्ट क्लास ग्रेजुएट है। इस तरह से आईडीबीआई के लोग काम कर रहे हैं। जहां आप कह रहे हैं कि ग्रामीण नियुक्ति की अनिवार्यता, तो ग्रामीण नियुक्ति में तो ऐसे ही लोग उनको टहला देंगे, इस पर सरकार का क्या कहना है? हाईपावर कमेटी, खण्डेलवाल कमेटी ने जो अनुशंसा की है, उस पर सरकार को क्या कहना है? साथ ही कर्मचारियों को ESOP देने की सिफारिश की गयी है, जो अच्छा काम करेगा उसे स्टॉक ऑप्शन देना है। इस पर सरकार की क्या प्रतिक्रिया है? इसके लिए कानून क्यों नहीं लाए हैं? फिर कहते हैं कि चेयरमैन और मैनेजिंग डायरेक्टर के पद को अलग-अलग पदों में बांटिए। ये उपाध्यक्ष की पोस्ट को खत्म कर रहे हैं, अभी बिल हम लोगों से पास कराएंगे। इनकी हाईपावर कमेटी कहती है कि चेयरमैन और मैनेजिंग डायरेक्टर के पदों को अलग कर दीजिए, अभी चेयरमैन कम मैनेजिंग डायरेक्टर की व्यवस्था है, एक ही आदमी दोनों पोस्ट पर काम करता है। इन पदों को अलग-अलग करने के बारे में आपका क्या कहना है? इसके लिए कब कानून लाएंगे? लाएंगे कि नहीं लाएंगे? प्रत्येक बैंक का अपना-अपना वेतन ढांचा तय करने का अधिकार देने की बात उच्चाधिकार प्राप्त आपकी समिति ने कही है। उन्होंने यह चिंता व्यक्त की है कि वर्ष 2015 तक 1,07,000 आदमी रिटायर हो जाएंगे। उन पदों की आउटसोर्सिंग नहीं हो, उन पर लोगों को बहाल किया जाना चाहिए। स्टेट बैंक ऑफ इंडिया से हम लोगों की जो अपेक्षा है, यह देश का सबसे बड़ा बैंक है, इसलिए इससे ज्यादा अपेक्षा है, यह देश के लीड बैंक की तरह है, तो गांवों में कितनी शाखाएं खुलेंगी? कब तक खुलेंगी? सेल्फ हेल्प ग्रुप का क्या होगा? गरीब आदमी को, किसान को एजुकेशन लोन नहीं मिल रहा है, उनको परेशानी होती है, कमीशनखोरी होती है। इसलिए ये सभी सवाल हैं। हम बैंकों से अपेक्षा करते हैं कि गरीबी

उन्मूलन, बेरोजगारी उन्मूलन और प्रोडक्टिव सेल्फ इम्प्लायमेंट के वे आगे आकर काम करेंगे। उनकी क्षमता बढ़े, ताकत बढ़े, तभी वे गरीबों के ज्यादा काम करेंगे। अगर उनकी ताकत कमजोर रहेगी या पूंजी आधार कम रहेगा, तो देश-विदेश से उनको कोई पैसा भी नहीं मिलेगा। इसलिए इन सभी आशंकाओं को दूर किया जाना चाहिए।

SHRI S.S. RAMASUBBU (TIRUNELVELI): Mr. Chairman, Sir, I thank you for giving me this opportunity to speak on the State Bank of India (Amendment) Bill, 2010.

Sir, I rise to speak on the State Bank of India (Amendment) Bill, 2010. At the very outset, I would like to say that the State Bank of India (Amendment) Bill is very timely and it is a positive step taken by our Government. The Bill aims at reduction of shareholding of the Central Government from fifty-five per cent to fifty-one per cent consisting of the equity shares of the issued capital. This is a positive feature to provide the SBI with the option to raise capital in case of requirements by accessing the capital market and by going for public issue.

I thank our able Finance Minister for his brilliant initiative of bringing this Bill here. The positive feature of this Bill is that it aims at providing flexibility in the management of banks. It aims to increase the authorised capital of the State Bank of India to Rs. 5,000 crore and also to enable the Central Government to increase or reduce the authorised capital. For the benefit of the shareholders, the bank can also issue bonus shares.

When we see the global financial system, when a problem arises in the world financial system, our financial system is not affected because it is very firm and strong. We have to thank Indiraji because she has nationalised all the 14 commercial banks. After the nationalisation of banks, our economy has developed very much. At the same time, monetary policy is very important and our able Finance Minister is managing the economy very efficiently. Our apex bank, the Reserve Bank of India, is controlling all the nationalised banks and one of the very important nationalised banks is the State Bank of India.

State Bank of India plays a very vital role in the monetary sector of our country. It is lending various advances to the people especially in priority sectors like agriculture and small scale industries. The corporate sector is also getting more advances from the State Bank of India. But the State Bank of India has to be strengthened. That is very important. This is the aim of this Bill. The main aim of this

Bill is to make the State Bank of India a very strong one because we have to compete with various foreign banks now.

Then, there is inflationary pressure on the economy now. We have to reduce inflation and at the same time, we have to develop the financial system and also improve lending. For that purpose, strengthening of the State Bank of India is very important. So, timely action is taken through this Bill.

Sir, once upon a time, the bank job was lucrative and the employees of the banking sector were used to be called 'white-collar' employees. Now they are called 'blue-collar' employees because most of the employees of the Government and other sectors are getting more salary than bank staff. Now, our Finance Minister has raised the salary of banking sector employees by 17 per cent. This is very much worth appreciating. Pension also is raised in Banking Sector. But they are requesting that it has to be given with retrospective effect, that is, from the date of the agreement. I would request our hon. Finance Minister to help these employees.

We have to protect our banking sector and this Bill is a very timely Bill to achieve this objective. So, I, once again, appreciate our hon. Finance Minister and the Government for bringing this Bill. Our Communist Party Member Shri Sampath said that this would lead to privatisation. How can he say that it would lead to privatisation? Through this Bill, it is aimed to reduce the Government shareholding from 55 per cent to 51 per cent. Even then, it is not a measure of privatisation. It is done for strengthening of the banking system and that is very important.

The banking system is very important for the development of our country. We have to improve our lending system by giving more and more loans to the needy people. We have to insist the banks to give more loans for education. In rural areas, people are expecting nationalised banks to give more and more education loans.

It is a very important investment for the human resource development. The hon. Finance Minister should take care to give more importance to education loans. We have also to give loans for agricultural purposes, for the village people. The State Bank of India will have to open more branches in villages and have to give more

loans for agricultural purposes because we have to produce more food products and have to reduce the prices of the commodities. So, the banking sector will have to help them.

With these words, I welcome this Bill.

*SHRI PRASANTA KUMAR MAJUMDAR (BALURGHAT) : Hon. Chairman Sir, banks are an inseparable part of the Indian society and economy. In the villages, rural areas, cities and towns, banks are found every where. They are with the farmers, agriculturists, small entrepreneurs, people of SC / ST communities, backward communities, minority muslims helping in education, agriculture, industry and various other sectors. Thus the network of banks should be extended more and more to the remote, far-flung, rural areas. More branches should be opened in every place. Hon. Finance minister must be aware that in many villages, only State Bank of India is found. But branches of other banks are nowhere to be seen. In those areas, SBI does not take the responsibility of implementing NREGA schemes. So the people have to travel to far-off places to deposit money in post office and thus are deprived of jobs under the Government schemes.

Besides, the local people of the villages should be given opportunities to work in the State Banks; they should be recruited as employees in their local branches and encouraged to perform their jobs sincerely. This would be my humble request to Hon. Finance Minister. However I am unable to support this State Bank of India (Amendment) Bill 2010 for one reason. Previously the NDA Government and now the UPA Government have accepted the tenets of privatization, liberalization and disinvestment. Today the Government share in SBI has come down to 51% from the existing 55%. The moment it touches 49% the bank will become a private bank.

If any big bank or organization starts purchasing more and more shares and securities and begins to control 25% or 30% of the market, then it will have an adverse effect on the State Bank of India which in turn will be controlled by the

---

* English translation of the speech originally delivered in Bengali.

master organization. Thus indirectly there will be privatization in another form. The interests of the wealthy and rich people will be taken care of while the poor common people of the country will continue to suffer. So here is a word of caution from my side on the floor of this august House. Be careful in treading the path. For this reason, I am not in favour of passing this Bill..

Another issue is of removing the Vice-President of SBI. What is the use of doing so? When you have already decided to appoint four new managing directors, what is the need of doing away with the post of Vice-President? It will serve no purpose.

Once again I would request Hon. Minister to make SBI responsible for implementing NREGA programmes which would help the poor people of our country.

Due to paucity of time, I don't want to make a lengthy speech and thus with these words, conclude.

SHRI PRANAB MUKHERJEE : Mr. Chairman, Sir, first of all, I would like to express my deep appreciation to all the hon. Members who have made their contribution and given suggestions by participating in the discussion on the amendment to the SBI Act.

In my introductory observations, I have stated the background. There is no doubt that it has been delayed from 2006 to date, that is, 2010. It has been scrutinized by the Standing Committee. Certain amendments and recommendations were made by the Standing Committee and those amendments are approved by the Cabinet.

When it was about to be placed before the House, the Fourteenth Lok Sabha completed its term.

Thereafter, the exercises had to start *de novo*. There is no doubt as all the Members have expressed satisfaction over the performance of Indian public sector banks particularly in the context of the global meltdown. When most of the powerful banks in different parts of the world, particularly in Europe and in North America have collapsed or have been substantially and adversely impacted by the financial meltdown and international crisis, Indian banking system remained substantially unaffected. One of the reasons was that our regulatory system was solid and another, of course was that our exposure to this type of volatile situation was minimum and that too speaks of our professional approach. Somebody may consider it a bit conservative but I appreciate it. It is correct. That is the reason why our banking system withstood the adverse impact which has substantially affected the banking industry all over the world.

Before I go to some of the important issues, I would just like to give a broad parameter under which the State Bank of India is functioning. The State Bank of India's deposit is Rs. 8,04,116 crore; these figures relate to 31st March, 2010. Its advances are Rs. 6,41,480 crore; priority sector advances are Rs. 1,89,420 crore; agricultural advances are Rs. 78,250 crore; advances to weaker sections are Rs. 56,805 crore; and its net profit is Rs. 9166 crore. Its Capital to Risk weighted Assets Ratio is 13.39 per cent, of which, Tier I capital is 9.4 per cent. Its number of branches

is 12,496: branches under the core banking solution. The State Bank of India is one of the banks which has achieved hundred per cent core banking solution. Its number of ATMs is 16,369; its number of employees is more than two lakh; and business per employee is Rs. 636 lakh. These are the broad figures in respect of the State Bank of India's performance.

Basel Committee's recommendation has been referred to. I am glad to inform that Tier-I capital of S.B.I. is 9.4 per cent and Tier-II capital is 4 per cent. Our public sector banks have minimum 12 per centof total CRAR; so it is well above the Basel-II Committee's recommendations.

Nishikant *ji* referred to about the two committees: Tarapore Committee and Damodaran Committee. Tarapore Committees I and II have laid out a road map of the capital account convertibility. Damodaran Committee is to examine, among other things, as to how the complaints are being dealt with by the banks. As and when their examination will be completed, it will be executed.

Questions have been raised that why the banks are not permitting, particularly the SBI, in NREGA. I do not know of any particular branch whether they have done it or not but the macro figure which I have, as of late, banks are making NREGA payments to over five crore beneficiaries. These include the State Bank of India also. The State Bank of India has been meeting the target of 18 per cent agricultural advances.

18.00 hrs.

MR. CHAIRMAN : Hon. Finance Minister, please wait for a minute.

Hon. Members, now it is six o' clock. The time of the House may ebe extended till the passing of this Bill. I think, the House will agree with me.

SEVERAL HON. MEMBERS: Yes.

MR. CHAIRMAN: Okay, the time of the House is extended till the passing of this Bill.

Hon. Minister, please continue.

SHRI PRANAB MUKHERJEE: Sir, I will not take much time of the House. I will just complete my speech by sharing some information.

Sir, I deeply appreciate the way the Members are cooperating to complete two important legislative business in one afternoon session. This speaks of one thing that if we want to do something, we can set an example how quickly and how effectively we can do that.

The State Bank has been meeting its target of 18 per cent agricultural advances each year in the last three years. Some hon. Members including Shri Nishikant ji and a couple of others have asked whether the State Bank is going to have an overambitious target or not. It is true that SBI has already covered – I am telling this in the context of their performance – one lakh villages under the financial inclusions by 31st March, 2010. In the next two years, they want to cover another one lakh village, 50,000 villages each every year, by 31st March, 2012. This will include the target of 12,000 villages which are having 2000 population given by the Government. Here, I would just like to explain a little. If we expect that these villages will be covered by brick and mortar branch, it will not be possible.

In 1969 when we nationalized 14 scheduled commercial banks, the total number of the bank branches all over India, on the day of nationalization, was a little more than 6,800. Today, we are having more than 87,000 bank branches of the public sector banks. If we compare where we started 41 years ago and where we are today, the figure may be substantially impressive. But we shall have to keep in mind that there are 600,000 villages. Therefore, keeping that in mind, it would not be possible to provide a brick and mortar branch to a large number of villages within the stipulated period. But we shall have to provide the banking services. How to do that? There comes the questions of taking new technology; the questions of business correspondent; the questions of innovative schemes including the mobile banks. A large number of banks are doing this.

So, when we are talking of providing the banking facilities, it includes all. Of course, the branch expansion is there. The Reserve Bank has liberalized the bank

branch expansion. For the rural branches, the Reserve Bank has decided that there would be no need of permit. Therefore, branch expansions can take place, and each bank is having a branch expansion programme.

During the reply to the debate on the General Budget, I mentioned that I would undertake an exercise of going to the States' Headquarters and have an interaction with the Chief Ministers and the Finance Ministers in the presence of the Chief Executive of the banks to identify the problems of the States and to expose the Chief Executive of the bankers operating in those States to respond and to give their suggestions, and an action plan as to how they are going to address the issues raised by the State Chief Ministers and the Finance Ministers. I am happy to inform that I had started this exercise from the middle of June and I had been able to complete it. I had met the Chief Ministers and the Finance Ministers of the Eastern Zone at Patna; I had met the Chief Ministers and the Finance Ministers of the Northern Zone – North and North-Western – at Chandigarh; I had met the Chief Ministers and the Finance Ministers of the Western and the Central Zones in Maharashtra, Mumbai and of the Southern Zone at Hyderabad. I had completed this exercise and I myself had been benefited.

The Chief Executives of the banks have also been able to provide the necessary clarifications and also have taken note that where action plan is required. After sometime, we would again evaluate it and decide what steps we can take.

Banks have also been advised to develop the human resource development. Somebody had mentioned about it. We have a system of the Bipartite Wage Negotiations covering all the public sector banks. Most of the private sector banks have also joined that. Indian Banks' Association (IBA) represent the Banks recognised employees' union, which are about five to six in numbers. They sit in the bipartite arrangements, and after they settle, that Wage Negotiation goes on. In the banking sector, recently it has been concluded to the satisfaction of the employees and also to the satisfaction of the all concerned.

Now, questions have been raised that why have we proposed to abolish the post of the Vice-Chairman and bring four Managing Directors. In fact, the post of the Vice-Chairman in the State Bank of India has not been filled in for quite sometime. Experiences show that the absence of a Vice-Chairman has not affected the functioning of the bank. Dr. Raghuvansh Prasadji is a great mathematician; naturally, he would like to dwell on this from his mathematical point of view that it can be zero, it can be one, and it can be up to four. But that is the legal language. Even when we pass an Act prescribing the punishment, we use the words, 'imprisonment not less than, say one year, not less than six months.' 'Not less than…' means from zero to the maximum point. But that is the legal terminology, which is being used in the Acts. We have just done the same thing. So far as the four Managing Directors are concerned, it would be done in consultation with the Reserve Bank of India.

In this case, a question has been raised as to why we are giving that the RBI would be in a position to appoint the Additional Directors. Here, please remember that the State Bank of India Act was passed in 1955; the Banking Companies (Acquisition and Transfer of undertakings) Act was passed in two phases – first, in 1970 to cover 14 nationalised banks; and second, in 1980 to cover another six banks. But about the nationalisation of the State Bank of India, it was enacted long ago. Now, we are having these provisions in those two Nationalisation Acts. We are wanting to bring it at par as far as possible. Though we are not changing the Act, we are not saying that the SBI Act would be scrapped and it would be covered by the Acts on Nationalisation of the Banks No. The SBI will continue to stay as a separate independent statute but at the same time, efforts are being made to see, as far as possible, that it comes nearer to that.

The SBI has grown substantially. For the last three years, the growth of advances of SBI has been like this. In March, 2008, it was Rs. 4,23,071 crore; in March, 2009, it was Rs. 5, 48,540 crore; in March, 2010, it was Rs. 6,41,480 crore; and in March, 2011, we are expecting it to be Rs. 7,82,650 crore.

Somebody had asked about the Education Loans. I have got some figures in this regard. In March, 2008, the number of education loan accounts was 12,46,870 and the amount was Rs. 19,816 crore.

As on March, 2009, the number of accounts was 16,03,385 and the amount was Rs.27,645 crore. As on March 2010, the number of education loan accounts was 18.51 lakh and the amount was Rs.34,192 crore. You will notice that within three years, it has almost been doubled from Rs.19,000 crore to Rs.34,000 crore. In terms of number of accounts, there has been almost 50 per cent increase from 12 lakhs to 18 lakhs. The share of the State Bank, in terms of number of accounts is 4.34 lakhs and the amount is about Rs.8700 crore.

In this connection, certain other aspects have also been raised and because the names of some banks have been mentioned, I would like to clarify that the health of those banks is not bad because banks depend on credibility. If a Member of Parliament says on the floor of the House that this bank is going to be weak or this bank is going to do poor performance, that will have adverse impact in the minds of the people and it will be pernicious for the performance of the bank's profit. Therefore, I would like to clarify the position. The names of four banks, namely, Allahabad Bank, UCO Bank, United Bank and Central Bank have been mentioned.

Now, the gross advances they have made in the last three years are as follows. As on March, 2008, the Allahabad Bank's advance was Rs.50,312 crore and their net profit ending on March, 2008 was Rs.975 crore. The UCO Bank's advances were Rs.55,627 crore. The net profit was Rs.412 crore. The United Bank's advances were Rs.28,152 crore and the profit was Rs.319 crore. The Central Bank's advances were Rs.74,287 crore and the profit was Rs.550 crore. This was the position three years ago.

Coming to the latest figure, Allahabad bank's profit is Rs.1,206 crore. It has gone from Rs.975 crore to Rs.1,206 crore. The UCO Bank's profit has gone from Rs.412 crore to Rs.1,012 crore. The United Bank has come down a little less but nonetheless there is a profit. It has gone from Rs.319 crore to Rs.322 crore. The Central Bank has increased to almost double the profit from Rs.550 crore to Rs.1,058

crore. I quoted these figures only to say that they are not weak…. (*Interruptions*) I am not going to give you all these details because these papers are made available for Parliament. As these names were mentioned, I gave the background that if the position is not clarified, people will feel that these banks are going to be weak. That is why, these positions were required to be clarified.

Another issue has also been raised about the dividend payments. Most of the public sector banks have been regularly paying dividends to the shareholders. The aggregate amount of dividend has also been increased substantially. Now, question has been raised sometimes that whether in order to have better health, we permitted some of the banks to pay less dividend. It is not because of that. As I mentioned, our banks were least affected because of the impact of the adverse financial melt-down. But some of the banks have found it otherwise. So, I told them that if anybody wants to give reduced quantum of dividend, they will be permitted to do so. But they are using the balance of their profits to enhance the capital.

The hon. Members have identified and have supported the real reason of bringing this Bill to expand the capital base of the State Bank of India. The figures, which I have quoted, may sound that it is very substantial like Rs.4 lakh crore advances, etc., but compared to the other giants in rest of the world, our bank's position should improve. As Mr. Nishikant Dubey said that it was 57th position and now, it has come to 64th position. We do not want to have that.

We would like that our position should improve. That is why we are adopting two ways of our functioning. We are urging and encouraging them to merge the subsidiary banks so that the same brand name can be used and they can be consolidated to have larger access to the assets, larger access to the infrastructural facilities already available in the main bank and in the subsidiaries. The process of consolidation will strengthen the bank. That is one aspect.

The second aspect is, of course, the capital base. Now an apprehension has been expressed that when I am going to have 51 per cent capital, reducing from 55 per cent, whether it is an indication that a day may come when 51 per cent would be 49

per cent. My clear assurance to this House – it is not just an assurance, it has been enacted in this Act, it has been enacted in the other Acts – is that under no circumstances – I repeat, under no circumstances – the Government shareholding in these banks will be below 51 per cent.

I would not like to bother or waste the time of the House. All the 20 banks where the Government shareholding is there, it is quite satisfactory. It varies between 75 per cent, 72 per cent and 76 per cent. In some banks, of course we have, for raising the capital, expanding their activities, brought it down to 62-63 per cent from 100 per cent. But, no bank will be permitted to bring it below 51 per cent. The Government shareholding should continue to be a minimum of 51 per cent, in all banks including the SBI.

The present provisions in the SBI Act are an enabling provision. It will enable the State Bank to do it if they want. Certain other facilities which were available to other banks and other similar organisations, including issue of bonus shares, preference shares have been given. It is because in the 1955 Act these were not very relevant. The Indian capital market had hardly developed in those days. Think of 1950, 1951, 1952, or 1953. What were the resources we raised from the capital market? Even in the early 1980s, it was a very paltry sum. But there has been a sea-change. Therefore, this should get reflected in amending the Act. Exactly that has been done.

Again, I express my gratitude for the overwhelming support which this piece of legislation has received.

MR. CHAIRMAN : The question is:

> "That the Bill further to amend the State Bank of India Act, 1955, be taken into consideration."

The motion was adopted.

MR. CHAIRMAN: The House shall now take up clause by clause consideration of the Bill.

The question is:

"That clauses 2 to 33 stand part of the Bill."

The motion was adopted.

Clauses 2 to 33 were added to the Bill.

Clause 1, the Enacting Formula and the Long Title were added to the Bill.

SHRI PRANAB MUKHERJEE: I beg to move:

"That the Bill be passed."

MR. CHAIRMAN: The question is:

"That the Bill be passed."

The motion was adopted.

MR. CHAIRMAN: The House stands adjourned to meet tomorrow at 11 a.m.

18.20 hrs.

The Lok Sabha then adjourned till Eleven of the Clock on Tuesday, August 3, 2010 / Sravana 12, 1932 (Saka).